Jharkhand Goods and Services Tax (SGST) Rules, 2017

Part – B (FORMS)

Notified vide S.O. No. 28- State Tax (Dated 20th June, 2017) and further as amended by S.O. No.51- State Tax (Dated 29th June, 2017), S.O. No. 52- State Tax (Dated 29th June, 2017), S.O. No. 56- State Tax (Dated-13th July, 2017), S.O. No. 60- State Tax (Dated 31st JULY, 2017), S.O. No. 64 State Tax (Dated 18th August, 2017), S.O. No. 74- State Tax (Dated. 7th September, 2017), S.O. No. 89- State Tax (Dated-17th October, 2017), S.O. No. 115- State Tax (Dated-25th October, 2017), S.O. No. 116- State Tax (Dated-18th November, 2017), S.O. No. 122- State Tax (Dated 08th November, 2017), S.O. No. 130- State Tax (Dated 14th November, 2017), S.O. No. 148- State Tax (Dated 29th December, 2017), S.O. No. 5- State Tax (Dated 03^{td} January, 2018), Notification No.03/2018 – State Tax (Dated 30th March, 2018), Notification No. 12/2018 – State Tax (Dated 30th March, 2018), Notification No. 14/2018-State Tax (Dated 28th June, 2018), Notification No. 28/2018- State Tax (Dated 29th June, 2018), Notification No. 29/2018-State Tax (Dated 26th July, 2018), Notification No. 39/2018- State Tax (Dated 04th October, 2018), Notification No. 48/2018- State Tax (Dated 05th October, 2018), Notification No. 48/2018- State Tax (Dated 05th October, 2018), Notification No. 53/2018- State Tax (Dated 1st November, 2018), Notification No. 54/2018- State Tax (Dated 2nd November, 2018), Notification No. 60/2018- State Tax (Dated 27th December, 2018), Notification No. 74/2018- State Tax (Dated 24th January, 2019) and Notification No. 03/2019-State Tax (Dated 27th December, 2018), Notification No. 74/2018- State Tax (Dated 24th January, 2019) and Notification No. 03/2019-State Tax (Dated 27th Pebruary, 2019)

Note: This updated version of the Rules as amended upto 1st February, 2019 has been prepared for convenience and easy reference of the trade and industry and has no legal binding or force. Notifications as published in the official Gazette of the Government of India only have the force of law.

(As on 01.02.2019)

Government of Jharkhand Department Of Commercial Taxes

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[See rule 3(1)]

Intimation to pay tax under section 10 (composition levy)

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN /	Provisional ID								
2. Legal nar	ne								
3. Trade na	3. Trade name, if any								
4. Address	4. Address of Principal Place of Business								
5. Category	of Registered Person < Select from	om drop do	wn>						
(i) Manufacturers, other than manufacturers of such goods as notified by the Government									
(ii)	Suppliers making supplies reparagraph 6 of Schedule II	ferred to i	n clause (b)	of					
(iii)	Any other supplier eligible for	or compos	ition levy.						
6. Financial	Year from which composition so	cheme is op	oted	2017-18					
7. Jurisdicti	on	Centre		State					
•	on – clare that the aforesaid business sl tax under section 10.	hall abide l	by the condition	ons an	d restrictions specified for				
9. Verificat	on								
	I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.								
	Signature of Authorised Signatory								
		Name							
Place Date	Place								

[See rule 3(3) and 3(3A)]¹

Intimation to pay tax under section 10 (composition levy)

(For persons registered under the Act)

1. GSTIN						
2. Legal name						
3. Trade name, if any						
4. Address of Principal Place of Business						
5. Category of Registered Person < Select from drop of	down>.					
(i) Manufacturers, other than manufacturers may be notified by the Government	rers of such go	ods as				
(ii) Suppliers making supplies referred to paragraph 6 of Schedule II	in clause (b)	of				
(iii) Any other supplier eligible for compo	osition levy.					
6. Financial Year from which composition scheme is	opted					
7. Jurisdiction	Centre		State			
8. Declaration –						
I hereby declare that the aforesaid business shall abide	e by the conditi	ons and	restri	ctions specified for		
paying tax under section 10.						
9. Verification						
Ihereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.						
Signature of Authorised Signatory						
Nam	e					
Place Date Designation / Status						

_

¹Substituted vide S.O. No. 115 Dated- 25.10.2017

[See rule 3(4)]

Intimation of details of stock on date of opting for composition levy

(Only for persons registered under the existing law migrating on the appointed day)

1. GSTIN			
2. Legal name			
3. Trade name, if any			
4. Address of Principal Place of Business			
5. Details of application filed to pay tax under	(i) Application refe	rence number	
section 10	(ARN)		
Section 10	(ii) Date of filing		
6. Jurisdiction	Centre	State	

7. Stock of purchases made from registered person under the existing law

Sr. No	GSTIN/TIN	Name of the	Bill/	Date	Value of	VAT	Central	Service	Total
		supplier	Invoice		Stock		Excise	Tax (if	
			No.					applicabl	
								e)	
1	2	3	4	5	6	7	8	9	10
1									
2									
Total									

8. Stock of purchases made from unregistered person under the existing law

Sr. No	Name of the unregistered person	Address	Bill/ Invoice No	Date	Value Stock	of	VAT	Central Excise	Service Tax (if applicabl	Total
		2						0	e	
1	2	3	4	5		6	7	8	9	
1										
2										
Total										
	l	l	l		l		l			
9. D	etails of tax paid	Description	on	Central	Tax	State T UT Ta				
		Amount								

	Debit entry no.				
10. Verification I			emnly affirm and d		
		Signature of	Authorised Signator	y	
N		Name			
Place Date		Designation	/ Status		

[See rule 6(2)]

Intimation/Application for Withdrawal from Composition Levy

1. GSTIN						
2. Legal na	me					
3. Trade na						
4.Address	of Principal Place of business	s				
5. Category of Registered Person						
(i) Manufacturers, other than manufacturers						
	of such goods as may be n	otified by the				
	Government					
(ii)	Suppliers making supplie	es referred to in				
	clause (b) of paragraph 6 of	of Schedule II				
(iii)	Any other supplier eligibl	e for				
	composition levy.)			
6. Nature of Business						
7. Date from	n which withdrawal from co	mposition schem	e is sought	DD	MM	YYYY
8. Jurisdict	ion	Centre		State		
9. Reasons	for withdrawal from compos	sition scheme		l		
10. Verifica	ation					
I		hereb	y solemnly aft	firm and	declar	e that the
information	given hereinabove is true a	nd correct to the	best of my know	ledge and	l belief a	and nothing
has been co	ncealed therefrom.					
Signature o	f Authorised Signatory					
Name						
Place						
Date						
Designation	n / Status					

Note – Stock statement may be furnished separatelyfor availing input tax credit on the stock available on the date preceding the date from which composition option is withdrawn in **FORM GST ITC -01**.

[See rule 6(4)]

Reference No. <<>>	<< Date >>
То	
GSTIN Name Address	
Notice for denial of option	on to pay tax under section 10
the conditions and restrictions necessary for ava-	come to my notice, it appears that you have violated ailing of the composition scheme under section 10 of on to you to pay tax under the said section for the
☐ You are hereby directed to furnish a reply to the of service of this notice.	his notice withinfifteen working days from the date
☐ You are hereby directed to appear before the	undersigned on DD/MM/YYYY at HH/MM.
* * * * * * * * * * * * * * * * * * * *	ted date or fail to appear for personal hearing on the led ex parte on the basis of available records and on
	Signature
	Name of Proper Officer
	Designation
Jurisdiction	
Place Date	

[See rule 6(5)]

Reply to the notice toshow cause

1.	GSTIN	
2.	Details of the show cause notice	Reference no. Date
3.	Legal name	
4.	Trade name, if any	
5.	Address of the Principal Place of Business	
6.	Reply to the notice	
7.	List of documents uploaded	
8.	Verification	Ihereby solemnly affirm and declare that the information given herein above is true and correct to the best of myknowledge and belief and nothing has been concealed therefrom.
		Signature of the Authorised Signatory
		Date Place

Note -

- 1. The reply should not be more than 500 characters. In case the same is more than 500 characters, then it should be uploaded separately.
- 2. Supporting documents, if any, may be uploaded in PDF format.

[See rule 6(5)]

Reference No. <<>>>		Date-				
То						
GSTIN Name Address						
Application Reference No. (AR	.N)	Date –				
Order for acco	eptance / rejection of reply to	show cause notice				
This has reference to your reply dated filed in response to the show cause notice issued vide reference no dated Your reply has been examined and the same has been found to be satisfactory and, therefore, your option to pay tax under composition scheme shall continue. The said show cause notice stands vacated.						
	or					
reference no dated	Your reply has been examerefore, your option to pay tax u	o the show cause notice issued vide amined and the same has not been under composition scheme is hereby				
<< text	t >>					
You have not filed any reply to	or the show cause notice; or					
You did not appear on the day f	ixed for hearing.					
Therefore, your option to pay to date >> for the following reason	•	nereby denied with effect from <<				
<< Text >>						
Date Place	Name of Proper Officer	Signature				
		Designation Jurisdiction				

[See rule 8(1)]

Application for Registration

(Other than a non-resident taxable person, a person required to deduct tax at source under section 51 and a person required to collect tax at source under section 52 and a person supplying online information and database access or retrieval services from a place outside India to a non-taxable online recipient referred to in section 14 of the Integrated Goods and Services Tax Act, 2017)

Part -A

			State /U	T - District -						
(i)	Legal Name of the Business:									
	(As mentioned in Permanent Ac	count	Number)							
(ii) Permanent Account Number :										
	(Enter Permanent Account Num Individual in case of Proprietor		-	Account Number of						
(iii) Email Address :										
(iv) Mobile Number :										
Note	- Information submitted above is	subje	ect to online verification befo	ore proceeding to fill up Part-B.						
Auth	norised signatory filing the applic	cation	ı shall provide his mobile nu	umber and email address.						
			Part –B							
1.	Trade Name, if any									
2.	Constitution of Business (Plea	ise Se	lect the Appropriate)							
(i) Pr	oprietorship		(ii) Partnership							
(iii) H	Iindu Undivided Family		(iv) Private Limited Company							
(v) Pı	ublic Limited Company		(vi) Society/Club/Trust/Association of Persons							
(vii)	Government Department		(viii) Public Sector Undertaking							
(ix) U	Inlimited Company		(x) Limited Liability Partn	ership						
(xi) L	ocal Authority		(xii) Statutory Body							
(xiii) Partn	Foreign Limited Liability ership		(xiv) Foreign Company Re	egistered (in India)						
(xv) (Others (Please specify)									
3.	8. Name of the State District									
4.	Jurisdiction		State	Centre						
	Sector, Circle, Ward, Unit, etc. others (specify)									

5.	Option for Composition	Yes	No							
6. 🔲 C	omposition Declaration									
-	declare that the aforesaid bus		•	tions and restriction	ns specified in th	ne Act or				
the rules f	for opting to pay tax under the	e composition s	scheme.							
6.1 Catego	ory of Registered Person <ticl< td=""><td>k in check box></td><td>></td><td></td><td></td><td></td></ticl<>	k in check box>	>							
(i)	Manufacturers, other than		•	as may be notified	by the					
	Government for which opt	ion is not avail	able							
(ii)	Suppliers making supplies	referred to in c	clause (b) of pa	ragraph 6 of Scheo	dule II					
(iii)	Any other supplier eligib	ole for composi	tion levy.							
7.	Date of commencement of business DD/MM/YYYY									
8.	Date on which liability to re	egister arises		DD/MM/YYYY						
9.	Are you applying for registre person?	ration as a casu	al taxable	Yes	No					
10.	If selected _Yes' in Sr. No.	9, period for w	hich	From	То					
	registration is required			DD/MM/YYYY	DD/MM/YYYY					
11.	If selected _Yes' in Sr. No. 9, estimated supplies and estimated net tax liability during the period of registration									
Sr. No.	Type of Tax		Turnover (Rs	.)	Net Tax Liabili	ty (Rs.)				
(i)	Integrated Tax									
(ii)	Central Tax									
(iii)	State Tax									
(iv)	UT Tax									
(v)	Cess									
	Total									
	Payment Details									
	Challan Identification		Date		Amount					
	Number									
12.	Are you applying for registr	ration as a SEZ	Unit?	Yes	No \Box					
	(i) Select name of SEZ					∇				
	(ii) Approval order number	and date of ord	ler							
	(iii) Designation of approvi	ng authority								
13.	Are you applying for registr	ration as a SEZ	Developer?	Yes	No					

	(i) Select name of SEZ Developer			abla					
	(ii) Approval order number and date of order								
	(iii) Designation of approving authority								
14.	Reason to obtain registration:								
	(i) Crossing the threshold	(viii) Merger /amalgamation of two or more							
	(ii) Inter-State supply	registered persons (ix) Input Service Distributor							
	(iii) Liability to pay tax as recipient of goods or	(x) Person liable to pay tax u/s 9(5)							
	services u/s 9(3) or 9(4)	(X) 1 C	rson natic to pay	tax u/s <i>y</i> (3)					
	(iv) Transfer of business which includes change	(xi) Ta	axable person sup	plying through e-					
	in the ownership of business	Comn	nerce portal						
	(if transferee is not a registered entity)								
	(v) Death of the proprietor(if the successor is not a registered entity)	(xii) V	Oluntary Basis						
	(vi) De-merger	(viii) l	Persons supplying	goods and/or services on					
	(11) Be merger		f of other taxable p						
	(vii) Change in constitution of business	(xiv) (Others (Not covere	ed above) – Specify					
15.	Indicate existing registrations wherever applicable	<u> </u>							
Registra	ation number under Value Added Tax								
Central	Sales Tax Registration Number								
Entry T	ax Registration Number								
Enterta	inment Tax Registration Number								
Hotel a	nd Luxury Tax Registration Number								
Central	Excise Registration Number								
Service	Tax Registration Number								
_	ate Identify Number/Foreign Company Registration								
Number									
Limited	Liability Partnership Identification Number/Foreign								
Limited	Liability Partnership Identification Number								
Importe	r/Exporter Code Number								
Registra	tion number under Medicinal and Toilet								
Preparat	tions (Excise Duties) Act								
Registra	tion number under Shops and Establishment Act								
Tempor	ary ID, if any								
Others (Please specify)								
16.	(a) Address of Principal Place of Business	1							

Building No./Flat No.							Floor No.							
Name of the Premises/Building							Road/Street							
City/Town/Locality/Vil	lage					District								
Taluka/Block														
State						PIN	Code							
Latitude							gitude							
(b) Contact Information														
Office Email Address Off						Teleph	one nu	ımber	STI)				
Mobile Number Off					Office	Fax Nu	ımber		STI)				
(c) Nature of premises														
Own	Leased Rented			ed	Co	nsent	S	Shared		<u> </u>	Others	s (sp	ecify)	
(d) Nature of business a	ctivity be	eing ca	l arried ou	it at a	bove me	entioned	d pren	nises (P	lease t	ick a	ppli	cable)	
Factory / Manufacturing	3		Whole	sale l	Busines	s 🗆		Retail	Busine	ess				
Warehouse/Depot			Bonde	d Wa	rehouse	:	□ Supplier of services							
Office/Sale Office			Leasin	g Bu	siness		Recipient of goods or services			ces				
EOU/ STP/ EHTP			Works	Con	tract	□ Export								
Import	+		Others	(Spe	ecify)						+			
17. Details of Bank Acc	ounts (s))												
Total number of Bank business (Upto 10 Bank Accoun	nts to be i			y the	applica	ant for c	onduc	ting						
Details of Bank Account Account Number	.t 1											$\overline{}$	-	$\overline{}$
Type of Account						IFSC	•							
Bank Name	_					n se								
Branch Address	Tobo	outo t	populate	d (Ed	lit mode									
			роритате	u (Ec	iii iiiode									
Note – Add more acco	s supplie		ne Busino	ess										
						LICN C	odo (E	Oue 4! -	;; <u>+</u>)					
Sr. Description o	1 G000S					HSN Co	oue (F	our dig	;1t <i>)</i>					

(i)										
(ii)										
(v)										
19. Details of Servi	ces supplied by	the Bu	siness.							
Please specify top	5 Services									
Sr. No. Descript			HSN Co	ode (Fou	ır digit)					
(i)										
(ii)										
(v)										
20. Details of Addi	tional Place(s)	of Busi	ness							
Number of additional places										
Premises 1										
(a) Details of A	Additional Plac	e of Bus	siness							
Building No/Flat I	No					Floor N	0			
Name of the Prem	ises/Building			Road/Street						
City/Town/Localit	ty/Village			Dist						
Block/Taluka										
State							de			
Latitude						Longitu	de			
(b) Contact Inform	nation									
Office Email Add	ress			Off	ice Tele	phone n	umber	STD		
Mobile Number				Off	ice Fax	Numbei	•	STD		
(c) Nature of prem	nises									
Own	Rented		Conse	nt	Share	d	Others			
(d) Notions of herein	noon activity 1	incare	ind out at at	0110	nantiar	ad maar-	igas (Diasa	a tials as	(specify)	,
							oned premises (Please tick			
Factory / Manufac				Wholesale Business						
Warehouse/Depot			Bonded W							
Office/Sale Office Leasing Busi			isine	SS	□ Recipient of goods or □					

							servic	es		
EOU/ STP/ EHTP	[Works Co	ntrac	ract		t			
Import			Others (sp	ecify)						
1. Details of Proprietor/						d whole	e time D	oirector/M	lembers of	
Ianaging Committee of A	Associatio	ns/Boar	d of Truste	ees et	tc.					
Particulars]	First Na	nme		Middle	Name		Last Na	ame	
Name										
Photo										
Name of Father										
Date of Birth]	DD/MM	M/YYYY		Gender			<male, Other></male, 	Female,	
Mobile Number					Email a	ddress				
Telephone No. with S	TD									
Designation /Status				Dire	ector Ide	ntificat	nber (if			
Permanent Account N	umber			Aad	lhaar Nu	mber				
Are you a citizen of Ir	Are you a citizen of India? Yes / No				Passport No. (in case of foreigners)					
Residential Address										
Building No/Flat No				Floo	or No					
Name of the Premises/Building				Roa	nd/Street					
City/Town/Locality/V	illage			District						
Block/Taluka										
State				PIN	Code					
Country (in case of for only)	reigner			ZIP	code					
2. Details of Authorised Checkbox for Primary Details of Signatory I	Authorise	ed Signa	atory					1		
Particulars	First Na	me	Middle	e Nar	ne		Last	Name		
Name										

Name of Father												
Date of Birth	DD/MM	/YYYY	Gende	er			<male, female,="" ot<="" td=""><td>Other</td><td>:></td><td></td></male,>		Other	:>		
Mobile Number			Email address									
Telephone No. with STD												
Designation /Status					ctor Id	lentific f any)	ation					
Permanent Account Number				Aad	haar N	lumber						
Are you a citizen of India?	Yes / No	Passport No. (in foreigners)					case of					
Residential Address i	n India											
Building No/Flat No			F	loor No								_
Name of the Premises/Building		Road/Street										
Block/Taluka												
City/Town/Locality/	Village			District								
State			P	IN Code								
23. Details of Authorised	Representa	ative										
Enrolment ID, if availabl	e											
Provide following details		ent ID is	not ava	ilable								
Permanent Account Numbe	r											
Aadhaar, if Permanent Account Number is not available												
	First	Name	N	Iiddle Na	me		Last l	Name				
Name of Person												
Designation / Status							1					
Mobile Number												
Email address				<u> </u>	1	1 1			l .			

Photo

Telephone No. with STD	FAX No. with STD
24. State Specific Informa	tion
Profession Ta	ax Enrolment Code (EC) No.
Profession Ta	ax Registration Certificate (RC) No.
State Excise is held	License No. and the name of the person in whose name Excise License
(a) Field 1(b) Field 2(c)(d)(e) Field n	
25. Document Upload A customized list of of form.	documents required to be uploaded (refer rule 8) as per the field values in the
form> give consent t purpose of authention information would on	der of Aadhaar number <pre> pre-filled based on Aadhaar number provided in the "Goods and Services Tax Network" to obtain my details from UIDAI for the cation. "Goods and Services Tax Network" has informed me that identity bly be used for validating identity of the Aadhaar holder and will be shared with ta Repository only for the purpose of authentication. "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the category of the purpose of authentication." "The Addhaar number provided in the purpose of authentication." "The Addhaar number provided in the purpose of authentication." "The Addhaar number provided in the purpose of authentication." "The Addhaa</pre>
27. Verification (by autho	rised signatory)
	irm and declare that the information given herein above is true and correct to dge and belief and nothing has been concealed therefrom
	Signature
Place:	Name of Authorised Signatory

Designation/Status....

Date:

List of documents to be uploaded:-

1.	Photographs (wherever specified in the Application Form)
	(a) Proprietary Concern – Proprietor
	(b) Partnership Firm / Limited Liability Partnership –
	Managing/Authorised/Designated Partners (personal details of all partners are to
	be submitted but photos of only ten partners including that of Managing Partner
	are to be submitted)
	(c) Hindu Undivided Family – Karta
	(d) Company – Managing Director or the Authorised Person
	(e) Trust – Managing Trustee
	(f) Association of Persons or Body of Individuals –Members of Managing
	Committee (personal details of all members are to be submitted but photos of only
	ten members including that of Chairman are to be submitted)
	(g) Local Authority – Chief Executive Officer or his equivalent(h) Statutory Body – Chief Executive Officer or his equivalent
	(i) Others – Person in Charge
	(1) Others – Terson in Charge
2.	Constitution of Business: Partnership Deed in case of Partnership Firm,
	Registration Certificate/Proof of Constitution in case of Society, Trust, Club,
	Government Department, Association of Persons or Body of Individuals, Local
	Authority, Statutory Body and Others etc.
3.	Proof of Principal Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like latest Property Tax
	Receipt or Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the
	ownership of the premises of the Lessor like Latest Property Tax Receipt or
	Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of
	the premises of the Consenter like Municipal Khata copy or Electricity Bill copy.
	For shared properties also, the same documents may be uploaded.
	(d) For rented/leased premises where the Rent/lease agreement is not available, an
	affidavit to that effect along with any document in support of the possession of the
	premises like copy of Electricity Bill.
	(e) If the principal place of business is located in a Special Economic Zone or the
	applicant is an Special Economic Zone developer, necessary
	documents/certificates issued by Government of India are required to be uploaded.
4	Bank Account Related Proof:
	Scanned copy of the first page of Bank passbook orthe relevant page of Bank
	Statement or Scanned copy of a cancelled cheque containing name of the
	Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details
	including code.
5	Authorisation Form:-
] -	For each Authorised Signatory mentioned in the application form, Authorisation or
	copy of Resolution of the Managing Committee or Board of Directors to be filed
	copy of resolution of the managing committee of Board of Briestons to be fired

in the following format:

Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)

I/We --- (name) being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)

hereby solemnly affirm and declare that <<name of the authorised signatory, (status/designation)>>is hereby authorised, vide resolution no... dated..... (copy submitted herewith), to act as an authorised signatory for the business <<Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us.

Signature of the person competent to sign

Name:

Designation/Status:

(Name of the proprietor/Business Entity)

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory Place: (Name)

Date:

Designation/Status:

Instructions for submission of Application for Registration.

- 1. Enter name of person as recorded on Permanent Account Number of the Business. In case of Proprietorship concern, enter name of proprietor against Legal Name and mention Permanent Account Number of the proprietor. Permanent Account Number shall be verified with Income Tax database.
- 2. Provide E-mail Id and Mobile Number of authorised signatory for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 3. Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 4. The following persons can digitally sign the application for new registration:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors
Public Limited Company	Managing / Whole-time Directors
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director
Unlimited Company	Managing/ Whole-time Director
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others (specify)	Person In charge

- 5. Information in respect of authorised representative is optional. Please select your authorised representative from the list available on the common portal if the authorised representative is enrolled, otherwise provide details of such person.
- 6. State specific information are relevant for the concerned State only.
- 7. Application filed by undermentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Type of Signature required
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Sr. No	Type of Applicant	Type of Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate (DSC)-Class-2 and above.
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or any other mode as may be notified

- 8. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled up information.
- 9. Status of the application filed online can be tracked on the common portal by entering Application Reference Number (ARN) indicated on the Acknowledgment.
- 10. No fee is payable for filing application for registration.
- 11. Authorised signatory shall not be a minor.
- 12. Any person having multiple [places of business]² within a State, requiring a separate registration for any of its [places of business]³ shall need to apply separately in respect of each [place of business]⁴.
- 13.After approval of application, registration certificate shall be made available on the common portal.
- 14. Temporary Reference Number (TRN) will be allotted after successfully furnishing preliminary details in PART –A of the application which can be used for filling up details in PART-B of the application. TRN will be available on the common portal for a period of 15 days.
- 15. Any person who applies for registration under rule 8 may give an option to pay tax under section 10 in Part B of FORM GST REG-01, which shall be considered as an intimation to pay tax under the said section.
- [16. Government departments applying for registration as suppliers may not furnish Bank Account details.] 5

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² Substituted for the words "business verticals" vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

⁴ Substituted for the words "of the vertical" vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

[See rule 8(5)]

Acknowledgment

Application Reference N	umber (ARN) -					
You have filed the application successfully and the particulars of the application are given as under:						
Date of filing	:					
Time of filing	:					
Goods and Services Tax Identification Number, if available :						
Legal Name	:					
Trade Name (if applicable):					
Form No.	:					
Form Description:						
Center Jurisdiction	:					
State Jurisdiction :						
Filed by	:					
Temporary reference num	nber (TRN), if any:					
Payment details* : Chall	an Identification Number					
	: Date					
	: Amount					
It is a system generated acknowledgement and does not require any signature.						
* Applicable only in case	of Casual taxable person and Non Resident taxable person					

⁵ Inserted vide S.O- 64 Dated 18.08.2017

[See rule 9(2)]

Reference Number:	Date-
То	
Name of the Applicant:	
Address:	
GSTIN (if available):	
Application Reference No. (ARN):	Date:
_	ormation / Clarification / Documents stration/Amendment/Cancellation >>
•	nt/cancellation>> application filed vide ARN <> Dated application and is not satisfied with it for the following
	signed on (DD/MM/YYYY) at (HH:MM)
If no response is received by the stipulated da that no further notice / reminder will be issued in this n	te, your application is liable for rejection. Please note natter
Sign	Name of the Proper Officer: Designation: Jurisdiction:

 $* \ Not \ applicable \ for \ New \ Registration \ Application$

[See rule 9(2)]

Clarification/additional information/document for << Registration/Amendment/Cancellation>>

1.	Notice details	Reference No.		Date	
2.	Application details	Reference No		Date	
3.	GSTIN, if applicable	,	-		
4.	Name of Business (Legal)				
5.	Trade name, if any				
6.	Address				
7.	Whether any modification	in the application for	registration or	fields is required	Yes 🗆
					No □
					(Tick one)
8.	Additional Information				
9.	List of Documents uploaded				
10.	Verification				
	Iinformation given hereinabeen concealed therefrom			•	and declare that the dibelief and nothing has
				Signature	of Authorised Signatory
				Name	
				Designation	on/Status:
	Place:				
	Date:				

Note:-

- 1. For new registration, original registration application will be available in editable mode if option "Yes" is selected in item 7.
- 2. For amendment of registration particulars, the fields intended to be amended will be available in editable mode if option "Yes" is selected in item 7.

Reference Number:

[See rule 9(4)]

Date-

Name Designation Jurisdiction

To Name of the Applicant Address - GSTIN (if available)
Order of Rejection of Application for <registration <="" amendment="" cancellation="" td=""></registration>
This has reference to your reply filed vide ARN dated The reply has been examined and the same has not been found to be satisfactory for the following reasons:
1.
2. 3.
Therefore, your application is rejected in accordance with the provisions of the Act. Or
You have not replied to the notice issued vide reference no dated within the time specified therein. Therefore, your application is hereby rejected in accordance with the provisions of the Act.
Signature



Government of India

FORM GST REG-06

[See rule 10(1)]

Registration Certificate

Registration Number: < GSTIN/UIN >

1.	Legal Name				
2.	Trade Name, if any				
3.	Constitution of Business				
4.	Address of Principal Place of Business				
5.	Date of Liability	DD/MM/ YYYY			
6.	Period of Validity	From	DD/MM/YYYY	То	DD/MM/YYYY
	(Applicable only in case of Non-Resident taxable person or Casual taxable person)				
7.	Type of Registration				
8.	Particulars of Approving Au	nthority			
Centre			State		
		Si	gnature		
Name					
Design	nation				
Office					
9. Dat	e of issue of Certificate				
Note:	The registration certificate is	required to be promin	nently displayed at all places of	business in	the State.

Annexure A



Goods and Services Tax Identification Number

Details of Additional Places of Business

Legal Name

Trade Name, if any

Total Number of Additional Places of Business in the State

Sr. Address

No.

1

2

3

. . .

Annexure B



Goods and Services Tax Identification Number

Legal Name

Trade Name, if any

 $Details\ of\ < Proprietor\ /\ Partners\ /\ Karta\ /\ Managing\ Director\ and\ whole-time\ Directors\ /\ Members\ of\ the\ Managing\ Committee\ of\ Association\ of\ Persons\ /\ Board\ of\ Trustees\ etc.>$

1.		Name
	Photo	Designation/Status
		Resident of State
2.		Name
	Photo	Designation/Status
		Resident of State
3.		Name
	Photo	Designation/Status
		Resident of State
4.		Name
	Photo	Designation/Status
		Resident of State
5.		Name
	Photo	Designation/Status
		Resident of State
6.		Name
	Photo	Designation/Status
		Resident of State
7.		Name
	Photo	Designation/Status
		Resident of State

8.		Name
	Photo	Designation/Status
		Resident of State
9.		Name
	Photo	Designation/Status
		Resident of State
10.		Name
	Photo	Designation/Status
		Resident of State

[See rule 12(1)]

Application for Registration as Tax Deductor at source (u/s 51) or Tax Collector at source (u/s 52)

State /UT-

District -

Part -A

(i)	Legal Name of the Tax Deductor or Tax Collector(As mentioned in Permanent Account Number/ Tax Deduction and Collection Account Number)								
(ii)	Permanent Account Number								
	(Enter Permanent Account Number of the Business; Permanent Account Number of Individual in case of Proprietorship concern)								
(iii)	Tax	Deduction and Collection Ac	count N	Numbe	er				
	(Enter Tax Deduction and Collection Account Number, if Permanent Account Number is not available)								
(iv)	Ema	ail Address							
(v)	Mol	oile Number							
Note -	Infor	mation submitted above is sub	ject to	online	e verification before	proceedin	g to fill up Part-B.		
					Part –B				
1	Trac	de Name, if any							
2	Con	stitution of Business (Please S	Select th	he Ap	propriate)				
(i) Pro	Proprietorship								
(iii) Hi	(iii) Hindu Undivided Family			(iv)	(iv) Private Limited Company				
(v) Public Limited Company				(vi)	Society/Club/Trust	/Associatio	on of Persons		
(vii) G	overr	ment Department		(vii	i) Public Sector Uno	dertaking			
(ix) Ur	nlimit	ed Company		(x)	Limited Liability Pa	artnership			
(xi) Lo	cal A	uthority		(xii)) Statutory Body				
(xiii) F Partner	_	n Limited Liability		(xiv	y) Foreign Company	Registere	d (in India)		
(xv) O	thers	(Please specify)							
3	Nan	ne of the State	▲	1		District		▲	
4	Juri	sdiction -	State	2		•	Centre	1	
	Sector/Circle/Ward/Charge/Unit etc.								
5	Тур	e of registration	1			Tax Deduc	tor Tax Collector	r ()	
6.	Government (Centre / State/Union Territory) Center State/UT								
7.		Date of liability to deduct/co	llect ta	X	DD/MM/YYYY				

8.	(a) Address of principal place of business						
Building No./Flat No.				Floor No.			
Name of the	e Premises/Buildin	g		Road/Street			
City/Town/Locality/Village				District			
Block/Taluka							
Latitude				Longitude			
State				PIN Code			
	Information						
Office Ema	il Address		Office Telep	phone number			
Mobile Nur	nber		Office Fax N	Number			
(c)	Nature of posses	sion of premises					
	Own	Leased	Rented	Consent	Shared	(Others(specify)
9.	Have you obtained any other registrations under Goods and Serivces Tax in the same State?			Yes	No _]	
10	Tax Identification						
11	applicable	xporter Code), if					
12	Details of DDO	(Drawing and Disbursing	g Officer) / Pe	rson responsible fo	or deducting ta	x/collect	ing tax
Particulars							
Name		First Name		Middle Name		Last Na	me
Father's Na	me						
Photo							
Date of Birt	ih	DD/MM/YYY	YY	Gender		<male,< td=""><td>Female, Other></td></male,<>	Female, Other>
Mobile Number		Email address					
Telephone No. with STD							
Designation /Status			ntification Number	r (if any)			
Permanent Account Number			Aadhaar Nu				
Are you a c	itizen of India?	Yes / No	Passport No	. (in case of Foreig	gners)		
Residential Address							

Building No/Flat No			Floor	No						
Name of the Premises/Building			Local	Locality/Village						
tate			PIN C	PIN Code						
3. Details of Authorised Sig Checkbox for Primary Authorities Details of Signatory No. 1	-	ory								
Particulars	First Nan	ne	Middle Na	ame	Last Nam	ie				
Name										
Photo										
Name of Father										
Date of Birth	DD/MM/	YYYY	Gender		<male, fe<="" td=""><td>male, C</td><td>Other></td><td></td><td></td><td></td></male,>	male, C	Other>			
Mobile Number			Email add	ress						
Telephone No. with STD										
Designation /Status				Director Identific Number (if any)	ation					
Permanent Account Number			Aadhaar Nu		er					
Are you a citizen of India? Yes / No			Passport No. (in case of foreigners)							
Residential Address (With	in the Count	ry)								
Building No/Flat No				Floor No						
Name of the Premises/Bui	lding			Road/Street						
City/Town/Locality/Vil	lage			District						
State				PIN Code						1
Block/Taluka										
Note – Add more		ı				1				
4. Consent										
to "Goods and and Services To	Services Tax ax Network"	Networ has info	k" to obtain rmed me tha	e-filled based on Aa my details from UI. It identity informational Identities Data I	DAI for the property on would only	urpose o	of authe d for va	ntication lidating	n. "G ident	food tity c

15.	Verification I hereby solemnly affirm and declare that the information given herein above is true and correct to t	he best of my
	knowledge and belief and nothing has been concealed therefrom	J J
		(Signature)
	Place:Name of DDO/ Person responsible for deducting tax/collecting tax/Authorised Signatory	
	Date: Design	nation

List of documents to be uploaded (not applicable to a department or establishment of the Central Government or State Government or Local Authority or Governmental agencies):-

Proof of Principal Place of Business:

(a) For Own premises –

Any document in support of the ownership of the premises like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(b) For Rented or Leased premises –

A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.

(c) For premises not covered in (a) and (b) above –

A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.

- (d) For rented/leased premises where the Rent/lease agreement is not available, an affidavit to that effect along with any document in support of the possession of the premises like copy of Electricity Bill.
- (e) If the principal place of business is located in an Special Economic Zone or the applicant is an Special Economic Zone developer, necessary documents/certificates issued by Government of India are required to be uploaded.

Instructions for submission of application for registration as Tax Deductor/Tax Collector.

- 1. Enter name of Tax Deductor/Tax Collector as recorded on Tax Deduction and Collection Account Number/Permanent Account Number of the Business. Tax Deduction and Collection Account Number/Permanent Account Number shall be verified with Income Tax database.
- 2. Provide Email Id and Mobile Number of DDO (Drawing and Disbursing Officer) / Person responsible for deducting tax/collecting tax for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up of the application.
- 3. Person who is acting as DDO/ Person deducting/collecting tax can sign the application.
- 4. The application filed by undermentioned persons shall be signed digitally.

Sr. No	Type of Applicant	Digital Signature required
--------	-------------------	----------------------------

1.	Private Limited Company	Digital Signature Certificate(DSC) class 2 and above
	Public Limited Company	
	Public Sector Undertaking	
	Unlimited Company	
	Limited Liability Partnership	
	Foreign Company	
	Foreign Limited Liability Partnership	
2.	Other than above	Digital Signature Certificate class 2 and above, e-Signature or any other mode as specified or as may be notified.

- 5. All information relating to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Acknowledgment Receipt Number will be generated after successful validation of all the filled information.
- 6. Status of the application filed online can be tracked on the Common portal.
- 7. No fee is payable for filing application for registration.
- 8. Authorised shall not be a minor.

[See rule 12(3)]

Reference No					Date:
То					
Name:					
Address:					
Application Reference	ee No. (ARN) (Rep	oly)			Date:
Order of Car	ncellation of Regis	stration as Tax l	Deductor at sour	ce or Tax Collector	r at source
This has reference to	the show-cause no	otice issued vide	Reference Numbe	r dated	for cancellation
of registration under	the Act.				
Whereas no repl	y to show cause no	otice has been file	ed; or		
Whereas on the	day fixed for heari	ng you did not ap	pear; or		
Whereas your re	eply to the notice	to show cause an	nd submissions m	ade at the time of l	hearing have been
examined. The under	rsigned is of the o	pinion that your	registration is lia	ble to be cancelled	for the following
reason(s).					
1					
1. 2.					
The effective date of	cancellation of rec	ristration is //DI)/MM/VVVV \\		
The effective date of	cancenation of reg	gistration is < <di< td=""><td>3/1V11V1/11111/</td><td>•</td><td></td></di<>	3/1V11V1/11111/	•	
You are directed to p	ay the amounts me	entioned below o	n or before (a	late) failing which t	the amount will be
recovered in accorda	•				
(This order is also av	ailable on your das	shboard).			
Head	Integrated tax	Central tax	State tax	UT Tax	Cess
Tax					
Interest					
Penalty					
Others					
Total					
				1	
					Signature
					Name

Designation Jurisdiction

[See rule 13(1)]

Application for Registration of Non Resident Taxable Person

Part -A

State /UT – District -

(i)	Legal Name of the Non-Resident Taxable Person
(ii)	Permanent Account Number of the Non-Resident Taxable person, if any
(iii)	Passport number, if Permanent Account Number is not available
(iv)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country
(v)	Name of the Authorised Signatory (as per Permanent Account Number)
(vi)	Permanent Account Number of the Authorised Signatory
(vii)	Email Address of the Authorised Signatory
(viii)	Mobile Number of the Authorised Signatory (+91)
Note-	Relevantinformation submitted above is subject to online verification, where practicable, before proceeding to fill

Note- Relevantinformation submitted above is subject to online verification, where practicable, before proceeding to fill up Part-B.

Part -B

First Name	Middle Name	Last Name		
Photo				
Gender		Male / Female / Others		
Designation				
Date of Birth		DD/MM/YYYY		
Father's Name				
Nationality				
Aadhaar				
Address of the Auth	orised signatory.	Address line 1		
		Address Line 2		
		Address line 3		
Period for which reg	istration Fron	То		

	is required	DD/MI	DD/MM/YYYY			DD/MM/YYYY				
		Estimated To	urnover(Rs.)	Estima	Estimated Tax Liability (Net) (Rs.)					
3	Turnover Details	Intra- State	Inter -State	Central Tax	State Tax	UT Tax	Integrated Tax	Cess		
	Address of Non-Re	esident taxable person in the	l ne Country of (Origin						
	(In case of business entity - Address of the Office)									
	Address Line 1									
	Address Line 2	Address Line 2								
	Address Line 3									
4	Country (Drop Dov	wn)								
	Zip Code									
	E mail Address									
	Telephone Number	Telephone Number								
	Address of Princip	Address of Principal Place of Business in India								
	Building No./Flat N	Floor N	Floor No.							
	Name of the Premi	Name of the Premises/Building								
	City/Town/Village	District	District							
5	Block/Taluka	Block/Taluka								
	Latitude	Latitude								
	State	State								
	Mobile Number	Mobile Number			r					
	E mail Address	Fax Nu	mber with	STD						
		Details of Bank Account in India								
6	Account Number		Type of	Type of account						
	Bank Name	Branch Ado	dress				IFSC			
	Documents Upload	Documents Uploaded								
7	A customized list o	A customized list of documents required to be uploaded (refer Instruction) as per the field values in the form								
8	· ·	affirm and declare that the ief and nothing has been c	-		ı above	is true and				
							Sign	ature		
	Place: Name of Authorised Signatory							ory		

Date: Designation:

Note: Non-Resident taxable person is required to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

	cuments to be uploaded as evidence are as follows:-
1.	Proof of Principal Place of Business: (a) For own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above – A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of Non-resident taxable person: Scanned copy of the passport of the Non -resident taxable person with VISA details. In case of a business entity incorporated or established outside India, the application for registration shall be submitted along with its tax identification number or unique number on the basis of which the entity is identified by the Government of that country or it's Permanent Account Number, if available.
3	Bank Account related proof: Scanned copy of the first page of Bank passbook or the relevant page of Bank Statement or Scanned copy of a cancelled cheque containing name of the Proprietor or Business entity, Bank Account No., MICR, IFSC and Branch details including code.
4	Authorisation Form: For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format: Declaration for Authorised Signatory (Separate for each signatory) (Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.)I/We (name)being (Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) of (name of registered person)hereby solemnly affirm and declare that < <name (status="" authorised="" designation)="" of="" signatory,="" the="">> is hereby authorised, vide resolution no dated (Copy submitted herewith), to act as an authorised signatory for the business <<goods -="" and="" business="" identification="" name="" number="" of="" services="" tax="" the="">> for which application for registration is being filed under the Act. All his actions in relation to this business will be binding on me/ us. Signature of the person competent to sign</goods></name>
	Name:
	Designation/Status:
	(Name of the proprietor/Business Entity)
	Acceptance as an authorised signatory Acceptance as an authorised signatory
	I << (Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory	
Place:	
Date:	Designation/Status:

Instructions for submission of application for registration as Non-Resident Taxable Person.

- 1. Enter Name of the applicant Non-Resident taxable person as recorded on Passport.
- 2. The applicant shall apply at least **Five** days prior to commencement of the business at the common portal.
- 3. The applicant needs to provide Email Id and Mobile Number for verification and future communication which will be verified through One Time Passwords to be sent separately, before filling up Part-B of the application.
- 4. The applicant needs to upload the scanned copy of the declaration signed by the Proprietor/all Partners /Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case the business declares a person as Authorised Signatory.
- 5. The application filed by the under-mentioned persons shall be signed digitally:-

Sr. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature or as may be notified

- 6. All information related to Permanent Account Number, Aadhaar, shall be online validated by the system and Acknowledgment Receipt Number will be generated after successful validation of all filled up information.
- 7. Status of the application filed online can be tracked on the common portal.
- 8. No fee is payable for filing application for registration
- 9. Authorised signatory shall be an Indian national and shall not be a minor.

FORM GST REG-10⁶

[See rule 14(1)]

Application for registration of person supplying online information and data base access or retrieval services from a place outside India to a person in India, other than a registered person.

Part -A

(i)	Legal name of the person	
(ii)	Tax identification number or unique number on the basis of which the entity is identified by the Government of that country	
(iii)	Name of the Authorised Signatory	
(iv)	Email Address of the Authorised Signatory	
(v)	Name of the representative appointed in India, if any	
	(a) Permanent Account Number of the representative in India	
	(b) Email Address of the representative in India	
	(c) Mobile Number of the representative in India (+91)	
Note-	Relevant information submitted above is subject to online verification, where practic	cable before

Note- Relevant information submitted above is subject to online verification, where practicable, before proceeding to fill up Part-B.

Part -B

1.	Details of Authorised Signatory			
	First Name	Middle Name	Last Name	
	Photo			
	Gender		Male / Female / Others	
	Designation			
	Date of Birth		DD/MM/YYYY	
	Father's Name			
	Nationality			
	Aadhaar, if any			
	Address of the Authorised	l Signatory	Address line 1	

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⁶ Substituted vide S.O. No. 5 – Dated- 03.01.2018

			Address line 2	2		
			Address line 3	3		
2.	Date of commencemer India.	nt of the online service in	DD/MM/YYY	ΥY		
3	Uniform Resource Locators (URLs) of the website through which taxable services are p 1. 2. 3					ded:
4	Jurisdiction	Center		Bengaluru Commission	Wes	t, CGST
	Details of Bank Accou	nt of representative in Inc	dia(if appointed)			
5	Account Typ Number		Type of account	pe of account		
	Bank Name	Branch Address			IFSC	
6	Documents Uploaded A customized list of doform	cuments required to be up	oloaded (refer Instr	uction) as per	the field vo	alues in the
		m and declare that the ingole ingole ingole ingole ingole ingole ingole ingole in the			rue and cor	rect to the best
7	I, hereby declare that I am authorised to sign on behalf of the Registrant. I charge and collect tax liable from the non-assesse online recipient located in taxable territory and d the same with Government of India. Signature					
	Place:		Name of Authorised Signatory:			
	Date:	Designa	ation:			

Note: Applicant will require to upload declaration (as per under mentioned format) along with scanned copy of the passport and photograph.

List of documents to be uploaded as evidence are as follows:-

1.	Proof of Place of Business of representative in India, if any:
	 (a) For own premises – Any document in support of the ownership of the premises like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill. (b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the same documents may be uploaded.
2.	Proof of:
	Scanned copy of the passport of the Non -resident tax payer with VISA details. In case of Company/Society/LLP/FCNR/ etc. person who is holding power of attorney with authorisation letter. Scanned copy of Certificate of Incorporation if the Company is registered outside India or
	in India
	Scanned copy of License is issued by origin country
2	Scanned copy of Clearance certificate issued by Government of India Bank Account Related Proof:
3	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business
	Concern – containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
4.	Scanned copy of documents regarding appointment as representative in India, if applicable
5.	Authorisation Form:-
	For Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:
	Declaration for Authorised Signatory (Separate for each signatory)
	I (Managing Director/Whole Time Director/CEO or Power of Attorney holder) hereby solemnly affirm and declare that << name of the authorised signatory>> to act as an authorised signatory for the business << Name of the Business>> for which application for registration is being filed/ is registered under the Jharkhand Goods and Service Tax Act, 2017.
	All his actions in relation to this business will be binding on me/ us.
	Signatures of the persons who is in charge.
	S. No. Full Name Designation/Status Signature
	1.
	Acceptance as an authorised signatory I <<(Name of authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.
	Signature of Authorised Signatory
	Place (Name)
	Date: Designation/Status

Instructions -

- 1. If authorised signatory is not based in India, authentication through digital signature certificate shall not be mandatory for such persons. The authentication will be done through Electronic Verification Code (EVC).
- 2. Appointed representative in India shall have the meaning as specified under section 14 of Integrated Goods and Services Tax Act, 2017.

[See rule 15(1)]

Application for extension of registration period by casual / non-resident taxable person

1.	GSTIN						
2.	Name (Legal)						
3.	Trade Name, if any						
4.	Address						
5.	Period of Validity (orig	ginal)	Froi	n		То	
			DD/MM/	YYYY	Γ	DD/MM/YYY	Y
6.	Period for which exten	sion is requested.	Fron	n		То	
			DD/MM/	YYYY	Γ	DD/MM/YYY	Y
7.	Turnover Details for th	e extended period (Rs.)	Estimated Ta	ax Liability	(Net) for	the extended	period
			(Rs.)				
		T				T	
	Inter- State	Intra-State	Central	State	UT	Integrated	Cess
			Tax	Tax	Tax	Tax	
8.	Payment details		1				
	Date	CIN	BR	Ŋ		Amount	
9.	Declaration -						
		m and declare that the info			ve is true c	and correct to	the best
	of my knowledge and b	elief and nothing has been	concealed thei	re from.			
		Signatur					
Place			Name of Authorised Signatory:				
Date: Designation / Status:							

Instructions for submission of application for extension of validity

- 1. The application can be filed online before the expiry of the period of validity.
- 2. The application can only be filed when advance payment is made.
- 3. After successful filing, Application Reference Number will be generated which can be used to track the status of the application.

[See rule 16(1)]

Reference Number -	Date:
То	
(Name):	
(Address):	
Temporary Registration Number	

Order of Grant of Temporary Registration/Suo Moto Registration

Whereas the undersigned has sufficient reason to believe that you are liable for registration under the Act, and therefore, you are hereby registered on a temporary basis. The particulars of the business as ascertained from the business premises are given as under:

		Details of person to whom temporary	registration granted
1.	Name and Leg	al Name, if applicable	
2.	Gender		Male/Female/Other
3.	Father's Name		
4.	Date of Birth		DD/MM/YYYY
5.	Address of the Person	Building No./ Flat No. Floor No. Name of Premises/ Building Road/ Street Town/City/Locality/ Village Block / Taluka District State PIN Code	
6.	Permanent Accavailable	count Number of the person, if	
7.	Mobile No.		
8.	Email Address		
9.	Other ID, if any (Voter ID No./ Passport No./Driving License No./ Aadhaar No./ Other)		
10.	Reasons for ter	mporary registration	

11.	Effective date of registration / temporary ID		
12.	Registration No. / Temporary ID		
(Uploa	d of Seizure Memo / Detention Memo / Any other supporting documents)		
< <you 90="" application="" are="" days="" directed="" file="" for="" hereby="" issue="" of="" order="" proper="" registration="" the="" this="" to="" within="">></you>			
	Signature		
Place	<< Name of the Officer>>:		
Date:	Designation/ Jurisdiction:		
Not	te: A copy of the order will be sent to the corresponding Central/ State Jurisdictional Authority.		

[See Rule 17]

Application/Form for grant of Unique Identity Number (UIN) to UN Bodies/ Embassies /others

State /UT – District –

PART A

(i)	Name of the Entity	
(ii)	Permanent Account Number (PAN) of entity (Not applicable for entities	
	specified in clause (a) of sub-section (9) of section 25 of the Act)	
(iii)	Name of the Authorised Signatory	
(iv)	PAN of Authorised Signatory	
	(Not applicable for entities specified in clause (a) of sub-section (9) of section 25 of the Act)	
(v)	Email Address of the Authorised Signatory	
(vi)	Mobile Number of the Authorised Signatory (+91)	

PART B

1.	Type of Entity (Choose one)	UN Body O	Embassy	Other Person		
2.	Country					
2A.	Ministry of External Affairs, Go India' Recommendation (if appl		Letter No.	Date		
3.	Notification details		Notification No.	Date		
4.	Address of the entity in [respect of which the centralized UIN is sought] ⁷					
	Building No./Flat No.		Floor No.			
	Name of the Premises/Building		Road/Street District			
	City/Town/Village					
	Block/Taluka Latitude					
			Longitude			
	State		PIN Code			

⁷ Substituted for "State" vide S.O. No. 5 – Dated- 03.01.2018

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	Contact Information			
	Email Address		Telephone number	
	Fax Number		Mobile Number	
7.	Details of Authorized Sig	gnatory, if applicable	I	
	Particulars	First Name	Middle Name	Last name
	Name			
	Photo			
	Name of Father			
	Date of Birth	DD/MM/YYYY	Gender	<male, female,<br="">Other></male,>
	Mobile Number		Email address	
	Telephone No.			
	Designation /Status		Director Identification Number (if any)	on l
	PAN (Not applicable for entities specified in clause (a) of sub- section (9) of section 25 of the Act)		Aadhaar Number (Not applicable for entities specified in clause (a) of subsection (9) of section 25 of the Act)	
	Are you a citizen of India?	Yes / No	Passport No. (in case of foreigners)	,
	Residential Address			
	Building No/Flat No		Floor No	
	Name of the Premises/Building		Road/Street	
	Town/City/Village		District	
	Block/Taluka			
	State		PIN Code	
8	Bank Account Details (ac	dd more if required)	•	
	Account Number		Type of Account	
	IFSC		Bank Name	
	Branch Address			

9.	Documents Uploaded					
	scanned copy of such a	The authorized person who is in possession of the documentary evidence shall upload the scanned copy of such documents including the copy of resolution / power of attorney, authorizing the applicant to represent the entity.				
	Or					
	upload the scanned copy attorney, authorizing the d	has collected the documentary evidence from the applicant shall of such documents including the copy of resolution / power of applicant to represent the UN Body / Embassy etc. in India and link it ated and allotted to respective UN Body/ Embassy etc.				
11.	Verification					
		nd declare that the information given herein above is true and nowledge and belief and nothing has been concealed therefrom.				
	Place: (Signature)					
	Date:	Name of Authorized Person:				
Or						
		(Signature)				
	Place:	Name of Proper Officer:				
	Date:	Designation: Jurisdiction:				
Instru	ctions for submission of app notified by the Governmen	plication for registration for UN Bodies/ Embassies/others				
	* * *	ired to obtain a unique identity number shall submit the cally [or otherwise] ⁸ .				
	Application shall be moto by proper office	filed through Common Portal or registration can be granted suo- er.				
		on the Common Portal is required to be signed electronically or ode as specified by the Government.				
	•	person authorized by the concerned entity to sign the refund rwise, should be filled up against the -Authorised Signatory action.				
	□ PAN / Aadhaar will section (9) of section	l not be applicable for entities specified in clause (a) of sub- a 25 of the Act.				

 $^{^{8}}$ Inserted vide S.O. No. 5 – Dated- 03.01.2018

[See rule 19(1)]

${\bf Application\ for\ Amendment\ in\ Registration\ Particulars}$

(For all types of registered persons)

1. GSTIN/	UIN							
2. Name o	f Business							
3. Type of registration								
4. Amendi	ment summary							
~								
Sr. No	Field Name		Date	Reasons(s)				
		(DD/MM/YY)	YY)					
5. List of o	locuments uploaded							
(a)								
(u)								
(b)								
(c)								
6. Declara	tion							
	olemnly affirm and declare that t	he information	given herein above is true	and correct to the best				
-			_	and correct to the oest				
of my knowledge and belief and nothing has been concealed therefrom								
		Signature						
	Place:		Name of Authorise	d Signatory				
	Da	te: Designation	n / Status:					

<u>Instructions for submission of application for amendment</u>

- 1. Application for amendment shall be submitted online.
- 2. Changes relating to Name of Business, Principal Place of Business, additional place(s) of business and details of partners or directors, karta, Managing Committee, Board of Trustees, Chief Executive Officer or equivalent, responsible for day to day affairs of the business which does not warrant cancellation of registration, are core fields which shall be approved by the Proper Officer after due verification.
- 3. For amendment in Non-Core fields, approval of the Proper Officer is not required.
- 4. Where a change in the constitution of any business results in change of the Permanent Account Number of a registered person, the said person shall be required to apply for fresh registration.
- 5. Any change in the mobile number or the e-mail address of authorised signatory as amended from time to time, shall be carried out only after online verification through the common portal.
- 6. All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number shall be validated online by the system and Application Reference Number (ARN) will be generated after successful validation of necessary field.
- 7. Status of the application can be tracked on the common portal.
- 8. No fee is payable for submitting application for amendment.
- 9. Authorised signatory shall not be a minor.

[See rule 19(1)]

Reference Number - <<>>	Date – DD/MM/YYYY
То	
(Name)	
(Address)	
Registration Number (GSTIN / UIN)	
Application Reference No. (ARN)	Dated – DD/MM/YYYY
Order o	of Amendment
v	dated regarding amendment in registration particulars. has been found to be in order. The amended certificate of aload.
Signature	
	Name
De	esignation
	Jurisdiction
Date	

Place

[See rule 20]

Application for Cancellation of Registration

1	GSTIN				
2	Legal name				
3	Trade name, if any				
4	Address of Principal				
	Place of Business				
5	Address for future	Building No./ Flat No.		Floor No.	
	correspondence (including email, mobile telephone,	Name of Premises/ Building		Road/ Street	
	fax)	City/Town/ Village		District	
		Block/Taluka			
		Latitude		Longitude	
		State		PIN Code	
		Mobile (with country code)		Telephone	
		email		Fax Number	
6.	Reasons for Cancellation (Select one)	 Discontinuance /Closure of b Ceased to be liable to pay tax Transfer of business on ac amalgamation, merger/demendence lease or otherwise disposed of the Change in constitution of leading to change in Faccount Number Death of Sole Proprietor Others (specify) 	count of ger, sale, f etc. business ermanent		
7.		erger of business [and change in consrged, amalgamated, transferred, etc.	titution leading to cl	hange in PAN] ⁹ , particulars	s of registration
(i)	Goods and Services	igou, amaigamateu, transferreu, etc.			
	Tax Identification Number				
(ii)	(a) Name (Legal)				
	(b) Trade name, if any				
(iii)	Address of Principal	Building No./ Flat No.		Floor No.	
	Place of Business	Name of Premises/ Building		Road/ Street	

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⁹ Inserted *vide* Notf no. 60/2018 – ST dated 07.12.2018

		City/Town/ Village					District		
		Block/Taluka							
		Latitude					Longitude		
		State					PIN Code		
		Mobile (with country	code)				Telephone		
		email					Fax Numl	ner .	
								DC1	
3.	Date from which reg	sistration is to be cancelle	d.		<dd n<="" td=""><td>ИМ/ҮҮҮ</td><td>YY></td><td></td><td></td></dd>	ИМ/ҮҮҮ	YY>		
)	Particulars of last Re	eturn Filed							
i)	Tax period								
ii)	Application Referen	ce Number							
iii)	Date								
10.	Amount of tax pa	yable in respect of inputs	/capital go	ods h	eld in s	tock on t	he effective da	te of cancellati	ion of
	registration.								
						Innut T	low Cradit/Tow	Davabla (whi	harran ia
			Value				ax Credit/ Tax	Payable (which	enever is
			of			higher)	(Ks.)		
	De	escription	Stock	Cei	ntral	State		Integrated	
			(Rs.)		ax	Tax	UT Tax	Tax	Cess
	T .		(13.)	_		1 421		14/1	
	Inputs								
	_	in semi-finished goods							
	Inputs contained	in finished goods							
	Capital Goods/Pl	ant and machinery							
	Total	<u> </u>							
1.	Details of tax paid	d if any							
	Details of tax par	<u>a, 11 any</u>	Pavmer	nt fron	n Cash	Ledger			
						8			
	Sr. No.	Debit Entry No.	Centra Tax	ıl	State	Tax	UT Tax	Integrated Tax	Cess
	1.			ı				1	
	2.								
		Sub-Total							
		Sub-10tal			TTTC				
	Payment from ITC Ledger								
	Sr. No.	Debit Entry No.	Centra	1				Integrated	
	51. 110.	Deoit Entry 110.	Tax		State	Tax	UT Tax	Tax	Cess
	1		1 ax					1 ax	
	1.			1				1 1	
	2.								
		Sub-Total							
	Total Amount of	Tax Paid							
2. Do	ocuments uploaded								
3 V	erification								
.J. VC	Ameunon								
		ffirm and declare that the nothing has been concealed		_	en here	in above	is true and cor	rect to the best	of my/our
		Sign	ature of Au						
lace					Name	of the Au	thorised Signa	tory	
				1					

Designation / Status	

Instructions for filing of Application for Cancellation

A registered person seeking cancellation of his registration shall electronically submit an application including details of closing stock and liability thereon along with relevant documents, on common portal.

☐ The following personshall digitally sign application for cancellation, as applicable:

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee
Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Directors/ Chief Executive Officer
Unlimited Company	Managing / Whole-time Directors/ Chief Executive Officer
Limited Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

In case of death of sole proprietor, application shall be made by the legal heir / successor [manually]¹⁰ before the concerned tax authorities. The new entity in which the applicant proposes to amalgamate itself shall register with the tax authority before submission of the application for cancellation. This application shall be made only after that the new entity is registered.

Before applying for cancellation, please file **your tax return due** for the tax period in which the effective date of surrender of registration falls [or furnish an application to the effect that no taxable supplies have been made during the intervening period (i.e. from the date of registration to the date of application for cancellation of registration)]¹¹.

Status of the Application may be tracked on the common	n portal.
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¹⁰ Omitted *vide* Notf no. 60/2018 – ST dated 07.12.2018

¹¹ Inserted *vide* Notf no. 60/2018 – ST dated 07.12.2018

No fee is payable for filing application for cancellation.
After submission of application for cancellation of registration, the registered personshall make payment, if not made at the time of this application, and shall furnish final return as provided in the Act.
The registered personmay also update his contact address and update his mobile number and e mail address.

[See rule 22(1)]

Reference No	<< Date >>
To Registration Number (GSTIN/UIN) (Name) (Address)	
	Cancellation of Registration ome to my notice, it appears that your registration is
\Box You are hereby directed to furnish a reply to the service of this notice .	is notice within seven working days from the date of
* * * * * * * * * * * * * * * * * * * *	ndersigned on DD/MM/YYYY at HH/MM and date or fail to appear for personal hearing on the ed ex parte on the basis of available records and on
Place: Date:	Signature < Name of the Officer>
	Designation Jurisdiction
[Note: - Your registration stands suspended with effect	t from (date).] ¹²

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¹² Inserted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

[See rule 22(2)]

Reply to the Show Cause Notice issued for cancellation for registration

1.	Reference No. of Notice		Date of issue	
2.	GSTIN / UIN			
3.	Name of business (Legal)			
4.	Trade name, if any			
5.	Reply to the notice			
6.	List of documents uploaded			
7.	Verification			
	I		hereby solemn	ly affirm and declare that
	the information given hereinal		rect to the best of	my knowledge and belief
	and nothing has been concealed	d there from.		
	Signature of Authorised Signat	cory		
		Name		
	Designation/Status			
	Place			
	Date			

[See rule 22(3)]

Reference No	0			Date	
To					
Name					
Address					
GSTIN / UIN	N				
Application	Reference No. (AF	RN)	D	ate	
	O	rder for Cancell	lation of Registr	ration	
This has ref			_	to show cause dated	
	as no reply to notice				
	as on the day fixed				
				sions made at the time	of hearing
				for following reason(s)	
1.	opinion mat your	registration is mad	ie to be cancelled	ioi ionownigicason(s)	/•
2.					
	va data of compatibati	on of worm modistme	otion is coDDAA	M/VVVV > >	
	ve date of cancellati	•		I/ I I I I <i>>></i> .	
	tion of amount pay	_		haaia 4hamaaf ia aa falla	
٠.		• •	•	basis thereof is as follo	
				lice to any amount tha	t may be
	payable you on sub		· · · · · · · · · · · · · · · · · · ·	•	
-		-		date) failing which the	
will be reco	vered in accordance	e with the provision	ons of the Act and	rules made there under	ſ .
TT 1	C . 1 T	C T	I I'M M	T (177	
Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess
Tax					
Interest					
interest					
Penalty					
0.1					
Others					
Total					
Place:					
Date:				Signatu	
				< Name of	the Officer>
					Designation

Jurisdiction

FORM GST REG-20¹³

[See rule 22(4)]

Reference No	Date -
То	
Name Address GSTIN/UIN	
Show Cause Notice No.	Date-
Order for dropping the proceedings for cancellation of r	egistration
This has reference to your reply filed vide ARN dated to the show cause notice referred to above. Upon consideration and/or submissions made during hearing, the proceeding cancellation of registration stands vacated for the following reasons text>>	on of your reply s initiated for
or	
The above referred show cause notice was issued for contraprovisions of clause (b) or clause (c) of sub-section (2) of set <i>Jharkhand Goods Services Tax Act, 2017. As you have filed returns which were due</i> on the date of issue of the aforesaid made full payment of tax along with applicable interest an proceedings initiated for cancellation of registration are hereby of	ection 29 of the all the pending notice, and have nd late fee, the
	Signature e of the Officer>
	esignation risdiction
Place: Date:	
[Note: - Suspension of registration stands revoked with effect from (date).] ¹⁴	

¹³ As substituted vide Notf no. 39/2018-ST, dt. 04.10.2018 ¹⁴ Inserted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

[See rule 23(1)]

Application for Revocation of Cancellation of Registration

1.	GSTIN (cancelled)							
2.	Legal Name							
3.	Trade Name, if any							
4.	Address							
	(Principal place of b	usiness)						
5.	Cancellation Order N	No.			Date –			
6	Reason for cancellate	ion						
7	Details of last return	filed	I					
	Period of Return			Application Reference Number		Date of fili	ing	DD/MM/YYY Y
8	Reasons for revocati cancellation	on of		easons in brief. (Detachment)	tailed rea	asoning can l	be filed	l as an
9	Upload Documents		•					
10.	Verification							
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.							
	Signature of Authorised Signatory Full Name (first name, middle, surname) Designation/Status							
	Place							
	Date							

Instructions for submission of application for revocation of cancellation of registration

- A person, whose registration is cancelled by the proper officer on his own motion, may apply for revocation of cancellation of registration, within thirty days from the date of service of the order of cancellation of registration at the common portal No application for revocation shall be submitted if the registration has been cancelled for the failure to furnish returns unless such returns are furnished and any amount due as tax in terms of such returns has been paid along with any amount payable towards interest, penalty and late fee payable in respect of the said returns.
- Any change in the mobile number or the e-mail address of authorised signatory submitted as amended
 from time to time, shall be carried out only after online verification through the common portal in the
 manner provided
- Status of the application can be tracked on the common portal.
- No fee is payable for filing application for revocation of cancellation.

[See rule 23(2]

Reference No. - Date

To

GSTIN/UIN (Name of Taxpayer) (Address)

Application Reference No. (ARN)

Date

Order for revocation of cancellation of registration

This has reference to your application dated DD/MM/YYYY for revocation of cancellation of registration. Your application has been examined and the same has been found to be in order. Accordingly, your registration is restored.

Signature Name of Proper officer (Designation) Jurisdiction –

Date Place

[See rule 23(3)]

Reference Number:	Date	
То		
Name of the Applicant/ Taxpa	ayer	
Address of the Applicant/Taxp GSTIN	payer	
Application Reference No. (A	RN):	Dated
Show Cause Notice fo	r rejection of applic	cation for revocation of cancellation of registration
_		DD/MM/YYYY regarding revocation of cancellation of d and the same is liable to be rejected for the following
reasons:		
1.		
2.		
3.		
•••		
☐You are hereby directed to f of this notice.	urnish a reply to this	notice within seven working days from the date of service
☐ You are hereby directed to a	appear before the unc	dersigned on DD/MM/YYYY at HH/MM.
If you fail to furnish a reply w	ithin the stipulated da	ay or you fail to appear for personal hearing on the
appointed date and time, the c	ase will be decided e	x parte on the basis of available records and on merits
		Signature
		Name of the Proper Officer
		Designation

Jurisdiction

[See rule 23(3)]

Reply to the notice for rejection of application for revocation of cancellation of registration

1.	Reference No. of Notice	Date				
2.	Application Reference No. (ARN)	Date				
3.	GSTIN, if applicable					
4.	Information/reasons					
5.	List of documents filed					
6.	Verification					
	I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my/our knowledge and belief and nothing has been concealed there from. Signature of Authorised Signatory					
	Name					
	Place					
	Designation/Status					
	Date					



[See rule 24(1)]

Certificate of Provisional Registration

1.	GSTIN								
2.	Permane	ent Account							
	Number								
3.	Legal Na	ame							
4.	Trade Na	ame							
5.	Registration Details under Existing Law								
	Act		R	egistration l	Num	nber			
(a)									
(b)									
(c)									
Date		<date cre<="" of="" td=""><td>ation of Certificate></td><td></td><td></td><td></td><td></td><td></td><td></td></date>	ation of Certificate>						

This is a Certificate of Provisional Registration issued under the provisions of the Act.

[See rule 24(2)]

Application for Enrolment of Existing Taxpayer						
Taxpayer Details						
1. Prov	1. Provisional ID					
_	l Name (As per Permanent					
Account Number)						
3. Lega	l Name (As per State/Center)					
4. Trac	le Name, if any					
5. Perm Busines	nanent Account Number of ss					
6. Cons	titution					
7. State						
7A Sector, Circle, Ward, etc. as applicable						
7B. Cei	nter Jurisdiction					
8. Reason of liability to Registration undo obtain Registration			lier law			
9. Exist	ting Registrations	l .				
Sr. No.	Type of Registration		Registration Number	Date of Registration		
1	TIN Under Value Added Tax					
2	Central Sales Tax Registration Number					
3	Entry Tax Registration Number					
4	Entertainment Tax Registration Number					
5	Hotel And Luxury Tax Registration Number					
6	Central Excise Registration Number					
7	Service Tax Registration Number					
8	Corporate Identify Number/Foreign Company Registration					
9	Limited Liability Partnership Identification Number/Foreign Limited Liability Partnership Identification Number					
10	Import/Exporter Code Nu	ımber				
11	Registration Under Duty Of Excise On Medicinal And Toiletry Act					
12	Others (Please specify)					

10. Details of Principal Place of Business						
Building No. /Flat No.		Floor No				
Name of the Premises/Building		Road/Street				
Locality/Village		District				
State		PIN Code				
Latitude		Longitude				
Contact Information						
Office Email Address		OfficeTelephone Num	ber			
Mobile Number		Office Fax No				
10A. Nature of Possession of Pre-	mises (Own; Leas	sed; Rented; Consent; Shar	red)			
10B. Nature of Business Activities	es being carried out					
Factory / Manufacturing	Wholesale Business	Retail Business	Warehouse/Depot			
Bonded Warehouse	Service Provision	Office/Sale Office	Leasing Business			
Service Recipient	EOU/ STP/ EHTP	SEZ	Input Service Distributor (ISD)			
Works Contract	Others (Specify)					
11. Details of Additional Places of	f Business	1				
Building No/Flat No		Floor No				
Name of the Premises/Building		Road/Street				
Locality/Village		District				
State		PIN Code				
Latitude (Optional)		Longitude(Optional)				
Contact Information	1	1	1			
Office Email Address	O	ffice Telephone Number				
Mobile Number	Office Fax No					
11A.Nature of Possession of Premises (Own; Leased; Rented; Consent; Shared)						
11B.Nature of Business Activities being carried out						
Factory / Manufacturing Wholesale Business		Retail Business	Warehouse/Depot			
Bonded Warehouse	Service Provision	Office/Sale Office	Leasing Business			
Service Recipient EOU/ STP/ EHTP		SEZ	Input Service Distributor (ISD)			
Works Contract Others (Specify)						
Add More						
12. Details of Goods/ Services supplied by the Business						
Sr. No. Description of Go	ods		HSN Code			

Sr. No.	Description of Serv	ion of Services			HSN Code					
13. Total Ban	k Accounts maintain	ed by y	ou for conduc	cting E	Business					
Sr. No.	Account Number	Type	Type of Account IFSC Bank Name		Branch Address					
14. Details of Committee of	of Proprietor/all Par Associations/Board		_	ng Dire	ectors and v	vhol	le time D	irector	Members o	f Managing
Name		<firs< td=""><td>t Name></td><td><mi< td=""><td>ddle Name</td><td>></td><td></td><td><last< td=""><td>Name></td><td>(Dhata)</td></last<></td></mi<></td></firs<>	t Name>	<mi< td=""><td>ddle Name</td><td>></td><td></td><td><last< td=""><td>Name></td><td>(Dhata)</td></last<></td></mi<>	ddle Name	>		<last< td=""><td>Name></td><td>(Dhata)</td></last<>	Name>	(Dhata)
Name of Fath	er/Husband	<firs< td=""><td>t Name></td><td><mi< td=""><td>ddle Name</td><td>></td><td></td><td><last< td=""><td>Name></td><td><photo></photo></td></last<></td></mi<></td></firs<>	t Name>	<mi< td=""><td>ddle Name</td><td>></td><td></td><td><last< td=""><td>Name></td><td><photo></photo></td></last<></td></mi<>	ddle Name	>		<last< td=""><td>Name></td><td><photo></photo></td></last<>	Name>	<photo></photo>
Date of Birth	DD/ MM/ YYYY	Gend	er			<	Male, Fe	emale,	Other>	
Mobile Numb	er			Ema	ail Address					
Telephone Number										
Identity Information				l						
Designation		Director Identification Number								
Permanent		Aadhaar Number								
Account Number										
Are you a citi	zen of India?		<yes no=""></yes>		Passport l	Nun	nber			
Residential Address										
Building No/F	Flat No			Floor No						
Name of the F	Premises/Building				Road/Street					
Locality/Villa	ge				District					
State					PIN Code					
15. Details of	Primary Authorised	Signate	ory					Į.		
Name <fi< td=""><td><firs< td=""><td colspan="2"><first name=""></first></td><td colspan="2"><middle name=""></middle></td><td></td><td colspan="2"><last name=""></last></td><td></td></firs<></td></fi<>		<firs< td=""><td colspan="2"><first name=""></first></td><td colspan="2"><middle name=""></middle></td><td></td><td colspan="2"><last name=""></last></td><td></td></firs<>	<first name=""></first>		<middle name=""></middle>			<last name=""></last>		
Name of Father/Husband <first< td=""><td>t Name></td><td><mi< td=""><td colspan="2"><middle name=""></middle></td><td colspan="2"><last name=""></last></td><td>-</td></mi<></td></first<>		t Name>	<mi< td=""><td colspan="2"><middle name=""></middle></td><td colspan="2"><last name=""></last></td><td>-</td></mi<>	<middle name=""></middle>		<last name=""></last>		-		
Date of Birth		DD / YYY	MM / Y	Gender			<male,< td=""><td>Femal</td><td>e, Other></td><td><photo></photo></td></male,<>	Femal	e, Other>	<photo></photo>
Mobile Numb	er			Email Address				-		
Telephone Nu	ımber			II						
Identity Inform	mation									

Designation		Director Identification Number				
Permanent Account Number		Aadhaar Numbe	Aadhaar Number			
Are you a citizen of India?	<yes no=""></yes>	Passport 1	Number			
Residential Address	1	1	,			
Building No/Flat No		Floor No	Floor No			
Name of the Premises/Building		Road/Stre	Road/Street			
Locality/Village		District				
State		PIN Code				
Add More	<u> </u>	<u> </u>				
A customized list of documents required provision to upload relevant documents. 16. Aadhaar Verification I on behalf of the holders of Aadha obtain details from UIDAI for the identity information would only be Identities Data Repository only for 17. Declaration	nent against each e nar numbers provid the purpose of author the used for validation	entry in the list. (Reference of the led in the form, give of the list in the form, give of the list in the list.)	consent to "Goods and Services Tax N	and Service	ces Tax Network" to	
I, hereby solemnly affirm and decknowledge and belief and nothing		_	above is true and co		ne best of my	
Name of the Authorised			Place			
Signatory						
Designation of Authorised Signatory			Date			

Instructions for filing of Application for enrolment

- 1. Every person, other than a person deducting tax at source or an Input Service Distributor, registered under an existing law and having a Permanent Account Number issued under the Income-tax Act, 1961 (Act 43 of 1961) shall enroll on the common portal by validating his e-mail address and mobile number.
- 2. Upon enrolment under clause (a), the said person shall be granted registration on a provisional basis and a certificate of registration in **FORM GST REG-25**, incorporating the Goods and Services Tax Identification Number therein, shall be made available to him on the common portal:
- 3. Authorisation Form:-

For each Authorised Signatory mentioned in the application form, Authorisation or copy of Resolution of the Managing Committee or Board of Directors to be filed in the following format:

Declaration for Authorised Signatory (Separate for each signatory)

I ---

(Details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc)

1. << Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc>>

2.

3.

hereby solemnly affirm and declare that << name of the authorised signatory>> to act as an authorised signatory for the business << Goods and Services Tax Identification Number - Name of the Business>> for which application for registration is being filed/ is registered under the Jharkhand Goods and Service Tax Act, 2017.

All his actions in relation to this business will be binding on me/ us.

Signatures of the persons who are Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.

S. No. Full Name Designation/Status Signature

1.

2.

Acceptance as an authorised signatory

I <<(Name of the authorised signatory>> hereby solemnly accord my acceptance to act as authorised signatory for the above referred business and all my acts shall be binding on the business.

Signature of Authorised Signatory

Designation/Status

Date

Place

Instructions for filing online form

- Enter your Provisional ID and password as provided by the State/Commercial Tax/Central Excise/Service Tax Department for log in on the GST Portal.
- Correct Email address and Mobile number of the Primary Authorised Signatory are to be provided.
 The Email address and Mobile Number would be filled as contact information of the Primary Authorised Signatory.
- E mail and Mobile number to be verified by separate One Time Passwords. Taxpayer shall change his user id and password after first login.
- Taxpayer shall require to fill the information required in the application form related details of Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees, Principal Place of Business and details in respect of Authorised signatories.
- Information related to additional place of business, Bank account, commodity in respect of goods and services dealt in (top five) are also required to be filled.
- Applicant need to upload scanned copy of the declaration signed by the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc. in case he/she declares a person as Authorised Signatory as per Annexure specified. Documents required to be uploaded as evidence are as follows:-
- Photographs wherever specified in the Application Form (maximum 10)
 Proprietary Concern Proprietor
 Partnership Firm / Limited Liability Partnership Managing/ Authorised

	Partners (personal details of all partners is to be submitted but photos of only ten partners
	including that of Managing Partner is to be submitted)
	Hindu Undivided Family – Karta
	Company – Managing Director or the Authorised Person
	Trust – Managing Trustee
	Association of Person or Body of Individual –Members of Managing Committee (personal details
	of all members is to be submitted but photos of only ten members including that of Chairman is to
	be submitted)
	Local Body – Chief Executive Officer or his equivalent
	Statutory Body – Chief Executive Officer or his equivalent
	Others – Person in Charge
2.	Constitution of business: Partnership Deed in case of Partnership Firm, Registration
	Certificate/Proof of Constitution in case of Society, Trust, Club, Government Department,
	Association of Person or Body of Individual, Local Authority, Statutory Body and Others etc.
3.	Proof of Principal/Additional Place of Business:
	(a) For Own premises –
	Any document in support of the ownership of the premises like Latest Property Tax Receipt or
	Municipal Khata copy or copy of Electricity Bill.
	(b) For Rented or Leased premises –
	A copy of the valid Rent / Lease Agreement with any document in support of the ownership of the
	premises of the Lessor like Latest Property Tax Receipt or Municipal Khata copy or copy of
	Electricity Bill.
	(c) For premises not covered in (a) and (b) above –
	A copy of the Consent Letter with any document in support of the ownership of the premises of
	the Consenter like Municipal Khata copy or Electricity Bill copy. For shared properties also, the
	same documents may be uploaded.
4	Bank Account Related Proof:
'	Scanned copy of the first page of Bank passbook / one page of Bank Statement
	Opening page of the Bank Passbook held in the name of the Proprietor / Business Concern –
	containing the Account No., Name of the Account Holder, MICR and IFSC and Branch details.
	containing the Account Ivo., Ivanic of the Account Holder, when and It's and Branch details.
5	For each Authorised Signatory: Letter of Authorisation or copy of Resolution of the Managing
	Committee or Board of Directors to that effect as specified.

• After submitting information electronic signature shall be required. Following person can electronically sign application for enrolment:-

Constitution of Business	Person who can digitally sign the application
Proprietorship	Proprietor
Partnership	Managing / Authorised Partners
Hindu Undivided Family	Karta
Private Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Public Limited Company	Managing / Whole-time Directors and Managing Director/Whole Time Director/ Chief Executive Officer
Society/ Club/ Trust/ AOP	Members of Managing Committee

Government Department	Person In charge
Public Sector Undertaking	Managing / Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Unlimited Company	Managing/ Whole-time Director and Managing Director/Whole Time Director/ Chief Executive Officer
Limilted Liability Partnership	Designated Partners
Local Authority	Chief Executive Officer or Equivalent
Statutory Body	Chief Executive Officer or Equivalent
Foreign Company	Authorised Person in India
Foreign Limited Liability Partnership	Authorised Person in India
Others	Person In charge

Application is required to be mandatorily digitally signed as per following:-

Sl. No	Type of Applicant	Digital Signature required
1.	Private Limited Company Public Limited Company Public Sector Undertaking Unlimited Company Limited Liability Partnership Foreign Company Foreign Limited Liability Partnership	Digital Signature Certificate(DSC) Class 2 and above
2.	Other than above	Digital Signature Certificate class 2 and above e-Signature

Note:-1. Applicant shall require to register their DSC on common portal.

All information related to Permanent Account Number, Aadhaar, Director Identification Number, Challan Identification Number, Limited Liability Partnership Identification Number shall be online validated by the system and Acknowledgment Reference Number will be generated after successful validation of all the filled up information.

Status of the online filed Application can be tracked on the common portal.

- 1. Authorised signatory should not be minor.
- 2. No fee is applicable for filing application for enrolment.

Acknowledgement

^{2.} e-Signature facility will be available on the common portal for Aadhar holders.

Enrolment Application - Form GST- has been filed against Application Reference Number (ARN) <......>.

Form Number : <.....>

Form Description : <Application for Enrolment of Existing Taxpayers>

Date of Filing : <DD/MM/YYYY>
Taxpayer Trade Name : <Trade Name>

Taxpayer Legal Name : <Legal Name as shared by State/Center>

Provisional ID Number : <Provisional ID Number>

It is a system generated acknowledgement and does not require any signature

[See rule – 24(3)]

Reference No.	< <date-dd mm="" yyyy="">></date-dd>
To	
Provisional ID	
Name Address	
Application Reference Number (ARN) <>	Dated <dd mm="" yyyy=""></dd>
Show Cause Notice fo	r cancellation of provisional registration
the same has not been found to be satisfactor. 1 2	on dated The application has been examined and bry for the following reasons:-
	Signature Name of the Proper Officer Designation Jurisdiction
Date	V 42.10 41.2 41.2 41.2 41.2 41.2 41.2 41.2 41.2
Place	

[See rule 24(3)]

Reference No			<< Date–DD	O/MM/YYYY>>		
To Name Address GSTIN /Provisional	ID					
Application Referen	nce No. (ARN)		Dated – DD/	MM/YYYY		
**		ncellation of	provisional regi	stration		
Whereas no rep Whereas on the Whereas the un and is of the opin reason(s).						
2.	4 11	4.4	11 4° 6	••• 1	,•	
Determination of a Accordingly, the an		=	_	_		
You are required to		•	•			
will be recovered in		-		-		
Head	Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
Tax						
Interest						
Penalty						
Others						
Total						
	l l					
Place:						
Date:					Signature	
				< Nam	e of the Officer>	
		Desig	nation			
				J	urisdiction	

[See rule 24(4)]

[APPLICATION FOR CANCELATION OF REGISTRATION OF MIGRATED ${\bf TAXPAYERS}]^{15}$

Part A

(i) [GSTIN] ¹⁶					
(ii) Email ID					
(iii) Mobile Number					
		Par	rt B		
Legal Name (As Number)	per Permanent Account				
2. Address for corres	pondence				
Building No./ Flat No.).		Floor No.		
Name of Premises/ Building			Road/ Street		
City/Town/ Village/Locality			District		
Block/Taluka					
State			PIN		
3. Reason for Cancell	ation				
4. Have you issued any tax invoice during GST regime? YES NO					
 5. Declaration (i) I <name authorised="" karta="" of="" proprietor="" signatory="" the="">, being <designation> of <legal ()="" name=""> do hereby declare that I am not liable to registration under the provisions of the Act.</legal></designation></name> 					
6. Verification	CC 1.1.111			,	
	and nothing has been con-		on given herein above is true	e and c	orrect to the best of my
Aadhaar Number		Permaner	nt Account Number		
			Signature of A	Author	ised Signatory
Full Name					
Designation / Status					
Place					

 $^{^{15}} Substituted vide S.O.~No.~96~Dated~17 th~October,~2017~for~ "APPLICATION FOR CANCELATION OF PROVISIONAL REGISTRATION"$

 $^{^{16}\}mbox{Substituted}$ vide S.O. No. 96 Dated $17\mbox{th}\,\mbox{October}$ for "Provisional ID"

Date DD/MM/YYYY

[See rule 25]

Form for Field Visit Report

Center Jurisdiction (Ward/Circle/Zone)

Name of the Officer:- << to be prefilled>>
Date of Submission of Report:-
Name of the taxable person
GSTIN/UIN –
Task Assigned by:- < Name of the Authority- to be prefilled>
Date and Time of Assignment of task:- < System date and time>

Sr. No.	Particulars	Input
1.	Date of Visit	
2.	Time of Visit	
3.	Location details :	
3.	Latitude	Longitude
	North – Bounded By	South – Bounded By
	West – Bounded By	East – Bounded By
4.	Whether address is same as mentioned in	Y / N
4.	application.	
5.	Particulars of the person available at the	
J.	time of visit	
(i)	Name	
(ii)	Father's Name	
(iii)	Residential Address	
(iv)	Mobile Number	
(v)	Designation / Status	
(vi)	Relationship with taxable person, if	
	applicable.	
6.	Functioning status of the business	Functioning - Y / N
7.	Details of the premises	
	Open Space Area (in sq m.) - (approx.)	
	Covered Space Area (in sq m.) -	
	(approx.)	
	Floor on which business premises	
	located	
8.	Documents verified	Yes/No
9.	Upload photograph of the place with the perso verification is conducted.	on who is present at the place where site
10.	Comments (not more than < 1000 characters> Signature	
	Place:	Name of the Officer:
	Date:	Designation:
	Jurisdiction:	

FORM GST ITC-01

[See rule 40(1)]

Declaration for claim of input tax credit under sub-section (1) of section 18

Claim made under					
Section 18 (1)(a)					
Section 18 (1)(b)					
Section 18 (1)(c)					
Section 18 (1)(d)					

1.	GSTIN
2.	Legal name
3.	Trade name, if any
4.	Date from which liability to pay tax arises under section 9,
	except section 9 (3) and section 9 (4)
	[For claim under section 18 (1)(a) and section 18 (1)(c))]
5.	Date of grant of voluntary registration
	[For claim made under section 18 (1)(b)]
6.	Date on which goods or services becomes taxable
	[For claim made under section 18 (1)(d)]

7. Claim under section 18 (1) (a) or section 18 (1)(b)

Details of stock of inputs and inputs contained in semi-finished goods or finished goods on which ITC is claimed

Sr.	GSTIN/	Invoice *		Description of	Unit	Quanti	Value	Amount of ITC claimed (Rs.)					
	Registrat			inputs held in	Quantit	ty	(As adjusted by						
No.	ion under CX/ VAT of supplier	No.	Date	stock, inputs contained in semi-finished or finished goods held in stock	y Code (UQC)		debit note/credit note)	Central Tax	State Tax	UT Tax	Integrate d Tax	Cess	
1	2	3	4	5	6	7	8	9	10	11	12	13	
7 (a)	Inputs held i	n stock		I			l					ı	
7 (b)	7 (b) Inputs contained in semi-finished or finished goods held in sto					stock							

^{*}In case it is not feasible to identify invoice, the principle of first-in-firstout may be followed.

8. Claim under section 18 (1) (c) or section 18 (1)(d)

Details of stock of inputs, inputs contained in semi-finished goods or finished goods and capital goods on which ITC is claimed

	CCTTAL		.1. /	I 5	** .	0.	X X 4			CITEC 1:	1 (D)	
Sr.	GSTIN/	Invoi	ce */	Description of	Unit	Qty	Value**		Amount of	f ITC claime	a (Rs.)	
	Registrat Bill of entry		inputs held in	Quantity		(As						
No.	ion under			stock, inputs	Code		adjusted					
	CX/	No.	Date	contained in semi-	(UQC)		by debit	Central	State	UT Tax	Integr	Cess
	VAT of			finished or finished			note/cred	Tax	Tax		ated	
	supplier			goods held in			it note)				Tax	
				stock, capital								
				goods								
1	2	3	4	5	6	7	8	9	10	11	12	13
8 (a)	Inputs held i	n stock	-			1	I					
8 (b)	Inputs conta	ined in	semi-fin	ished or finished good	s held in stoc	k						
8 (c)	8 (c) Capital goods in stock					•	•	•	•	•		

^{*} In case it is not feasible to identify invoice, principle of first in and first out may be followed.

^{**} The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice

9. Particulars of certifying Chartered Accountant or Cost Accountant [where applicable]
a) Name of the Firm issuing certificate
b) Name of the certifying Chartered Accountant/Cost Accountant
c) Membership number
d) Date of issuance of certificate
e) Attachment (option for uploading certificate)
10. Verification
Ihereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.
Signature of authorised signatory
Name
Designation/Status
Datedd/mm/yyyy

FORM GST ITC-02

[See rule – 41(1)]

Declaration for transfer of ITC in case of sale, merger, demerger, amalgamation, lease or transfer of a business under sub-section (3) of section 18

1.	GSTIN of transferor
2.	Legal name of transferor
3.	Trade name, if any
4.	GSTIN oftransferee
5.	Legal name of transferee
6.	Trade name, if any

7. Details of ITC to be transferred

Tax	Amount of matched ITC	Amount of matched ITC to be transferred
	available	
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated		
Tax		
Cess		

8. Particulars of certifying Chartered Accountant or Cost Accountant

a) Name of the Firm issuing certificate	
b) Name of the certifying Chartered Accountant/Cost	t Accountant
c) Membership number	
d) Date of issuance of certificate to the transferor	
e) Attachment (option for uploading certificate)	
9. Verification	
I	hereby solemnly affirm and declare that the information given hereinabove is true and correct to
I the best of my knowledge and belief and nothing has	<u> </u>
Ithe best of my knowledge and belief and nothing has Signature of authorised signatory	s been concealed there from.
, ,	s been concealed there from.
Signature of authorised signatory	s been concealed there from.

[FORM GST ITC-02A [See rule 41A]

Declaration for transfer of ITC pursuant to registration under sub-section (2) of section 25

1.	GSTIN of transferor	
2.	Legal name of transferor	
3.	Trade name of transferor, if any	
4.	GSTIN of transferee	
5.	Legal name of transferee	
6.	Trade name of transferee, if any	

7. Details of ITC to be transferred

Tax	Amount of matched ITC available	Amount of matched ITC to be transferred
1	2	3
Central Tax		
State Tax		
UT Tax		
Integrated Tax		

Cess					
8. Verification					
I_ knowledge and belief a	hand nothing has been concea	-	l declare that the informat	ion given hereinabove is	strue and correct to the best of my
Signature of authorised s	signatory		_		
Name		-			
Designation/Status					
Datedd/mm/yyyy					
Instructions:					
	he registered person who ha the place of business for whic			-	

¹⁷ Inserted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

FORM GST ITC-03

[See rule44(4)]

Declaration for intimation of ITC reversal/payment of tax on inputs held in stock, inputs contained in semi-finished and finished goods held in stock and capital goods under sub-section (4) of section 18

1. GSTIN		
2. Legal name		
3. Trade name, if any		
4(a). Details of application filed to opt for composition scheme [applicable only for section 18 (4)]	(i) Application reference number (ARN) (ii) Date of filing	
4(b). Date from which exemption is effective [applicable only for section 18 (4)]		

5. Details of stock of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods on which input tax credit is required to be paid under section 18(4).

Sr.	GSTIN/	*Invoice /Bill of		Description of inputs	Unit	Qty	Value**	Amount of ITC claimed (Rs.)			(Rs.)	
No.	Registration	entry		held in stock, inputs	Quantity		(As adjusted					
	under CX/			contained in semi-	emi- Code		by debit					
	VAT of	No.	Date	finished or finished	(UQC)		note/credit	Central Tax	State Tax	UT Tax	Integrated	Cess
	supplier			goods held in stock and			note)				Tax	
				capital goods								
1	2	3	4	5	6	7	8	9	10	11	12	13
5 (a) In	puts held in sto	ck (whe	re invoice is	s available)								
5 (b) In	puts contained	in semi-	finished and	d finished goods held in stoo	ck (where invoi	ce available	e)					

5 (c) C	5 (c) Capital goods held in stock (where invoice available)											
5 (d) In	5 (d) Inputs held in stock and as contained in semi-finished /finished goods held in stock (where invoice not available)											
5 (e) C	5 (e) Capital goods held in stock (where invoice not available)											

^{* (1)} In case, it is not feasible to identify invoice, the principle of first in first out may be followed.

6. Amount of ITC payable and paid (based on table 5)

Sr.	Description	Tax	Paid through	Debit	Amount of ITC paid					
No.		payable	Cash/ Credit	entry no.			standard			
			Ledger		Central Tax	State Tax	UT Tax	Integrated Tax	Cess	
1	2	3	4	5	6	7	8	9	10	
1.	Central Tax		Cash Ledger							
			Credit Ledger							
2.	State Tax		Cash Ledger							

⁽²⁾ If Invoice is not available for certain inputs or capital goods, the value shall be estimated based on prevailing market price

^{** [}The value of capital goods shall be the invoice value reduced by 1/60th per month or part thereof from the date of invoice]¹⁸

¹⁸ Substituted vide Notf no. 21/2018 dt 26.04.2018 for "The value of capital goods shall be the invoice value reduced by five percentage points per quarter of a year or part thereof from the date of invoice"

		Credit Ledger			
3.	UT Tax	Cash Ledger			
		Credit Ledger			
4.	Integrated Tax	Cash Ledger			
4.	Integrated Tax	Credit Ledger			
5.	CESS	Cash Ledger			
		Credit Ledger			

7. Verification	
I	hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my
knowledge and belief and nothing has been	concealed there from.
Signature of authorised signatory	
Name	
Designation/Status	
Date -dd/mm/yyyy	

FORM GST ITC-04¹⁹

[See rule 45(3)]

Details of goods/capital goods sent to job worker and received back

GSTIN.	

- 2. (a) Legal name -
 - (b) Trade name, if any –

3. Period:

Ouarter -

Year -

4. Details of inputs/capital goods sent for job work (includes inputs/capital goods directly sent to place of business /premises of job worker)

GSTIN /	Challan No.		Description of	UQC	Quantity		Type of goods		Rate of	f tax (%)	
State in case of unregistered job			goods				(Inputs/capital goods)	Central		Integrated	Cess
worker							,	tax	UT tax	tax	
1	2	3	4	5	6	7	8	9	10	11	12
	_										

- 5. Details of inputs/capital goods received back from job worker or sent out from business place of job work
 - (A) Details of inputs/ capital goods received back from job worker to whom such goods were sent for job work; and losses and wastes:

¹⁹ Substituted vide Notf no. 39/2018-ST dt. 04.10.2018

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GSTIN /	Challan	Date of	Description	UQC	Quantity	Original	Original	Nature	Losses	& wastes
State of job	No.	challan	of goods			challan	challan	of job		
worker if	issued	issued				No.	date	work		
unregistered	by job	by job				under	under	done	UQC	Quantity
	worker	worker				which	which	by job	UQC	Qualitity
	under	under				goods	goods	worker		
	which	which				have	have			
	goods	goods				been	been			
	have	have				sent for	sent for			
	been	been				job	job			
	received	received				work	work			
	back	back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(B) Details of inputs / capital goods received back from job worker other than the job worker to whom such goods were originally sent for job work; and losses and wastes:

GSTIN /	Challan No.	Date of	Description of	UQC	Quantity	Original	Original	Nature of job	Losses &	& wastes
State of job	issued by job	challan issued	goods			challan No.	challan date	work done by		
worker if	worker under	by job worker				under which	under which	job worker		
unregistered	which goods	under which				goods have	goods have		UQC	Quantity
	have been	goods have				been sent for	been sent for		oqc	Qualitity
	received back	been received				job work	job work			
		back								
1	2*	3*	4	5	6	7*	8*	9	10	11

(C) Details of inputs/ Capital goods sent to job worker and subsequently supplied from premises of job worker; and losses and wastes:

GSTIN /	Invoice No.	Invoice date	Description	UQC	Quantity	Original	Original	Nature of	Losses & wastes
State of job	in case	in case	of goods			challan no.	challan date	job work	
worker if	supplied	supplied				under which	under which	done by job	

unregistered	from	from				goods have	goods have	worker	UQC	Quantity
	premises of	premises of				been sent for	been sent for			
	job worker	job worker				job work	job work			
	issued by the	issued by the								
	Principal	Principal								
1	2	3	4	5	6	7*	8*	9	10	11

Instructions:

- 1. Multiple entry of items for single challan may be filled.
- 2. Columns (2) & (3) in Table (A) and Table (B) are mandatory in cases where fresh challan are required to be issued by the job worker. Otherwise, columns (2) & (3) in Table (A) and Table (B) are optional.
- 3. Columns (7) & (8) in Table (A), Table (B) and Table (C) may not be filled where one-to-one correspondence between goods sent for job work and goods received back after job work is not possible.

6. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

	Signature
Place	Name of Authorised Signatory
Date	Designation /Status

FORM GST ENR-01

[See rule 58(1)]

Application for Enrolment under section 35(2)

[only for un-registered persons]

2. (a) Legal name	
(b) Trade Name, if any	
(c) PAN	
(d) Aadhaar (applicable in case of	
proprietorship concerns only)	
3. Type of enrolment	
(i) Warehouse or Depot (ii) Godown	
(iii) Transport services (iv) Cold Storage	
4. Constitution of Business (Please Select the Appropriate)	
(i) Proprietorship or HUF (ii) Partnership	
(iii) Company (iv) Others	
5. Particulars of Principal Place of Business	
(a) Address	
Building No. or Flat No. Floor No.	
Name of the Road or Street Premises or Building	
City or Town or Locality or Taluka or Block	
Village District	
State PIN Code	
Latitude Longitude	
(b) Contact Information (the email address and mobile number will be used for authentical	tion)
Email Address Telephone STD	
Mobile Number Fax STD	
Own Leased Rented Consent Shared Others	specify)
6. Details of additional place of business – Add for additional place(s) of business, if any the same information as in item 5 [(a), (b), and (c)]	Fill up

7. Consent	
form> give consent to "Goods and Se purpose of authentication. "Goods of	number <pre>pre-filled based on Aadhaar number provided in the rvices Tax Network" to obtain my details from UIDAI for the and Services Tax Network" has informed me that identity lidating identity of the Aadhaar holder and will be shared with of for the purpose of authentication.</pre>
8. List of documents uploaded	
(Identity and address proof)	
9. Verification I hereby solemnly affirm and declare the best of my knowledge and belief and no	at the information given herein above is true and correct to the othing has been concealed therefrom.
Place:	Signature
Date:	Name of Authorised Signatory
For Office Use:	
Enrolment no	Date-

FORM GST ENR-02²⁰

[See Rule 58(1A)]

Application for obtaining unique common enrolment number

[Only for transporters registered in more than one State or Union Territory having the same PAN]

1.	(a) Legal name		
	(b) PAN		
2. Det	ails of registrations having	g the same PAN	
Sl. No	GSTIN	Trade Name	State/UT
3.	Verification		
	· · · · · · · · · · · · · · · · · · ·	d declare that the information given herein owledge and belief and nothing has been co	
		Sig	gnature
P	lace:	Name of Authoris	ed Signatory
D	rate:	Designation/Status	
\mathbf{F}	or office use –		
Enro	olment no	Date -	

-

²⁰ Inserted vide Notf no. 28/2018-ST dt. 29.06.2018

FORM GSTR-1

[See rule (59(1)]

T 4 "1 C		1.	e		•
Details of	nutward	Silunlies	ΛŤ	onnds nr	SETVICES
Details of	outmara	Buppiles	OI.	Sooms or	BCI VICCB

Year		
Month		

1.		GSTIN							
2.	(a)	Legal name of the registered person							
	(b)	Trade name, if any							
3.	(a)	Aggregate Turnover in the preceding Financial Year							
	(b)	Aggregate Turnover - April to June, 2017							

4. Taxable outward supplies made to registered persons (including UIN-holders)other than supplies covered by Table 6

(Amount in Rs. for all Tables)

GSTIN/	In	voice de	etails	Rate	Taxable		Amou	nt		Place of
UIN	No.	Date	Value		value	Integrated	Central	State /	Cess	Supply
						Tax	Tax	UT Tax		(Name of
										State/UT)
1	2	3	4	5	6	7	8	9	10	11
4A. Supplies other than those (i) attracting reverse charge and (ii) supplies made through e-commerce operator										
4B. Supp	lies at	tracting	tax on r	everse	charge bas	is				
4C. Suj	pplies	made tl	nrough e	-comm	erce opera	tor attracting	TCS (ope	erator wise	, rate wi	se)
GSTIN o	f e-co	mmerce	e operato	r						

5. Taxable outward inter-State supplies to un-registered persons where the invoice value is more than Rs 2.5 lakh

Place of	Inv	voice de	tails	Rate	Taxable	Amount				
Supply	No.	Date	Value		Value	Integrated Tax Cess				
(State/UT)										
1	2	3	4	5	6	7	8			
5A. Outward supplies (other than supplies made through e-commerce operator, rate wise)										

5B. Supplies made through e-commerce operator attracting TCS (operator wise, rate wise)										
GSTIN of e-co	mmerce)								
operator										

6. Zero rated supplies and Deemed Exports 21

GSTI		Invoi	ce	Shi	ppin	Inte	egrated '	Tax	Ce	entral Ta	ax	Sta	te / UT	Tax	Ce
N of		detail	ls	g ł	oill/									SS	
recipi				Bi	ll of										
ent				ex	port										
	N	Da	Val	N	Da	Ra	Taxa	A	Ra	Taxa	A	Ra	Taxa	A	
	о.	te	ue	о.	te	te	ble	mt.	te	ble	mt	te	ble	mt	
							value			value			value		
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
6A. Ex	ports	S													
6B. Su	pplie	s mac	le to S	EZ u	nit or	SEZ	Develo	per				•		•	
6C. De	eme	d expo	orts			ı	1			ı		ı	ı	ı	

7. Taxable supplies (Net of debit notes and credit notes) to unregistered persons other than the supplies covered in Table $\bf 5$

Rate of tax	Total Taxable	Amount									
	value	Integrated	Central	Central State Tax/UT Tax							
1	2	3 4 5 6									
7A. Intra-State supplies	S										
7A (1). Consolidated ra	7A (1). Consolidated rate wise outward supplies [including supplies made through e-commerce										
operator attracting TCS]											
7A (2). Out of supplies m	nentioned at 7A(1), value of sup	plies made t	hrough e-Commerce C	Operators						
attracting TCS(operator wise, rate wise)											
GSTIN of e-commerce operator											

²¹ Substituted vide S.O. No. 148 Dated 29.12.2017

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7B. Inter-State Supplies where invoice value is uptoRs 2.5 Lakh [Rate wise]										
7B (1). Place of Supply	(Name of									
State)										
7B (2). Out of the supp	lies mentioned	in 7B (1), the	supplies m	ade throu	ıgh e-Comi	nerce				
Operators (operator wise,	rate wise)									
GSTIN of e-commerce	operator									

8. Nil rated, exempted and non GST outward supplies

Description	Nil Rated	Exempted	Non-GST
	Supplies	(Other than Nil	supplies
		rated/non-GST supply)	
1	2	3	4
8A. Inter-State supplies to registered			
persons			
8B. Intra- State supplies to registered			
persons			
8C. Inter-State supplies to unregistered			
persons			
8D. Intra-State supplies to unregistered			
persons			

9. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 4, 5 and 6 [including debit notes, credit notes, refund vouchers issued during current period and amendments thereof]

Det	Details of			Revised details of document or				Rate	Taxable	Amount				Place of	
ori	original		details of original Debit/Credit						Value					supply	
doc	document		Notes or refund vouchers												
GSTIN	Inv.	Inv.	GSTIN Invoice		Sh	ipping	Value			Integrated	Central	State /	Cess		
	No.	Date					bill				Tax	Tax	UT Tax		
				No	Date	No.	Date								
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16
9A. If the invoice/Shipping bill details furnished earlier were incorrect															
9B. Debit Notes/Credit Notes/Refund voucher [original]															
9C. Debit Notes/Credit Notes/Refund voucher [amendments thereof]															
														·	

10. Amendments to taxable outward supplies to unregistered persons furnished in returns for earlier tax periods in Table 7

Rate of tax	Total Taxable		Amount						
	value	Integrated	Central	State/UT Tax	Cess				
1	2	3	4	5	6				
Tax period for which the	ne details are	<month></month>							
being revised									
10A. Intra-State Supplies	s[including supplie	es made throug	h e-commerc	e operator attracting TO	CS] [Rate wise]				
10A (1). Out of supplies m	entioned at 10A, v	alue of supplie	es made throu	gh e-Commerce Opera	ators attracting				
TCS (operator wise, rate w	TCS (operator wise, rate wise)								
GSTIN of e-commerce of	perator								
10B. Inter-State Supplies	s[including supplie	es made throug	h e-commerc	ce operator attracting T	CS] [Rate wise]				
Place of Supply (Name of	of State)								
10B (1). Out of supplies me	10B (1). Out of supplies mentioned at 10B, value of supplies made through e-Commerce Operators attracting								
TCS (operator wise, rate wise)									
GSTIN of e-commerce of	perator								

11. Consolidated Statement of Advances Received/Advance adjusted in the current tax period/ Amendments of information furnished in earlier tax period

ъ.	G 4.1	DI C								
Rate	Gross Advance	Place of			Amo					
	Received/adjusted	supply	Integrated	Central	State/UT	Cess				
1	2	3	4	5	6	7				
I Infor	I Information for the current tax period									
11A.	11A. Advance amount received in the tax period for which invoice has not been issued (tax									
amount	to be added to outp	out tax liab	oility)							
11A (1)). Intra-State supplie	es(Rate Wise	e)							
11A (2)). Inter-State Suppli	es(Rate Wis	e)							
11B. A	dvance amount rece	eived in ea	rlier tax peri	od and ad	ljusted agai	nst the supplies being shown				
in this t	ax period in Table	Nos. 4, 5,	6 and 7							
11B (1)). Intra-State Suppli	es (Rate Wis	se)							
11B (2)). Inter-State Suppli	es(Rate W	Vise)							
II Ame	ndment of inforn	nation fu	rnished in '	Table N	o. 11[1] in	GSTR-1 statement for				
earlier tax periods[Furnish revised information]										
		Amendn	nent relating	g to info	rmation	11A(1) 11A(2) 11B(1) 11B(2)				
Month		furnishe								
						1				

12. HSN-wise summary of outward supplies

Sr. No.	HSN	Description	Description UQC		JQC Total Total		Amount				
		(Optional if HSN is provided)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess	
1	2	3	4	5	6	7	8	9	10	11	

13. Documents issued during the tax period

Sr.	Nature of document	Sr. No.		Total	Cancelled	Net issued
No.		From	То	number		
1	2	3	4	5	6	7
1	Invoices for outward supply					
2	Invoices for inward supply from					
2	unregistered person					
3	Revised Invoice					
4	Debit Note					
5	Credit Note					
6	Receipt voucher					
7	Payment Voucher					
8	Refund voucher					
9	Delivery Challan for job work					
10	Delivery Challan for supply on					
10	approval					
11	Delivery Challan in case of liquid					
	gas					
12	Delivery Challan in cases other than					
	by way of supply (excluding at S no.					
	9 to 11)					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

	Signature
Place	Name
of Authorised Signatory	

Date	
Designation /Status	

Instructions –

1. Terms used:

a. GSTIN: Goods and Services Tax Identification Number

b. UIN: Unique Identity Number

c. UQC: Unit Quantity Code

d. HSN: Harmonized System of Nomenclaturee. POS: Place of Supply (Respective State)

f. B to B: From one registered person to another registered person

g. B to C: From registered person to unregistered person

- 2. The details in GSTR-1 should be furnished by 10thof the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information would be required to be submitted by the taxpayers only in the first year. Quarterly turnover information shall not be captured in subsequent returns. Aggregate turnover shall be auto-populated in subsequent years.
- 4. Invoice-level information pertaining to the tax period should be reported for all supplies as under:
 - ⑤ For all B to B supplies (whether inter -State or intra-State), invoice level details, rate-wise, should be uploaded in Table 4, including supplies attracting reverse charge and those effected through e -commerce operator. Outwards supply information in these categories are to be furnished separately in the Table.
 - (i) For all inter-State B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level details, rate -wise, should be uploaded in Table 5; and
 - (iii) For all B to C supplies (whether inter -State or intra-State) where invoice value is up to Rs. 2,50,000/- State-wise summary of supplies, rate-wise, should be uploaded in Table 7.
- 5. Table 4 capturing information relating to B to B supplies should:
 - (i) be captured in:
 - a Table 4A for supplies relating to other than reverse charge/ made through e-commerce operator, rate-wise;
 - b. Table 4B for supplies attracting reverse charge, rate-wise; and
 - c. Table 4C relating to supplies effected through e -commerce operator attracting collection of tax at source under section 52 of the Act, operator wise and rate-wise.
 - (ii) Capture Place of Supply (PoS) only if the same is different from the location of the recipient.
- 6. Table 5 to capture information of B to C Large invoices and other information shall be similar to Table 4. The Place of Supply (PoS) column is mandatory in this table.
- 7. Table 6 to capture information related to:
 - (i) Exports out of India
 - (ii) Supplies to SEZ unit/ and SEZ developer

- (iii) Deemed Exports
- 8. Table 6 needs to capture information about shipping bill and its date. However, if the shipping bill details are not available, Table 6 will still accept the information. The same can be updated through submission of information in relation to amendment Table 9 in the tax period in which the details are available but before claiming any refund / rebate related to the said invoice. The detail of Shipping Bill shall be furnished in 13 d igits capturing port code (six digits) followed by number of shipping bill.
- 9. Any supply made by SEZ to DTA, without the cover of a bill of entry is required to be reported by SEZ unit in GSTR -1. The supplies made by SEZ on cover of a bill of entry shall be reported by DTA unit in its GSTR-2 as imports in GSTR-2. The liability for payment of IGST in respect of supply of services would, be created from this Table..
- 10. In case of export transactions, GSTIN of recipient will not be there. Hence it will remain blank.
- 11. Export transactions effected without payment of IGST (under Bond/ Letter of Undertaking (LUT)) needs to be reported under -0| tax amount heading in Table 6A and 6B.
- 12. Table 7 to capture information in respect of taxable supply of:
 - (i) B to C supplies (whether inter-State or intra-State) with invoice value upto Rs 2,50,000;
 - (ii) Taxable value net of debit/ credit note raised in a particular tax period and information pertaining to previous tax periods which was not reported earlier, shall be reported in Table 10. N egative value can be mentioned in this table, if required;
 - (iii) Transactions effected through e-commerce operator attracting collection of tax at source under section 52 of the Act to be provided operator wise and rate wise;
 - (iv) Table 7A (1) to capture gross intra-State supplies, rate-wise, including supplies made through e-commerce operator attracting collection of tax at source and Table 7A (2) to capture supplies made through e-commerce operator attracting collection of tax at source out of gross supplies reported in Table 7A (1);
 - (v) Table 7B (1) to capture gross inter -State supplies including supplies made through e-commerce operator attracting collection of tax at source and Table 7B (2) to capture supplies made through e -commerce operator attracting collection of tax at source out of gross supplies reported in Table 7B (1); and
 - (vi) Table 7B to capture information State wise and rate wise.
- 13. Table 9 to capture information of:
 - (i) Amendments of B to B supplies reported in Table 4, B to C Large supplies reported in Table 5 and Supplies involving exports/ SEZ unit or SEZ developer/ deemed exports reported in Table 6;
 - (ii) Information to be captured rate-wise;
 - (iii) It also captures original information of debit / credit note issued and amendment to it reported in earlier tax periods; While furnishing

- information the original debit note/credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit note/credit note shall be mentioned in the first three columns of this Table,
- (iv) Place of Supply (PoS) only if the same is different from the location of the recipient;
- (v) Any debit/ credit note pertaining to invoices issued before the appointed day under the existing law also to be reported in this table; and
- (vi) Shipping bill to be provided only in case of exports transactions amendment.
- 14. Table 10 is similar to Table 9 but captures amendment information related to B to C supplies and reported in Table 7.
- 15. Table 11A captures information related to advances received, rate-wise, in the tax period and tax to be paid thereon along with the respective PoS. It also includes information in Table 11B for adjustment of tax paid on advance received and reported in earlier tax periods against invoices issued in the current tax period. The details of information relating to advances would be submitted only if the invoice has not been issued in the same tax period in which the advance was received.
- 16. Summary of supplies effected against a particular HSN code to be reported only in summary table. It will be optional for taxpayers having annual turnover upto Rs. 1.50 Cr but they need to provide information about description of goods.
- 17. It will be mandatory to report HSN code at two digits level for taxpayers having annual turnover in the preceding year above Rs. 1.50 Cr but upto Rs. 5.00 Cr and at four digits level for taxpayers having annual turnover above Rs. 5.00 Cr.

FORM GSTR-1A

[See rule 59(4)]

Details of auto drafted supplies

(From GSTR 2, GSTR 4 or GSTR 6)

						,	Yea	ır		l	
							Mo	nth			
1.	GST	TIN									
2.	(a)	Legal name of the registered person									
	(b)	Trade name, if any									

3. Taxable outward supplies made to registered persons including supplies attracting reverse charge other than the supplies covered in Table No. 4

GSTIN/	Inv	oice d	etails	Rate	Taxable		Amou	nt		Place of	
UIN	No.	Date	Value		value	Integrated Tax	Central Tax	State / UT Tax	Cess	Supply (Name of State/UT)	
1	2	3	4	5	6	7	8	9	10	11	
3A. Supp	lies of	her tha	n those a	ttractin	ig reverse o	charge (From	table 3 o	f GSTR-2)		
3B. Supplies attracting reverse charge (From table 4A of GSTR-2)											

4. Zero rated supplies made to SEZ and deemed exports

GSTIN of recipient	In	voice de	etails		Integrated T	'ax	[Cess
	No.	Date	Value	Rate	Taxable value	Tax amount	
1	2	3	4	5	6	7	8
4A. Supplies made to SE	Z unit	or SEZ I	Developer				
4B. Deemed exports							
							$]^{22}$

5. Debit notes,	credit notes	(including	amendments	thereof) i	ssued di	uring cui	rrent
period							

²²Inserted vide S.O-116-Dated 1.11.2017

Det	ails c	of	Re	vise	d det	ails of	Rate	Taxable	Place of	F	Amount o	of tax	
ori	ginal	l	docu	men	t or c	letails of		value	supply				
doc	umer	nt	original Debit / Cred						(Name of				
					Note				State/UT)				
GSTIN	No.	Date	GSTIN	No.	Date	Value				Integrated	Central	State	Cess
										Tax	Tax	/ UT	
												Tax	
1	2	3	4	5	6	7	8	9	10	11	12	13	14

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Signatures

Place

Name of Authorised Signatory

Date

Designation /Status

FORM GSTR-2

[See rule 60(1)]

Details of inward supplies of goods or services

Year		
Month		

1.	GST	TIN											
2.	(a)	Legal name of the registered person	F	Aut	0 [op	ul	ate	d				
	(b)	Trade name, if any	A	Aut	0 [op	oul	ate	d				

3. Inward supplies received from a registered person other than the supplies attracting reverse charge

(Amount in Rs. for all Tables)

GSTI		Invoi	ce	Rat	Taxabl	Aı	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
N		detai	ils	e	e					supply	input or				
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	N	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S
er	o	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl plant				
											and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

4. Inward supplies on which tax is to be paid on reverse charge

GSTI	Inv	oice		Rat	Taxabl	Aı	nount of	Tax		Place of	Whether	Amount	of ITC	availa	ble
N	det	ails		e	e					supply	input or				
of					value					(Name	input	Integrat	Centr	Stat	Ces
suppli	N	Dat	Valu			Integrat	Centr	Stat	CES	of	service/	ed Tax	al	e/	S
er	О	e	e			ed tax	al	e/	S	State/U	Capital		Tax	UT	
							Tax	UT		T)	goods			Tax	
								Tax			(incl.				
											plant and				
											machiner				
											y)/				
											Ineligible				
											for ITC				
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16

4A. In	ward	suppli	es r	eceive	d from a r	egistere	d supp	olier (a	ttracting	g reverse o	charge)			
4B. Inv	4B. Inward supplies received from an unregistered supplier													
4C. Import of service														

5. Inputs/Capital goods received from Overseas or from SEZ units on a Bill of Entry

GSTIN	Deta	ails of b	oill of	Rate	Taxable	Amo	unt	Whether	Amount of	f ITC			
of		entry			value			input /	availab	le			
supplier	No.	Date	Value			Integrated	Cess	Capital	Integrated	Cess			
						Tax		goods(incl.	Tax				
								plant and					
								machinery)/					
								Ineligible					
								for ITC					
1	2	3	4	5	6	7	8	9	10	11			
5A. In	nports												
5B. Re	ceived	from S	EZ										
Port co	Port code +No of BE=13 digits Assessable Value												

6. Amendments to details of inward supplies furnished in returns for earlier tax periods in Tables 3, 4 and 5 [including debit notes/credit notes issued and their subsequent amendments]

Deta	ils	of	Revise	ed o	leta	ils of	Rat	Taxabl		Amou	ınt		Place	Whethe	Amoun	t of IT	C availa	ble
orig	gina	al	i	nvo	oice		e	e					of	r input				
invoi	ce /	Bill						value					suppl	or input				Ces
of en	try	No											у	service/	Integrat	Centr	State/U	s
GSTI	No	Dat	GSTI	No	Dat	Valu			Integrat	Centr	State/U	Ces		Capital	ed	al Tax	T Tax	
N		e	N		e	e			ed Tax	al Tax	T Tax	s		goods/	Tax			
														Ineligib				
														le for				
														ITC)				
1	2	3	4	5	6	7	8	9	10	11	12	1	14	15	16	17	18	19
												3						
6A.	Suj	pplies other than import of goods or goods received from SEZ [Information furnished in																
Tabl	e 3	and	d 4 of	ear	rlier	retu	rns]	- If det	tails fur	nished	d earlie	r we	ere inc	correct				

6B. S	6B. Supplies by way of import of goods or goods received from SEZ [Information furnished in										
Tabl	Table 5 of earlier returns]-If details furnished earlier were incorrect										
6C. 1	6C. Debit Notes/Credit Notes [original]										
6D.	6D. Debit Notes/ Credit Notes [amendment of debit notes/credit notes furnished in earlier tax										
perio	periods]										

${\bf 7. \ Supplies \ received \ from \ composition \ taxable \ person \ and \ other \ exempt/Nil \ rated/Non \ GST \ supplies \ received}$

Description		Value of sup	oplies received from	n
	Composition taxable	Exempt supply	Nil Rated supply	Non GST
	person			supply
1	2	3	4	5
7A. Inter-State				
supplies				
7B. Intra-state				
supplies				

8. ISD credit received

	ISD			Credit r	eceived		Amount of eligible ITC			
GSTIN of ISD	Doc	ument								
	De	tails								
	No.	Date	Integrated	Central	State/	Cess	Integrated	Central	State/UT	Cess
			Tax	Tax	UT		Tax	Tax	Tax	
					Tax					
1	2	3	4	5	6	7	8	9	10	11
8A. ISD Invoice										
8B. ISD Credit Note										

9. TDS and TCS Credit received

GSTIN of	Gross	Sales	Net Value	Amount				
Deductor / GSTIN of e-	Value	Return		Integrated Tax	Central Tax	State Tax /UT Tax		

Commerce						
Operator						
1	2	3	4	5	6	7
9A. TDS	•					
9B. TCS						

10. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gross	Place of		Amount						
	Advance	supply								
	Paid	(Name of	Integrated	Central	Stat	e/UT Ta	X	Ce	ess	
		State/UT)	Tax	Tax						
1	2	3	4	5		6			7	
(I)	Informati	on for the cu	rrent mont	th						
10A.	Advance a	mount paid fo	or reverse ch	arge suppli	es in the tax	period (1	ax amou	int to be	added	
to outpu	t tax liabil	ity)								
10A (1).	Intra-Stat	e supplies (Ra	ite Wise)							
10A (2).	Inter -Sta	te Supplies (F	Rate Wise)							
		nount on whice od [reflected is	•		r period but	invoice	has been	received	l in the	
10B (1).	Intra-Stat	e Supplies (R	ate Wise)							
10B (2).	Intra-Stat	e Supplies (R	ate Wise)							
II Amend	lments of	information	furnished	in Table No	o. 10 (I) in a	n earlie	r month	[Furnisl	n	
revised in	formation]								
Month		Amendmer	ent relating to information furnished in S. No.(select) 10A(1) 10A(2) 10(B1) 10B(2)						10B(2)	

11. Input Tax Credit Reversal / Reclaim

Description for reversal of ITC	To be added to	Amount of ITC			
	or reduced from	Integrated	Central	State/UT	CESS
	output liability	Tax	Tax	Tax	
1	2	3	4	5	6
A. Information for the					
current tax period					
a) Amount in terms of rule	To be added				

37(2)					
b) Amount in terms of rule	To be added				
39(1)(j)(ii)					
c) Amount in terms of rule 42	To be added				
(1) (m)					
d) Amount in terms of rule	To be added				
43(1) (h)					
e) Amount in terms of rule 42	To be added				
(2)(a)					
f) Amount in terms of rule	To be reduced				
42(2)(b)					
g) On account of amount paid	To be reduced				
subsequent to reversal of ITC					
h) Any other liability (Specify)	•••••				
B. Amendment of information fu	rnished in Table N	o 11 at S. No	A in an ea	rlier return	
Amendment is in respect of					
information furnished in the					
Month					
Specify the information you wish					
to amend (Drop down)					

12. Addition and reduction of amount in output tax for mismatch and other reasons

	Description	Add to or		Amour	nt	
		reduce				
		from output liability	Integrated Tax	Central Tax	State / UT Tax	CESS
	1	2	3	4	5	6
(a)	ITC claimed on mismatched/duplication of invoices/debit notes	Add				
(b)	Tax liability on mismatched credit notes	Add				
(c)	Reclaim on account of rectification of mismatched invoices/debit notes	Reduce				
(d)	Reclaim on account of rectification of mismatched credit note	Reduce				
(e)	Negative tax liability from previous tax periods	Reduce				
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce				

13. HSN summary of inward supplies

Sr. No.	HSN	Description	UQC	Total	Total	Total	Amount			
		(Optional if HSN is furnished)		Quantity	value	Taxable Value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6	7	8	9	10	11

Verification

I hereby solemnly affirm and declare that the information given herein above is t	rue and
correct to the best of my knowledge and belief and nothing has been concealed the	nerefrom

	Signatures
Place:	Name of Authorised Signatory
Date:	Designation /Status

Instructions -

1. Terms used:

a. GSTIN: Goods and Services Tax Identification Number

b. UIN: Unique Identity Number

c. UQC: Unit Quantity Code

d. HSN: Harmonized System of Nomenclaturee. POS: Place of Supply (Respective State)

f. B to B: From one registered person to another registered person

g. B to C: From registered person to unregistered person

- 2. Table 3 & 4 to capture information of:
 - (i) Invoice-level inward supply information, rate-wise, pertaining to the tax period reported by supplier in GSTR-1 to be made available in GSTR-2 based on auto-populated details received in GSTR-2A;
 - (ii) Table 3 to capture inward supplies other than those attracting reverse charge and Table 4 to capture inward supplies attracting reverse charge;
 - (iii) The recipient taxpayer has the following option to act on the auto populated information:
 - a. Accept,
 - b. Reject,
 - c. Modify (if information provided by supplier is incorrect), or
 - d. Keep the transaction pending for action (if goods or services have not been received)
 - (iv) After taking the action, recipient taxpayer will have to mention whether he is eligible to avail credit or not and if he is eligible to avail credit, then the amount of eligible credit against the tax mentioned in the invoice needs to be filed;
 - (v) The recipient taxpayer can also add invoices (not uploaded by the counterparty supplier) if he is in poss ession of invoices and have received the goods or services;
 - (vi) Table 4A to be auto populated;
 - (vii) In case of invoices added by recipient tax payer, Place of Supply (PoS) to be captured always except in case of supplies received from registered person, where it is required only if the same is different from the location of the recipient;
 - (viii) Recipient will have the option to accept invoices auto populated as well as add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
 - (x) Recipient tax payer is required to declare in Column No. 12 whether the inward supplies are inputs or input services or capital goods (including plant and machinery).
- 3. Details relating to import of Goods/Capital Goods from outside Ind ia as well as supplied by an SEZ Unit to be reported rate -wise by recipient tax payer in Table 5.
- 4. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.

- 5. Taxable Value in Table 5 means assess able value for customs purposes on which IGST is computed (IGST is levied on value plus specified customs duties). In case of imports, the GSTIN would be of recipient tax payer.
- 6. Table 6 to capture amendment of information, rate -wise, provided in earlier tax periods in Table 3, 4 and 5 as well as original/ amended information of debit or credit note. GSTIN not to be provided in case of export transactions.
- 7. Table 7 captures information on a gross value level.
- 8. An option similar to Table 3 is not available in case of Table 8 and the credit as distributed by ISD (whether eligible or ineligible) will be made available to the recipient unit and it will be required to re-determine the eligibility as well as the amount eligible as ITC.
- 9. TDS and TCS credit would be auto-populated in Table 9. Sales return and Net value columns are not applicable in case of tax deducted at source in Table 9.
- 10. The eligible credit from Table 3, Table 4 & Table 8 relating to inward supplies to be populated in the Electronic Credit Ledger on submission of its return in Form GSTR-3.
- 11. Recipient can claim less ITC on an invoice depending on its use i.e. whether for business purpose or non-business purpose.
- 12. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued should be reported in Table 10.
- 13. Table 12 to capture additional liability due to mismatch as well as reduction in output liability due to rectification of mismatch on account of filing of GSTR 3 of the immediately preceding tax period.
- 14. Reporting criteria of HSN will be same as reported in GSTR -1.

FORM GSTR-2A [See rule 60(1)]

Details of auto drafted supplies

(From GSTR 1, GSTR 5, GSTR-6, GSTR-7 and GSTR-8)

	Yea	ır			
	Mo	nth			
					l

1.	I. GSTIN										
2.	(a)	Legal name of the registered person									
	(b)	Trade name, if any									

PART A

${\bf 3.\ Inward\ supplies\ received\ from\ a\ registered\ person\ other\ than\ the\ supplies\ attracting\ reverse\ charge}$

(Amount in Rs. for all Tables)

GSTIN	Inv	oice de	etails	Rate	Taxable		Amount	of tax		Place of
of					value					supply
supplier	No.	Date	Value			Integrated tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11

4. Inward supplies received from a registered person on which tax is to be paid on reverse charge

GSTIN	Ir	rvoice d	etails	Rate	Taxable		Place of			
of					value					supply
supplier	No.	Date	Value			Integrated Tax	Central Tax	State/ UT Tax	Cess	(Name of State/UT)
1	2	3	4	5	6	7	8	9	10	11

5. Debit / Credit notes (including amendments thereof) received during current tax period

Details of original	Revised details of	RateTaxable	Amount of tax	Place of

doc	umer	nt	docum	ent c	or deta	ils of		value					supply				
			origina	ıl De	bit / C	Credit							(Name of				
				no	te												
GSTIN	No.	Date	GSTIN	No.	Date	Value			Integrated	Central	State/UT	Cess					
									Tax	Tax	Tax						
1	2	3	4	5	6	7	8	9	10	11	12	13	14				
											•						

PART B

6. ISD credit (including amendments thereof) received

GSTIN of ISD	ISD docu	ment details	ITC amount involved									
	No.	Date	Integrated Tax	Central Tax	State/	Cess						
					UT Tax							
1	2	3	4	5	6	7						
ISD Invoice –eligible ITC												
ISD Invoice –ineligible ITC												
ISD Credit note –eligible ITC												
ISD Credit note –ineligible ITC												

PART- C

GSTIN of	Amount				Amoun	t
Deductor /	received	Sales	Net Value	Integrated	Central	State Tax /UT
GSTIN of e-	/ Gross	Return		Tax	Tax	Tax
Commerce	Value					
Operator						
1	2	3	4	5	6	7
7A. TDS						
7B. TCS						
		·				

FORM GSTR-3

[See rule 61(1)]

Monthly return

Year		
Month		

1. GSTIN														
2.	(a)	Legal name of the registered person	Δ	\ut	o I	0	ou	lat	ed					
	(b)	Trade name, if any	Δ	lut	o I	0]	ou	lat	ted					

Part-A (To be auto populated)

(Amount in Rs. for all Tables)

3. T	urnover											
Sr.	Type of Turnover	Type of Turnover Amount										
No.												
1	2							3				
(i)	Taxable [other than zero rated]											
(ii)	Zero rated supply on payment of Tax											
(iii)	Zero rated supply without payment of											
(111)	Tax											1
(iv)	Deemed exports											
(v)	Exempted											
(vi)	Nil Rated											
(vii)	Non-GST supply											
	Total											

4. Outward supplies

Inter-State supplies (Net Supply for the month)

	Taxable Value	Amount	of Tax
		Integrated Tax	CESS
1	2	3	4
A. Taxal	ble supplies (other than reverse charge and	zero rated supply) [Tax	x Rate Wise]
B. Suppl	lies attracting reverse charge-Tax payable l	by recipient of supply	
C. Zero	rated supply made with payment of Integra	nted Tax	
	of the supplies mentioned at A, the value of cator attracting TCS-[Rate wise]	supplies made though	an e-commerce

GSTIN	of e-commerce operator	

Intra-State supplies (Net supply for the month)

Rate	Taxable Value	Amount of Tax						
		Central Tax	State /UT Tax	Cess				
1	2	3	4	5				
A. Taxab	ble supplies (other than reverse charge)	[Tax Rate wise]						
B. Suppl	ies attracting reverse charge- Tax payal	ble by the recipie	ent of supply					
	C. Out of the supplies mentioned at A, the value of supplies made though an e-commerce operator attracting TCS [Rate wise]							
GSTIN o	of e-commerce operator							

Tax effect of amendments made in respect of outward supplies

Rate	Net differential value		Amo	unt of Tax			
		Integrated	Central	State/UT Tax	Cess		
		tax	Tax				
1	2	3	4	5	6		
(I) I	nter-State supplies						
A Tax	able supplies (other than reverse ch	arge and Zero	Rated supply	y made with paymer	nt of		
Integrate	d Tax) [Rate wise]						
B Zero	rated supply made with payment of	of Integrated T	ax [Rate wise	e]			
C Out attracting	of the Supplies mentioned at A, the TCS	e value of supp	olies made the	ough an e-commerc	e operator		
(II) I	ntra-state supplies						
A Tax	able supplies (other than reverse ch	arge) [Rate wi	ise]				
	B Out of the supplies mentioned at A, the value of supplies made though an e-commerce operator attracting TCS						

- **5.** Inward supplies attracting reverse charge including import of services (Net of advance adjustments)
- 5A. Inward supplies on which tax is payable on reverse charge basis

Rate of	Taxable	Amount of tax					
tax	Value	Integrated Tax	Central Tax	State/UT tax	CESS		
1	2	3	3 4 5				
(I) Inter-State inward supplies [Rate Wise]							
(II) Intra-State inward supplies [Rate Wise]							

5B. Tax effect of amendments in respect of supplies attracting reverse charge

Rate of	Differential	Amount of tax						
tax	Taxable Value	Integrated Tax	Integrated Tax Central Tax State/UT Tax CES					
1	2	3	4	5	6			
(I) Inter-S	State inward supp	olies (Rate Wise)						
(II) Intra-St	(II) Intra-State inward supplies (Rate Wise)							

6. Input tax credit

ITC on inward taxable supplies, including imports and ITC received from ISD[Net of debit notes/credit notes]

Description	Taxable value	Amount of tax Amo			Amount of	ount of ITC			
	value	Integrated	Central	State/	CESS	Integrated	Central	State/	CESS
		Tax	Tax	UT		Tax	Tax	UT	
				Tax				Tax	
1	2	3	4	5	6	7	8	9	10
(I) On account of supp	plies receiv	ed and debit	notes/cred	lit notes	received	during the cu	ırrent tax j	period	
(a) Inputs									
(b) Input services									
(c) Capital goods									
(II) On account of am	endments i	made (of the	details fur	nished in	earlier t	ax periods)			
(a) Inputs									
(b) Input services									
(c) Capital goods									

7. Addition and reduction of amount in output tax for mismatch and other reasons

Description	Add to or		Amoun	ıt	
	reduce from	Integrated	Central	State	CESS
	output	tax	tax	/ UT	
	liability			tax	
1	2	3	4	5	6
(a) ITC claimed on mismatched/duplication	Add				

	of invoices/debit notes			
(b)	Tax liability on mismatched credit notes	Add		
(c)	Reclaim on rectification of mismatched invoices/Debit Notes	Reduce		
(d)	Reclaim on rectification of mismatch credit note	Reduce		
(e)	Negative tax liability from previous tax periods	Reduce		
(f)	Tax paid on advance in earlier tax periods and adjusted with tax on supplies made in current tax period	Reduce		
(g)	Input Tax credit reversal/reclaim	Add/Reduce		

8. Total tax liability

Rate of Tax	Taxable value	Amount of tax				
		Integrated	Central	State/UT Tax	CESS	
		tax	tax			
1	2	3	4	5	6	
8A. On outward supp	lies					
8B. On inward suppli	ies attracting reverse charge					
8C. On account of In	put Tax Credit					
Reversal/reclaim						
8D. On account of m	ismatch/ rectification /other					
reasons						

9. Credit of TDS and TCS

			Amount				
		Integrated Central tax State/ UT T					
		tax					
	1	2	3	4			
(a)	TDS						
(b)	TCS						

10. Interest liability (Interest as on)

On account of	Output	ITC	On	Undue	Credit of	Interest	Delay in	Total
	liability	claimed on	account	excess	interest on	liability	payment	interest
	on	mismatched	of other	claims or	rectification	carry	of tax	liability
	mismatch	invoice	ITC	excess	of	forward		
			reversal	reduction	mismatch			
				[refer sec				

				50(3)]				
1	2	3	4	5	6	7	8	9
(a) Integrated Tax								
Tax								
(b) Central Tax								
(c) State/UT								
Tax								
(d) Cess								

11. Late Fee

On account of	Central Tax	State/UT tax
1	2	3
Late fee		

Part B

12. Tax payable and paid

Description	Tax	Paid		Paid through ITC					
	payable	in cash	Integrated	Central	State/UT	Cess			
		Casii	Tax	Tax	Tax				
1	2	3	4	5	6	7	8		
(a) Integrated Tax									
(b) Central Tax									
(c) State/UT Tax									
(d) Cess									

13. Interest, Late Fee and any other amount (other than tax) payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
II Late fee		
(a) Central tax		
(b) State/UT tax		

14. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details (Dro	p Down)					

15. Debit entries in electronic cash/Credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid		Interest	Late				
	in cash	Integrated tax	Integrated tax Central Tax State/UT Tax Cess					
1	2	3	4	5	6	7	8	
(a) Integrated tax								
(b) Central Tax								
(c) State/UT Tax								
(d) Cess								

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
•••••	
Date	Designation
/Status	

Instructions:-

- 1. Terms Used:
 - a) GSTIN:- Goods and Services Tax Identification Number
 - b) TDS:- Tax Deducted at source
 - c) TCS:- Tax Collected at source
- 2. GSTR 3 can be generated only when GSTR-1 and GSTR-2 of the tax period have been filed.
- 3. Electronic liability register, electronic cash ledger and electronic credit ledger of taxpayer will be updated on generation of GSTR-3 by taxpayer.
- 4. Part-A of GSTR-3 is auto-populated on the basis of GSTR 1, GSTR 1A and GSTR 2.
- 5. Part-B of GSTR-3 relates to payment of tax, interest, late fee etc. by utilising credit available in electronic credit ledger and cash ledger.
- 6. Tax liability relating to outward supplies in Table 4 is net of invoices, debit/credit notes and advances received.
- 7. Table 4.1 will not include zero rated supplies made without payment of taxes.
- 8. Table 4.3 will not include amendments of supplies originally made under reverse charge basis.
- 9. Tax liability due to reverse charge on inward supplies in Table 5 is net of invoices, debit/credit notes, advances paid and adjustments made out of tax paid on advances earlier.
- 10. Utilization of input tax credit should be made in accordance with the provisions of section 49.
- 11. GSTR-3 filed without discharging complete liability will not be treated as valid return.
- 12. If taxpayer has filed a return which was not valid earlier and later on, he intends to discharge the remaining liability, then he has to file the Part B of GSTR-3 again.
- 13. Refund from cash ledger can only be claimed only when all the return related liabilities for that tax period have been discharged.
- 14. Refund claimed from cash ledger through Table 14 will result in a debit entry in electronic cash ledger on filing of valid GSTR 3.

FORM GSTR – 3A

[See rule 68]

Re	eference No:	Date:
	o GSTIN Name Address	
	Notice to return defaulter	u/s 46 for not filing return
	Tax Period -	Type of Return -
		equired to furnish return for the supplies made ility for the aforesaid tax period by due date. It id return till date.
2.	tax liability will be assessed u/s 62 of the	ne said return within 15 days failing which the Act, based on the relevant material available on to tax so assessed, you will also be liable to of the Act.
3.	Please note that no further communication	will be issued for assessing the liability.
4.	The notice shall be deemed to have been verifiled by you before issue of the assessment	vithdrawn in case the return referred above, is t order.
		Or
		t filing final return upon cancellation of tration
	Cancellation order No Application Reference Number, if any	Date Date -
		1 0 1 1 1 0

Consequent upon applying for surrender of registration or cancellation of your registration for the reasons specified in the order, you were required to submit a final return in form **GSTR-10**as required under section 45 of the Act.

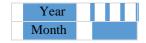
- 2. It has been noticed that you have not filed the final return by the due date.
- 3. You are, therefore, requested to furnish the final return as specified under section 45 of the Act within 15 days failing which your tax liability for the aforesaid tax period will be determined in accordance with the provisions of the Act based on the relevant material available with or gathered by this office. Please note that in addition to tax so assessed, you will also be liable to pay interest as per provisions of the Act.

4. This notice shall be deemed to be withdrawn in case the return is filed by you before issue of the assessment order.

Signature Name Designation

FORM GSTR-3B

[See rule 61(5)]



1.	GSTIN										
2.	Legal name of the registered person	A	uto	Po	pula	ated					

Details of Outward Supplies and inward supplies liable to reverse charge

Nature of Supplies	Total Taxable value	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5	6
(a) Outward taxable supplies (other than zero rated, nil					
rated and exempted)					
(b) Outward taxable supplies (zero rated)					
(c) Other outward supplies (Nil rated, exempted)					
(d) Inward supplies (liable to reverse charge)					
(e) Non-GST outward supplies					

Of the supplies shown in 3.1 (a) above, details of inter-State supplies made to unregistered persons, composition taxable persons and UIN holders

	Place of Supply (State/UT)	Total Taxable value	Amount of Integrated Tax
1	2	3	4
Supplies made to Unregistered			
Persons			
Supplies made to Composition			
Taxable Persons			
Supplies made to UIN holders			

4. Eligible ITC

Details	Integrated Tax	Central Tax	State/UT Tax	Cess
1	2	3	4	5
(A) ITC Available (whether in full or part)				
(1) Import of goods				
(2) Import of services				
(3) Inward supplies liable to reverse charge (other				
than 1 & 2 above)				
(4) Inward supplies from ISD				
(5) All other ITC				
(B) ITC Reversed				
(1) As per rules 42 & 43 of CGST Rules				
(2) Others				
(C) Net ITC Available (A) – (B)				
(D) Ineligible ITC				
(1) As per section 17(5)				
(2) Others				

5. Values of exempt, nil-rated and non-GST inward supplies

Nature of supplies	Inter-State supplies	Intra-State supplies
1	2	3

From a supplier under composition scheme, Exempt and Nil rated	
supply	
Non GST supply	

Payment of tax

Description	Tax		Paid throu	ıgh ITC		Tax paid	Tax/Cess	Interest	Late
	payable	Integrated	Central	State/UT	Cess	TDS./TCS	paid in		Fee
		Tax	Tax	Tax			cash		
1	2	3	4	5	6	7	8	9	10
Integrated Tax									
Central Tax									
State/UT Tax									
Cess									

TDS/TCS Credit

Details	Integrated Tax	Central Tax	State/UT Tax
1	2	3	4
TDS			
TCS			

Verification (by Authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Instructions:

- 1) Value of Taxable Supplies = Value of invoices + value of Debit Notes value of credit notes + value of advances received for which invoices have not been issued in the same month value of advances adjusted against invoices
- 2)Details of advances as well as adjustment of same against invoices to be adjusted and not shown separately
- 3) Amendment in any details to be adjusted and not shown separately.

FORM GSTR-4

[See rule 62]

Quarterly return for registered person opting for composition levy

Year

			Quarter												
	ı									_	ı				
1.		GSTIN													
2.	(a)	Legal name of the registered person	Auto Populated												
	(b)	Trade name, if any	Auto Populated												

2.	(a)	Legal name of the registered person	Auto Populated											
	(b)	Trade name, if any	Auto Populated											
3.	(a)	Aggregate Turnover in the preceding Financial Year												
	(b)	Aggregate Turnover - April to June, 2017												

4. Inward supplies including supplies on which tax is to be paid on reverse charge

GSTIN	Inv	oice de	tails	Rate	Taxable		Amount of Tax					
of supplier					value					supply (Name of		
заррист	No.	Date	Value			Integrated	Central	State/UT	CESS	State/UT)		
						Tax	Tax	Tax				
1	2	3	4	5	6	7	8	9	10	11		
4A. Inv	A. Inward supplies received from a registered supplier (other than supplies attracting rege)								everse			
4B. Inv	vard su	pplies r	eceived	fron	a registe	ered supplie	r (attractin	g reverse cha	rge)			
4C. Inv	vard su	pplies r	eceived	l from	an unreg	gistered sup	plier					
4D. Im	port of	service	;									

5. Amendments to details of inward supplies furnished in returns for earlier tax periods in Table 4 [including debit notes/credit notes and their subsequent amendments]

Details of	of orig	ginal	Rev	vised	detail	s of	Rate	Taxabl		Amount				
inv	oice			invoice				e value						
											supply			
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrate	Central	Cess	(Name		
			N						d Tax	Tax	Tax		of	
													State/	
													UT)	
1	2	3	4	5	6	7	8	9	10	11	12	13	14	
5A. Su	ipplie	s [Inf	ormatio	n fur	nishe	d in Ta	ole 4 o	f earlier	returns]-I	f details	furnished	earlier	were	
incorrect														

5B. De	5B. Debit Notes/Credit Notes [original)]												
5C. Debit Notes/ Credit Notes [amendment of debit notes/credit notes furnished in earlier tax													
periods]	periods]												

6. [Tax on outward supplies made (Net of advance and goods returned)

Rate of tax	Total	Out of turnover reported in	Composition	tax amount
	Turnover	(2), turnover of services	Central Tax	State/UT Tax
1	2	3	4	5

7. Amendments to Outward Supply details furnished in returns for earlier tax periods in Table No. 6

Quarte	Rat		Original	details			Revised details			
r	е	Total	Out of	Centra	State/U	Total	Out of	Centra	State/U	
		Turnove	turnove	I Tax	T Tax	Turnove	turnove	I Tax	T Tax	
		r	r			r	r			
			reporte				reporte			
			d in (3),				d in (7),			
			turnove				turnove			
			r of				r of			
			services				services			
1	2	3	4	5	6	7	8	9	10] ²³	

8. Consolidated Statement of Advances paid/Advance adjusted on account of receipt of supply

Rate	Gross	Place of supply	•								
	Advance Paid	(Name of State /UT)	Integrated Tax	Central Tax	State/ UT Tax	Cess					
1	2	3	4	5	6	7					
(I) Inf	ormation fo	r the current qua	rter								
	8A. Advance amount paid for reverse charge supplies in the tax period (tax amount to be added to output tax liability)										
8A (1). Intra-State supplies (Rate Wise)											

²³ Substituted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

_

8A (2). In	ter-State	e Sup	plies (Rate Wise)									
8B. A	8B. Advance amount on which tax was paid in earlier period but invoice has been received in the												
current period [reflected in Table 4 above] (tax amount to be reduced from output tax													
liabi	liability)												
8B (8B (1). Intra-State Supplies (Rate Wise)												
8B (2). In	ter-State	e Sup	plies (Rate Wise)									
II Amendments of information furnished in Table No. 8 (I) for an earlier quarter													
Year		Quarter		Amendment relating to information				8A(2)	8B(1)	8B(2)			
1 cai		Quarter		furnished in S. N	No.(select)								
	•							•					

9. TDS Credit received

GSTIN of Deductor	Gross Value	Amount						
		Central Tax	State/UT Tax					
1	2	3	4					

10. Tax payable and paid

Description	Tax amount payable	Pay tax amount
1	2	3
(a) Integrated		
Tax		
(b) Central		
Tax		
(c) State/UT		
Tax		
(d) Cess		

11. Interest, Late Fee payable and paid

Description	Amount	Amount Paid
	payable	
1	2	3
(I) Interest on account of		
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		
(d) Cess		
(II) Late fee		
(a) Central tax		

(b) State/UT tax		
------------------	--	--

12. Refund claimed from Electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT Tax						
(d) Cess						
Bank Account Details	(Drop Do	own)				

13. Debit entries in cash ledger for tax /interest payment

[tobe populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated			
tax			
(b) Central Tax			
(c) State/UT			
Tax			
(d) Cess			

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

Signature of Authorised Signatory

Place Name of Authorised Signatory

Date Designation /Status

Instructions:-

- 1. Terms used:
 - (a) GSTIN: Goods and Services Tax Identification Number
 - (b) TDS: Tax Deducted at Source
- 2. The details in GSTR-4 should be furnished between 11th and 18th of the month succeeding the relevant tax period.
- 3. Aggregate turnover of the taxpayer for the immediate preceding financial year and first quarter of the current financial year shall be reported in the preliminary information in Table 3. This information w ould be required to be submitted by the taxpayers only in the first year and should be auto populated in subsequent years.
- 4. Table 4 to capture information related to inward supplies, rate -wise:
 - (i) Table 4A to capture inward supplies from registered supplier of her than reverse charge. This information will be auto -populated from the information reported by supplier in GSTR-1 and GSTR-5;
 - (i) Table 4B to capture inward supplies from registered supplier attracting reverse charge. This information will be auto -populated from the information reported by supplier in GSTR-1;
 - (iii) Table 4C to capture supplies from unregistered supplier;
 - (iv) Table 4D to capture import of service;
 - (v) Tax recipient to have the option to accept invoices auto populated/ add invoices, pertaining to reverse charge only when the time of supply arises in terms of section 12 or 13 of the Act; and
 - (vi) Place of Supply (PoS) only if the same is different from the location of the recipient.
- 5. Table 5 to capture amendment of information provided in earlier tax periods as well as original/ amended information of debit or credit note received, rate-wise. Place of Supply (PoS) to be reported only if the same is different from the location of the recipient. While furnishing information the original debit /credit note, the details of invoice shall be mentioned in the first three columns, While furnishing revision of a debit note/credit note, the details of original debit /credit note shall be mentioned in the first three columns of this Table,
- 6. Table 6 to capture details of outward supplies including advance and net of goods returned during the current tax period.
- 7. Table 7 to capture details of amendment of incorrect details reported in Table 6 of previous returns.
- 8. Information of advance paid pertaining to reverse charge supplies and the tax paid on it including adjustments against invoices issued to be reported in Table 8.
- 9. TDS credit would be auto-populated in a Table 9.
- 10. [Information against the Serial 4A of Table 4 shall not be furnished.]²⁴

²⁴ Substituted *vide* Notf no. 60/2018 – ST dt. 07.12.2018 for *"For the tax periods July, 2017 to September, 2017, October, 2017 to December, 2017, January, 2018 to March, 2018 and April, 2018 to June, 2018, serial

FORM GSTR-4A

[See rules 59(3) & 66(2)]

Auto-drafted details for registered person opting for composition levy

(Auto-drafted from GSTR-1, GSTR-5 and GSTR-7)

), (GST (a)	IN														
), (IN														
((a)															
(Lega	l nam	e of the	regis	stered	person		Α	Auto Popula	ted					
	(b)			e, if any			Person			Auto Populated						
	` ′					d fro	m regi	stere		on includ		plies a	ttra	ctin	g	
eve	erse	char	ge													
GST	ΓIN	In	voice	e detail	S	Rate	Taxable	e		Amour	nt of tax				Place of	
O							value								supply	
supp	plier	No.	Da	te Va	lue			Inte	egrated	Central	State	/UT	Ces	~	(Name of State/UT)	
									Tax	Tax	Ta	x			State/U1)	
1	1	2	3	3	4	5	6		7	8		9	10)	11	
3B	3. I	nwar	d su	pplies r	ecei	ved f	rom a 1	regist	ered su	 pplier (att	tracting	revers	e cha	arge)	
l. De		note	es/cr	edit no	otes	(incl	uding	amei	ndment	ts thereof) receiv	ed du	ring	cur	rent	
Deta	ails c	of orig	ginal	Revi	sed	deta	ils of	Rate	Taxable	,	Amoun	t of tax	(Place of	
,	docu	ıment	t	docur	nent	t or c	details		value						supply	
					_	al D t No	ebit /								(Name of State/UT)	
	TIN	No.	Date				e Value			Integrated	l Central	State/U	JT (Cess		
GST	1 11									Tax	Tax	Tax				
GST		2	3		5			8								

4A of Table 4 shall not be furnished." which was inserted S.O. No. 115 Dated- 25.10.2017, and amended vide Notf no. 26/2018-ST dt. 28.06.2018]

Amount of tax

Gross value

5. TDS Credit received

GSTIN of deductor

		Central Tax	State/UT Tax
1	2	3	4

FORM GSTR-5

[See rule 63]

Return for Non-resident taxable person

Year		
Month		

1.	GST	TIN												
2.	(a)	Legal name of the registered person	Auto Populated											
	(b)	Trade name, if any	Α	ut	0]	Poj	pul	ate	ed					
	(c)	Validity period of registration	Α	ut	0]	Poj	pul	ate	ed					

3. Inputs/Capital goods received from Overseas (Import of goods

(Amount in Rs. for all Tables)

Details	s of bill o	of entry	Rate	Taxable	Amount		Amount o	
No.	Date	Value		value	Integrated Tax	Cess	Integrated Tax	Cess
1	2	3	4	5	6	7	8	9
					_			

4. Amendment in the details furnished in any earlier return

Or	riginal		Revised details									tial
d	etails											_)
В	ill of	Bi	ll of en	try	Rate	Taxable	Amoui	nt	Amount of ITC			
e	entry					value			availab	le		
No	Date	No	Date	Value			Integrated	Cess	Integrated	Cess	Integrated	Cess
							Tax		Tax		tax	
1	2	3	4	5	6	7	8	9	10	11	12	13

5. Taxable outward supplies made to registered persons (including UIN holders)

GSTIN/	Invoice details			Rate	Taxable			Place of		
UIN	No.	Date	Value		value	Integrated	Central	State	Cess	Supply
						Tax	Tax	/		(Name of
								UT		State/UT)
								Tax		

1	2	3	4	5	6	7	8	9	10	11

6. Taxable outward inter-State supplies to un-registered persons where invoice value is more than Rs 2.5 lakh

Place of	Invoice details			Rate	Taxable	Amount		
Supply (State/UT)	No.	Date	Value		Value	Integrated Tax	Cess	
1	2	3	4	5	6	7	8	

7. Taxable supplies (net of debit notes and credit notes) to unregistered persons other than the supplies mentioned at Table 6

Rate of tax	Total Taxable	Amount					
	value	Integrated	Central	State /UT Tax	Cess		
1	2	3	4	5	6		
7A. Intra-State su	pply (Consolida	ted, rate wise)					
7B. Inter-State Su	pplies where th	e value of invo	ice is uptoRs	s 2.5 Lakh [Rate	wise]		
Place of Suppl	ly (Name of						
State)							

8. Amendments to taxable outward supply details furnished in returns for earlier tax periods in Table 5 and 6 [including debit note/credit notes and amendments thereof]

Details of	Details of original			vised	details	of	Rate	Taxable		Amou	nt		Place of
docı	document			document or				Value					supply
				details of original									
			Del	bit/Cr	edit No	otes							
GSTIN	No.	Date	GSTI	No.	Date	Value			Integrated	Centra	State /	Cess	
			N						Tax	Tax	UT Tax		
1	2	3	4	5	6	7	8	9	10	11	12	13	14
8A. If the	e invo	oice de	etails fu	rnishe	ed earli	er were	inco	rrect					
8B. Debi	t Not	es/Cre	edit Not	es [or	iginal)]							
8C. Debi	t Not	es/Cre	edit Not	es [ar	nendm	ent of d	ebit 1	notes/cre	edit notes f	urnishe	ed in earl	ier ta	X
periods]													

9. Amendments to taxable outward supplies to unregistered persons furnished in returns for Earlier tax periods in Table 7

Rate of tax	Total		Amo	unt	
	taxable	Integrated Tax	Central	State / UT	Cess
	value		Tax	Tax	
1	2	3	4	5	6
Tax period for w	hich the det	ails are being			
revised					
9A. Intra-State Su	applies [Rate	wise]			
9B. Inter-State Su	ipplies [Rate	wise]			
Place of Supply	Name of Sta	nte)			

10. Total tax liability

	Taxable		Amount of tax					
Rate of Tax	value	Integrated	Central	State/UT	CESS			
	value	Tax	Tax	Tax	CESS			
1	2	3	4	5	6			
10A. On acco	ount of outwa	rd supply						
10B. On account of differential ITC being negative in Table 4								

11. Tax payable and paid

Description	Tax	Paid in	Paid thro	ough ITC	Tax
	payable	cash			Paid
			Integrated	Cess	
			tax		
1	2	3	4	5	6
(a) Integrated					
Tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

12. Interest, late fee and any other amount payable and paid

Description	Amount payable	Amount paid
1	2	3
I Interest on accor	unt of	
(a) Integrated		
tax		
(b) Central Tax		

(c)	State/UT		
Tax			
(d)	Cess		
II L			
(a)	Central tax		
(b)	State / UT		
tax			

13. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry Nos.
1	2	3	4	5	6	7
(a) Integrated tax						
(b) Central Tax						
(c) State/UT						
Tax						
(d) Cess						
Bank Account Detai	ls (Drop	Down)				

14. Debit entries in electronic cash/credit ledger for tax/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in	Tax paid through ITC		Interest	Late fee
	cash	Integrated tax	Cess		
1	2	3	4	5	6
(a) Integrated					
tax					
(b) Central Tax					
(c) State/UT					
Tax					
(d) Cess					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and	correct to
the best of my knowledge and belief and nothing has been concealed there from.	

	Signatures of Authorised Signatory
Place	Name of Authorised Signatory
Date	Designation /Status

Instructions:-

- 1. Terms used:
 - a. GSTIN: Goods and Services Tax Identification Number
 - b. UIN: Unique Identity Number
 - c. UQC: Unit Quantity Code
 - d. HSN: Harmonized System of Nomenclature
 - e. POS: Place of Supply (Respective State)
 - f. B to B: From one registered person to another registered person
 - g. B to C: From registered person to unregistered person
- 2. GSTR-5 is applicable to non-resident taxable person and it is a monthly return.
- 3. The details in GSTR-5 should be furnished by 20thof the month succeeding the relevant tax period or within 7 days from the last date of the registration whichever is earlier.
- 4. Table 3 consists of details of import of goods, bill of entry wise and taxpayer has to specify the amount of ITC eligible on such import of goods.
- 5. Recipient to provide for Bill of Entry information including six digits port code and seven digits bill of entry number.
- 6. Table 4 consists of amendment of import of goods which are declared in the returns of earlier tax period.
- 7. Invoice-level information, rate-wise, pertaining to the tax period separately for goods and services should be reported as under:
 - i For all B to B supplies (whether inter -State or intra-State), invoice level details should be uploaded in Table 5;
 - For all inter-state B to C supplies, where invoice value is more than Rs. 2,50,000/- (B to C Large) invoice level detail to be provided in Table 6; and
 - For all B to C supplies (whether inter -State or intra-State) where invoice value is up to Rs. 2,50,000/ State-wise summary of supplies shall be filed in Table 7.
- 8. Table 8 consists of amendments in respect of
 - i. B2B outward supplies declared in the previous tax period;
 - ii. -B2C inter-State invoices where invoice value is more than 2.5 lakhs reported in the previous tax period; and
 - iii. Original Debit and credit note details and its amendments.
- 9. Table 9 covers the Amendments in respect of B2C outward supplies other than inter-State supplies where invoice value is more than Rs 250000/-.
- 10. Table 10 consists of tax liability on account of outward supplies declared in the current tax period and negative ITC on account of amendment to import of goods in the current tax period.
 - On submission of GSTR-5, System shall compute the tax liability and ITC will be posted to the respective ledgers.

FORM GSTR-5A

[See rule 64]

Details of supplies of online information and database access or retrieval services by a person located outside India made to non-taxable persons in India

- 1. GSTIN of the supplier-
- 2. (a) Legal name of the registered person -
 - (b) Trade name, if any -
- 3. Name of the Authorised representative in India filing the return –
- 4. Period: Month Year -
- 5. Taxable outward supplies made to consumers in India

(Amount in Rupees)

Place of	Rate of	Taxable value	Integrated tax	Cess
supply	tax			
(State/UT)				
1	2	3	4	5

5A. Amendments to taxable outward supplies to non-taxable persons in India

(Amount in Rupees)

Month	Place of	Rate of	Taxable value	Integrated tax	Cess
	supply	tax			
	(State/UT)				
1	2	3	4	5	6

6. Calculation of interest, penalty or any other amount

Sr. No.	Description	Amount	of tax due		
		Integrated tax CESS			
1	2	3	4		
1.	Interest				
2.	Others (Please specify)				
	Total				

7. Tax, interest, late fee and any other amount payable and paid

Sr. No.	Description	Amount payable		Debit	Am	ount paid
		Integrated	CESS	entry no.	Integrated	CESS
		tax			tax	
1	2	3	4	5	6	7
1.	Tax Liability					
	(based on Table					
	5 & 5A)					
2.	Interest (based on					
	Table 6)					
3.	Others (Please					
	Specify)					

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Place Name of Authorised Signatory

Date Designation /Status

FORM GSTR-6

[See rule 65]

Return for input service distributor

Year		
Month		

1.	I. GSTIN											
2.	(a)	Legal name of the registered person										
	(b)	Trade name, if any										

3. Input tax credit received for distribution

GSTIN	Invo	ice deta	ails	Rate	Taxable	Amount of Tax					
of					value						
supplier		1									
	No	Date	Value			Integrated	Central	State / UT	CESS		
						tax	Tax	Tax			
1	2	3	4	5	6	7	8	9	10		

(Amount in Rs. for all Tables)

4. Total ITC/Eligible ITC/Ineligible ITC to be distributed for tax period (From Table No. 3)

Description	Integrated	Central	State / UT	CESS
	tax	Tax	Tax	
1	2	3	4	5
(a) Total ITC available for				
distribution				
(b) Amount of eligible ITC				
(c) Amount of ineligible				
ITC				

5. Distribution of input tax credit reported in Table 4

GSTIN of	ISD	invoice	Distribution of ITC by ISD						
recipient/State, if recipient is unregistered	No. Date		Integrated Tax	Central Tax	State / UT Tax	CESS			
1	2	3	4	5	6	7			
5A. Distribution of the amo	ount of elig	gible ITC							
5B. Distribution of the amount of ineligible ITC									

6. Amendments in information furnished in earlier returns in Table No. 3

Origina	ıl det	tails		Revised details										
GSTIN	No.	Date	GSTIN				Rate	Taxable		Amoun	t of Tax			
of			of	In	voice/	debit		value						
supplier			supplier	note	e/cred	it note								
					detai	ls								
				No	Date	Value			Integrated	Central	State /	CESS		
									tax	Tax	UT			
											Tax			
1	2	3	4	5	6	7	8	9	10	11	12	13		
6A. Inf	orm	ation	furnishe	ed in	Table	3 in an	earl	ier perio	d was incom	rect				
6B. De	bit N	lotes.	/Credit N	Votes	recei	ved [O	rigina	ıl]	"		1			
6C. De	6C. Debit Notes/Credit Notes [Amendments]													

7. Input tax credit mis-matches and reclaims to be distributed in the tax period

Description	Integrated	Central	State/	Cess
	tax	Tax	UT Tax	
1	2	3	4	5
7A. Input tax credit mismatch				
7B. Input tax credit reclaimed on				
rectification of mismatch				

8. Distribution of input tax credit reported in Table No. 6 and 7 (plus / minus)

GSTIN of	ISD credit ISD invoice Input tax distribution by ISD							ISD		
recipient	1	no.								
	No.	Date	No.	Date	Integrated	Central	State	CESS		
					Tax	Tax	Tax			
1	2	3	4	5	6	7	8	9		
8A. Distribution	of the ar	nount of	eligible I7	TC .						
8B. Distribution	of the an	nount of	ineligible	ITC						

9. Redistribution of ITC distributed to a wrong recipient (plus / minus)

Original input tax credit	Re-distribution of input tax credit to the correct recipient
distribution	

GSTIN	ISD i	nvoice	ISI) credit	GSTIN	I	SD	Input	tax credit	redistri	ibuted
of	de	etail	1	note	of new	inv	oice				
original	No.	Date	No	Date	recipient	No.	Date	Integrated	Central	State	CESS
recipient								Tax	Tax	Tax	
1	2	3	4	5	6	7	8	9	10	11	12
9A. Distr	ibutio	n of the	amour	nt of elig	gible ITC						
9B. Distr	ibutio	n of the	amour	t of ine	ligible						
ITC											
							·				

10. Late Fee

On account of	Central Tax	State / UT tax	Debit Entry No.
1	2	3	4
Late fee			

11. Refund claimed from electronic cash ledger

Description	Fee	Other	Debit Entry Nos.
1	2	3	4
(a) Central Tax			
(b) State/UT Tax			
Bank Account Details	(Drop Down)		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of Authorised Signatory

Place Name of Authorised Signatory

Date Designation /Status

Instructions:-

- 1. Terms Used:
 - a. GSTIN:- Goods and Services Tax Identification Number
 - b. ISD:- Input Service Distributor
 - c. ITC: Input tax Credit.
- 2. GSTR-6 can only be filed only after 10th of the month and before 13th of the month succeeding the tax period.
- 3. ISD details will flow to Part B of GSTR-2A of the Registered Recipients Units on filing of GSTR-6.
- 4. ISD will not have any reverse charge supplies. If ISD wants to take reverse charge supplies, then in that case ISD has to separately register as Normal taxpayer.
- 5. ISD will have late fee and any other liability only.
- 6. ISD has to distribute both eligible and ineligible ITC to its Units in the same tax period in which the inward supplies have been received.
- 7. Ineligible ITC will be in respect of supplies made as per Section 17(5).
- 8. Mismatch liability between GSTR-1 and GSTR-6 will be added to ISD and further ISD taxpayer has to issue ISD credit note to reduce the ITC distributed earlier to its registered recipients units.
- 9. Table 7 in respect of mismatch liability will be populated by the system.
- 10. Refund claimed from cash ledger through Table 11 will result in a debit entry in electronic cash ledger.

FORM GSTR-6A

[See Rule 59(3) & 65]

Details of supplies auto-drafted form

(Auto-drafted from GSTR-1)

Year		
Month		

1.	GST	TIN								
2.	(a)	Legal name of the registered person								
	(b)	Trade name, if any								

3. Input tax credit received for distribution

(Amount in Rs. for all Tables)

GSTIN	Invo	oice de	etails	Rate	Taxable		Amount	of Tax	
of					value				
supplier			L						
	No	Date	Value			Integrated	Central Tax	State / UT	Cess
						tax		Tax	
1	2	3	4	5	6	7	8	9	10

$\hbox{\bf 4. Debit / Credit notes (including amendments thereof) received during current tax } \\ \hbox{\bf period}$

Details	of ori	ginal	Re	vise	d de	tails o	f do	cument	or details o	of Debit	/ Credi	t Note			
doc	cumen	t													
GSTIN of	No.	Date	GSTIN	No.	Date	Value	Rate	Taxable	e Amount of tax						
supplier			of					value	Integrated	Central	State /	Cess			
			supplier						tax	Tax	UT				
											Tax				
1	2	3	4	5	6	7	8	9	10	11	12	13			

FORM GSTR-7

[See rule 66 (1)]

Return for Tax Deducted at Source

Year		
Month		

1.	GSTIN											
2.	(a) Legal name of the Deductor	Α	uto	o P	opı	ıla	ted					
	(b) Trade name, if any	Α	uto	o P	opı	ıla	ted					

3. Details of the tax deducted at source

(Amount in Rs. for all Tables)

GSTIN	Amount paid to deductee on	Amount of	of tax deducted	at source
of deductee	which tax is deducted	Integrated Tax	Central Tax	State/UT Tax
1	2	3	4	5

4. Amendments to details of tax deducted at source in respect of any earlier tax period

	Original	details		Revised details						
Month		Amount paid to		Amount paid to	Amount of	tax deduct	ed at source			
	deductee	deductee on which tax is deducted	of deductee	deductee on which taxis deducted	Integrated Tax	Central Tax	State/UT Tax			
1	2	3	4	5	6	7	8			

5. Tax deduction at source and paid

Description	Amount of tax deducted	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State/UT Tax		

6. Interest, late Fee payable and paid

Description	Amount payable	Amount paid		
1	2	3		

(I) Interest on account of TDS in respect of								
(a) Integrated tax								
(b) Central Tax								
(c) State/UT Tax								
(II) Late fee								
(a) Central tax								
(b) State / UT tax								

7. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Fee	Other	Debit Entry
						Nos.
1	2	3	4	5	6	7
(a) Integrated Tax						
(b) Central Tax						
(c) State/UT Tax						
Bank Account Details (I	n)					

8. Debit entries in electronic cash ledger for TDS/interest payment [to be populated after

payment of tax and submissions of return]

Description	Tax paid in cash	Interest	Late fee
1	2	3	4
(a) Integrated Tax			
(b) Central Tax			
(c) State/UT Tax			

Verification

I hereby solemnly affirm and declare that the information given herein above is true and	l
correct to the best of my knowledge and belief and nothing has been concealed there fro	m.

	Signature of Authorised Signatory
Place:	Name of Authorised Signatory
Date:	Designation /Status

Instructions –

- 1. Terms used:
 - a) GSTIN: Goods and Services Tax Identification Number
 - b) TDS: Tax Deducted at Source
- 2. Table 3 to capture details of tax deducted.
- 3. Table 4 will contain amendment of information provided in earlier tax periods.
- 4. Return cannot be filed without full payment of liability.

FORM GSTR 7A

[See rule 66(3)]

1. TDS Certificate No. –

Tax Deduction at Source Certificate

2.	GSTIN	of deductor –				
3.	Name o	of deductor –				
4.	GSTIN	of deductee-				
5.		al name of the dedude name, if any –	ctee -			
6.	Tax per	riod in which tax dedu	acted and accounted for in	GSTR-7 –		
7.	Details of	of supplies Amount of	f tax deducted –			
		[xx]	6 m	1 . 1 .	(P.)	٦
		Value on which	Amount of Tax dec			
		tax deducted	Integrated Tax	Central Tax	State /UT Tax	
		1	2	3	4	
				1	1	_
						Signature
						Signature
						Name
						Designation
						Office -

FORM GSTR - 8

[See rule 67(1)]

Statement for tax collection at source

Year		
Month		

1.	GS	GSTIN											
2.	(a)	Legal name of the registered person	Auto Populated										
	(b)	Trade name, if any	Α	\ut	o I	op	oul	ate	d				

3.Details of supplies made through e-commerce operator

(Amount in Rs. for all Tables)

GSTIN	Details of su	pplies made w	hich attract TCS	Amount of tax collected at source							
of the supplier	Gross value of supplies made	Value of supplies returned	Net amount liable for TCS	Integrated Tax	Central Tax	State /UT Tax					
1	2	3	4	5	6	7					
3A. Supp	3A. Supplies made to registered persons										
3B. Supplies made to unregistered persons											

4. Amendments to details of supplies in respect of any earlier statement

Original	details	Revised details										
Month	GSTIN	GSTIN	GSTIN Details of supplies made which				Amount of tax collected at					
	of	of	a	ttract TCS			source	;				
	supplier	supplier	Gross value	Value of	Net	Integrated	Central	State/UT				
			of supplies	supply	amount	Tax	Tax	Tax				
			made	returned	liable for							
					TCS							
1	2	3	4	5	6	7	8	9				
4A. Supplies	s made to	registered	persons									
4B. Supplies	4B. Supplies made to unregistered persons											

5. Details of interest

On account of	Amount	Amount of interest					
	in	Integrated Central State /		State /UT			
	default	Tax	Tax	Tax			

1	2	3	4	5
Late payment of TCS amount				

6. Tax payable and paid

Description	Tax payable	Amount paid
1	2	3
(a) Integrated		
Tax		
(b) Central Tax		
(c) State / UT		
Tax		

7.Interest payable and paid

Description	Amount of	Amount paid
	interest payable	
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

8. Refund claimed from electronic cash ledger

Description	Tax	Interest	Penalty	Other	Debit Entry
					Nos.
1	2	3	4	5	6
(a) Integrated tax					
(b) Central Tax					
(c) State/UT Tax					
Bank Account Details (Drop Down)					

9. Debit entries in cash ledger for TCS/interest payment [to be populated after payment of tax and submissions of return]

Description	Tax paid in cash	Interest
1	2	3
(a) Integrated tax		
(b) Central Tax		
(c) State/UT Tax		

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of Authorised Signatory

Place:	Name of Authorised Signatory

Date: Designation /Status

Instructions:-

1. Terms Used:-

a. GSTIN:- Goods and Services Tax Identification Number

b. TCS:- Tax Collected at source

- 2. An e-commerce operator can file GSTR- 8 only when full TCS liability has been discharged.
- 3. TCS liability will be calculated on the basis of table 3 and table 4.
- 4. Refund from electronic cash ledger can only be claimed only when all the TCS liability for that tax period has been discharged.
- 5. Cash ledger will be debited for the refund claimed from the said ledger.
- 6. Amount of tax collected at source will flow to Part C of GSTR- 2A of the taxpayer on filing of GSTR-8.
- 7. Matching of Details with supplier's GSTR-1 will be at the level of GSTIN of supplier.

FORM GSTR - 9²⁵ ²⁶

[See rule 80]

Annual Return

Pt. I	Basic Details						
1	Financial Year						
2	GSTIN						
3A	Legal Name						
3B	Trade Name (if any)						
Pt. II	Details of O	utward and i	nward supplies m	nade durir	ng the fin	ancial year	
				(An	nount in	₹ in all tabl	les)
	Nature of Sup	plies	Taxable Value	Centra 1 Tax	State Tax /	Integrat ed Tax	Cess
					UT Tax		
	1		2	3	4	5	6
4	Details of advance year on which tax		id outward supp	lies made	during	the financ	ial
A	Supplies made to un persons (B2C)	n-registered					
В	Supplies made to repersons (B2B)	gistered					
С	Zero rated supply (I payment of tax (exc supplies to SEZs)	_					
D	Supply to SEZs on tax	payment of					
Е	Deemed Exports						

 $^{^{25}}$ Inserted vide Notf no. 39/2018-ST dt. 04.10.2018 26 Substituted vide Notf no. 74/2018-ST dt 24.01.2019

F	Advances on which tax has been paid but invoice has not been issued (not covered under (A) to (E) above)					
G	Inward supplies on which tax is to be paid on reverse charge basis					
Н	Sub-total (A to G above)					
I	Credit Notes issued in respect of transactions specified in (B) to (E) above (-)					
J	Debit Notes issued in respect of transactions specified in (B) to (E) above (+)					
K	Supplies / tax declared through Amendments (+)					
L	Supplies / tax reduced through Amendments (-)					
M	Sub-total (I to L above)					
N	Supplies and advances on which tax is to be paid (H + M) above					
5	Details of Outward supplies m payable	ade during the f	inancial ;	year on	which tax	is not
A	Zero rated supply (Export) without payment of tax					
В	Supply to SEZs without payment of tax					
С	Supplies on which tax is to be paid by the recipient on reverse charge basis					
D	Exempted					
Е	Nil Rated					
F	Non-GST supply (includes _no supply')					
G	Sub-total (A to F above)					

Н	Credit Notes issued in respect of transactions specified in A to F above (-)					
I	Debit Notes issued in respect of transactions specified in A to F above (+)					
J	Supplies declared through Amendments (+)					
K	Supplies reduced through Amendments (-)					
L	Sub-Total (H to K above)					
M	Turnover on which tax is not to be paid (G + L above)					
N	Total Turnover (including advances) (4N + 5M - 4G above)					
Pt. III	Details	of ITC for the fir	nancial ye	ear		
	Description	Туре	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1	2	3	4	5	6
6	Details of ITO	c availed during	the finar	ncial year	r	
A	Total amount of input tax credit FORM GSTR-3B (sum total of FORM GSTR-3B	of Table 4A of	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
В	Inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs)	Inputs Capital Goods Input Services				
	Inward supplies received from	Inputs				
С	unregistered persons liable to reverse charge (other than B above) on which tax is paid &	Capital Goods Input Services				
D	ITC availed Inward supplies received from	Inputs				

	registered persons liable to reverse charge (other than B above) on which tax is paid and ITC availed	Capital Goods Input Services				
Е	Import of goods (including supplies from SEZs)	Inputs Capital Goods				
F	Import of services (excluding in from SEZs)	ward supplies				
G	Input Tax credit received from I	SD				
Н	Amount of ITC reclaimed (othe under the provisions of the Act	r than B above)				
I	Sub-total (B to H above)					
J	Difference (I - A above)					
K	Transition Credit through TRAN revisions if any)	N-I (including				
L	Transition Credit through TRAN	N-II				
M	Any other ITC availed but not s	pecified above				
N	Sub-total (K to M above)					
О	Total ITC availed (I + N above)					
7	Details of ITC Reversed and I	neligible ITC for	r the fina	ncial yea	ar	
A	As per Rule 37					
В	As per Rule 39					
С	As per Rule 42					
D	As per Rule 43					
Е	As per section 17(5)					
F	Reversal of TRAN-I credit					
G	Reversal of TRAN-II credit					
Н	Other reversals (pl. specify)					
I	Total ITC Reversed (Sum of A to H above)					
J	Net ITC Available for Utilization	on (6O - 7I)				
8	Othe	r ITC related inf	formation	1		
A	ITC as per GSTR-2A (Table 3 &	& 5 thereof)	<auto< td=""><td><auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<></td></auto<>	<auto< td=""><td><auto></auto></td><td><auto< td=""></auto<></td></auto<>	<auto></auto>	<auto< td=""></auto<>

				>	>		>
В	ITC as per sum tota	l of 6(B) and	d 6(H) above	<auto< th=""><th></th><th></th><th></th></auto<>			
С	ITC on inward supplies (other than imports and inward supplies liable to reverse charge but includes services received from SEZs) received during 2017-18 but availed during April to September, 2018						
D	Difference [A-(B+C	C)]					
Е	ITC available but no	ot availed					
F	ITC available but in	eligible					
G	IGST paid on import of goods (including supplies from SEZ)						
Н	IGST credit availed on import of goods (as per 6(E) above)			<auto< th=""><th></th><th></th><th></th></auto<>			
I	Difference (G-H)						
J	ITC available but not availed on import of goods (Equal to I)						
K	Total ITC to be laps $(E + F + J)$	sed in curren	t financial year	<auto< th=""><th><auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<></th></auto<>	<auto< th=""><th><auto></auto></th><th><auto< th=""></auto<></th></auto<>	<auto></auto>	<auto< th=""></auto<>
Pt. IV	Details of ta	x paid as de	clared in returns	filed durir	ng the fin	ancial year	:
	Description	Tax	Paid through	Paid through ITC			
9		Payable	cash	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
	1	2	3	4	5	6	7
	Integrated Tax						
	Central Tax						
	State/UT Tax						
	Cess						
	Interest						
	Late fee						

	Penalty									
	Other									
Pt. V	Particulars of the transactions for the previous FY declared in returns of April to September of current FY or upto date of filing of annual return of previous FY whichever is earlier									
	Description			Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess		
		1		2	3	4	5	6		
10	Supplies / tax declared through Amendments (+) (net of debit notes)									
11	Supplies / tax reduced through Amendments (-) (net of credit notes)									
12	Reversal of ITC availed during previous financial year									
13	ITC availed for the previous financial year									
14	Differential tax paid on account of declaration in 10 & 11 above									
		Paya	able	Pai	d					
			1		2	2	3			
	Integrated									
	Central Ta									
	State/UT Cess	Tax								
	Interest									
Pt.	merest									
VI				Other Informati	ion					
15			Particul	lars of Demands a	and Refur	ıds				
	Details	Centra 1 Tax	State Tax / UT Tax	Integrated Tax	Cess	Intere st	Penalty	Late Fee / Other		

	1	2	3	4	5			
A	Total Refund claimed							
В	Total Refund sanction ed							
С	Total Refund Rejected							
D	Total Refund Pending							
Е	Total demand of taxes							
F	Total taxes paid in respect of E above							
G	Total demands pending out of E above							
16	Informati	on on sup		ed from composition and goods sent o			med supply	under
		Details		Taxable Value	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
		1		2	3	4	5	6
A	Supplies received from Composition taxpayers							
В	Deemed s	upply unc	ler Section					

С	Goods ser but not re	nt on approturned	oval basis					
17			HSN Wise	e Summary of ou	tward sup	plies		
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
18	HSN Wise Summary of Inward supplies							
HS N Cod e	UQC	Total Quanti ty	Taxable Value	Rate of Tax	Centra 1 Tax	State Tax / UT Tax	Integrat ed Tax	Cess
1	2	3	4	5	6	7	8	9
19			La	ite fee payable ar	nd paid			
	Description				Payable		Paid	
	1					2 3		
A	Central Tax							
В	State Tax							

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

	Signature
Place Signatory	Name of Authorised
Date Status	Designation /

Instructions: –

1. Terms used:

a. GSTIN: Goods and Services Tax Identification Number

b. UQC: Unit Quantity Code

c. HSN: Harmonized System of Nomenclature Code

2. It is mandatory to file all your **FORM GSTR-1** and **FORM GSTR-3B** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 are to be provided in this return.

- 3. It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-1** and **FORM GSTR-3B** may be declared in this return. However, taxpayers cannot claim input tax credit unclaimed during FY 2017-18 through this return.
- 4. Part II consists of the details of all outward supplies & advances received during the financial year for which the annual return is filed. It may be noted that all the supplies for which payment has been made through **FORM GSTR-3B** between July 2017 to March 2018 shall be declared in this part. The instructions to fill Part II are as follows:

Table No.	Instructions
4A	Aggregate value of supplies made to consumers and unregistered persons on which tax has been paid shall be declared here. These will include details of
	supplies made through E-Commerce operators and are to be declared as net of credit notes or debit notes issued in this regard. Table 5, Table 7 along with
	respective amendments in Table 9 and Table 10 of FORM GSTR-1 may be
	used for filling up these details.
4B	Aggregate value of supplies made to registered persons (including supplies made to UINs) on which tax has been paid shall be declared here. These will include supplies made through E-Commerce operators but shall not include
	supplies on which tax is to be paid by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately. Table 4A and Table 4C of FORM GSTR-1 may be used for filling up these details.
4C	Aggregate value of exports (except supplies to SEZs) on which tax has been paid shall be declared here. Table 6A of FORM GSTR-1 may be used for filling up these details.
4D	Aggregate value of supplies to SEZs on which tax has been paid shall be declared here. Table 6B of GSTR-1 may be used for filling up these details.
4E	Aggregate value of supplies in the nature of deemed exports on which tax has been paid shall be declared here. Table 6C of FORM GSTR-1 may be used for filling up these details.
4F	Details of all unadjusted advances i.e. advance has been received and tax has been paid but invoice has not been issued in the current year shall be declared here. Table 11A of FORM GSTR-1 may be used for filling up these details.
4G	Aggregate value of all inward supplies (including advances and net of credit and debit notes) on which tax is to be paid by the recipient (i.e.by the person filing the annual return) on reverse charge basis. This shall include supplies received from registered persons, unregistered persons on which tax is levied on reverse charge basis. This shall also include aggregate value of all import of services. Table 3.1(d) of FORM GSTR-3B may be used for filling up these

	details.
4I	Aggregate value of credit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details.
4J	Aggregate value of debit notes issued in respect of B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E) shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details.
4K & 4L	Details of amendments made to B to B supplies (4B), exports (4C), supplies to SEZs (4D) and deemed exports (4E), credit notes (4I), debit notes (4J) and refund vouchers shall be declared here. Table 9A and Table 9C of FORM GSTR-1 may be used for filling up these details.
5A	Aggregate value of exports (except supplies to SEZs) on which tax has not been paid shall be declared here. Table 6A of FORM GSTR-1 may be used for filling up these details.
5B	Aggregate value of supplies to SEZs on which tax has not been paid shall be declared here. Table 6B of GSTR-1 may be used for filling up these details.
5C	Aggregate value of supplies made to registered persons on which tax is payable by the recipient on reverse charge basis. Details of debit and credit notes are to be mentioned separately. Table 4B of FORM GSTR-1 may be used for filling up these details.
5D,5E and 5F	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared here. Table 8 of FORM GSTR-1 may be used for filling up these details. The value of -no supply shall be declared under Non-GST supply (5F).
5H	Aggregate value of credit notes issued in respect of supplies declared in 5A, 5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details.
51	Aggregate value of debit notes issued in respect of supplies declared in 5A, 5B, 5C, 5D, 5E and 5F shall be declared here. Table 9B of FORM GSTR-1 may be used for filling up these details.
5J & 5K	Details of amendments made to exports (except supplies to SEZs) and supplies to SEZs on which tax has not been paid shall be declared here. Table 9A and Table 9C of FORM GSTR-1 may be used for filling up these details.
5N	Total turnover including the sum of all the supplies (with additional supplies and amendments) on which tax is payable and tax is not payable shall be declared here. This shall also include amount of advances on which tax is paid but invoices have not been issued in the current year. However, this shall not include the aggregate value of inward supplies on which tax is paid by the recipient (i.e. by the person filing the annual return) on reverse charge basis.

5. Part III consists of the details of all input tax credit availed and reversed in the financial year for which the annual return is filed. The instructions to fill Part III are as follows:

Table	No.	Instructions
6A		Total input tax credit availed in Table 4A of FORM GSTR-3B for the
		taxpayer would be auto-populated here.
6B		Aggregate value of input tax credit availed on all inward supplies except those
		on which tax is payable on reverse charge basis but includes supply of services
		received from SEZs shall be declared here. It may be noted that the total ITC
		availed is to be classified as ITC on inputs, capital goods and input services.
		Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details.
		This shall not include ITC which was availed, reversed and then reclaimed in
		the ITC ledger. This is to be declared separately under 6(H) below.
6C		Aggregate value of input tax credit availed on all inward supplies received
		from unregistered persons (other than import of services) on which tax is
		payable on reverse charge basis shall be declared here. It may be noted that the
		total ITC availed is to be classified as ITC on inputs, capital goods and input
		services. Table 4(A)(3) of FORM GSTR-3B may be used for filling up these
		details.
6D		Aggregate value of input tax credit availed on all inward supplies received
		from registered persons on which tax is payable on reverse charge basis shall
		be declared here. It may be noted that the total ITC availed is to be classified
		as ITC on inputs, capital goods and input services. Table 4(A)(3) of FORM
6 E		GSTR-3B may be used for filling up these details.
6E		Details of input tax credit availed on import of goods including supply of
		goods received from SEZs shall be declared here. It may be noted that the total
		ITC availed is to be classified as ITC on inputs and capital goods. Table 4(A)(1) of FORM GSTR-3B may be used for filling up these details.
6F		Details of input tax credit availed on import of services (excluding inward
OI.		supplies from SEZs) shall be declared here. Table 4(A)(2) of FORM GSTR-
		3B may be used for filling up these details.
6G		Aggregate value of input tax credit received from input service distributor
00		shall be declared here. Table 4(A)(4) of FORM GSTR-3B may be used for
		filling up these details.
6H		Aggregate value of input tax credit availed, reversed and reclaimed under the
		provisions of the Act shall be declared here.
6J		The difference between the total amount of input tax credit availed through
		FORM GSTR-3B and input tax credit declared in row B to H shall be
		declared here. Ideally, this amount should be zero.
6K		Details of transition credit received in the electronic credit ledger on filing of
		FORM GST TRAN-I including revision of TRAN-I (whether upwards or
		downwards), if any shall be declared here.
6L		Details of transition credit received in the electronic credit ledger after filing
		of FORM GST TRAN-II shall be declared here.
6M		Details of ITC availed but not covered in any of heads specified under 6B to
		6L above shall be declared here. Details of ITC availed through FORM ITC-
		01 and FORM ITC-02 in the financial year shall be declared here.
7A,	7B,	Details of input tax credit reversed due to ineligibility or reversals required
7C,	7D,	under rule 37, 39, 42 and 43 of the CGST Rules, 2017 shall be declared here.

7E, 7F, 7G and 7H	This column should also contain details of any input tax credit reversed under section 17(5) of the CGST Act, 2017 and details of ineligible transition credit claimed under FORM GST TRAN-I or FORM GST TRAN-II and then subsequently reversed. Table 4(B) of FORM GSTR-3B may be used for filling up these details. Any ITC reversed through FORM ITC -03 shall be declared in 7H. If the amount stated in Table 4D of FORM GSTR-3B was not included in table 4A of FORM GSTR-3B , then no entry should be made in table 7E of FORM GSTR-9 . However, if amount mentioned in table 4D of FORM GSTR-3B was included in table 4A of FORM GSTR-3B , then entry will come in 7E of FORM GSTR-9 .
8A	The total credit available for inwards supplies (other than imports and inwards supplies liable to reverse charge but includes services received from SEZs) pertaining to FY 2017-18 and reflected in FORM GSTR-2A (table 3 & 5 only) shall be auto-populated in this table. This would be the aggregate of all the input tax credit that has been declared by the corresponding suppliers in their FORM GSTR-1.
8B	The input tax credit as declared in Table 6B and 6H shall be auto-populated here.
8C	Aggregate value of input tax credit availed on all inward supplies (except those on which tax is payable on reverse charge basis but includes supply of services received from SEZs) received during July 2017 to March 2018 but credit on which was availed between April to September 2018 shall be declared here. Table 4(A)(5) of FORM GSTR-3B may be used for filling up these details.
8D	Aggregate value of the input tax credit which was available in FORM GSTR-2A (table 3 & 5 only) but not availed in FORM GSTR-3B returns shall be computed based on values of 8A, 8B and 8C. However, there may be circumstances where the credit availed in FORM GSTR-3B was greater than the credit available in FORM GSTR-2A . In such cases, the value in row 8D shall be negative.
8E & 8F	The credit which was available and not availed in FORM GSTR-3B and the credit was not availed in FORM GSTR-3B as the same was ineligible shall be declared here. Ideally, if 8D is positive, the sum of 8E and 8F shall be equal to 8D.
8G	Aggregate value of IGST paid at the time of imports (including imports from SEZs) during the financial year shall be declared here.
8H	The input tax credit as declared in Table 6E shall be auto-populated here.
8K	The total input tax credit which shall lapse for the current financial year shall be computed in this row.

- 6. Part IV is the actual tax paid during the financial year. Payment of tax under Table 6.1 of **FORM GSTR-3B** may be used for filling up these details.
- 7. Part V consists of particulars of transactions for the previous financial year but paid in the **FORM GSTR-3B** of April to September of current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18,

the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions							
10 & 11	Details of additions or amendments to any of the supplies already declared in							
	the returns of the previous financial year but such amendments were furnished							
	in Table 9A, Table 9B and Table 9C of FORM GSTR-1 of April to							
	September of the current financial year or date of filing of Annual Return for							
	the previous financial year, whichever is earlier shall be declared here.							
12	Aggregate value of reversal of ITC which was availed in the previous							
	financial year but reversed in returns filed for the months of April to							
	September of the current financial year or date of filing of Annual Return for							
	previous financial year, whichever is earlier shall be declared here. Table							
	4(B) of FORM GSTR-3B may be used for filling up these details.							
13	Details of ITC for goods or services received in the previous financial year but							
	ITC for the same was availed in returns filed for the months of April to							
	September of the current financial year or date of filing of Annual Return for							
	the previous financial year whichever is earlier shall be declared here. Table							
	4(A) of FORM GSTR-3B may be used for filling up these details. However,							
	any ITC which was reversed in the FY 2017-18 as per second proviso to sub-							
	section (2) of section 16 but was reclaimed in FY 2018-19, the details of such							
	ITC reclaimed shall be furnished in the annual return for FY 2018-19.							

8. Part VI consists of details of other information. The instructions to fill Part VI are as follows:

Table No.	Instructions
15A,	Aggregate value of refunds claimed, sanctioned, rejected and pending for
15B,	processing shall be declared here. Refund claimed will be the aggregate value
15C and	of all the refund claims filed in the financial year and will include refunds
15D	which have been sanctioned, rejected or are pending for processing. Refund
	sanctioned means the aggregate value of all refund sanction orders. Refund
	pending will be the aggregate amount in all refund application for which
	acknowledgement has been received and will exclude provisional refunds
	received. These will not include details of non-GST refund claims.
15E, 15F	Aggregate value of demands of taxes for which an order confirming the
and 15G	demand has been issued by the adjudicating authority shall be declared here.
	Aggregate value of taxes paid out of the total value of confirmed demand as
	declared in 15E above shall be declared here. Aggregate value of demands
	pending recovery out of 15E above shall be declared here.
16A	Aggregate value of supplies received from composition taxpayers shall be
	declared here. Table 5 of FORM GSTR-3B may be used for filling up these
	details.
16B	Aggregate value of all deemed supplies from the principal to the job-worker in

	terms of sub-section (3) and sub-section (4) of Section 143 of the CGST Act						
	shall be declared here.						
16C	Aggregate value of all deemed supplies for goods which were sent on						
	approval basis but were not returned to the principal supplier within one						
	eighty days of such supply shall be declared here.						
17 & 18	Summary of supplies effected and received against a particular HSN code to						
	be reported only in this table. It will be optional for taxpayers having annual						
	turnover upto ₹ 1.50 Cr. It will be mandatory to report HSN code at two digits						
	level for taxpayers having annual turnover in the preceding year above ₹ 1.50						
	Cr but upto ₹ 5.00 Cr and at four digits' level for taxpayers having annual						
	turnover above ₹ 5.00 Cr. UQC details to be furnished only for supply of						
	goods. Quantity is to be reported net of returns. Table 12 of FORM GSTR-						
	1 may be used for filling up details in Table 17. It may be noted that this						
	summary details are required to be declared only for those inward						
	supplies which in value independently account for 10 % or more of						
	the total value of inward supplies.						
19	Late fee will be payable if annual return is filed after the due date.						

9. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select -Annual Return in the drop down provided in **FORM DRC-03**. It may be noted that such liability can be paid through electronic cash ledger only

$FORM\ GSTR - 9A^{27\ 28}$

[See rule 80]

Annual Return (For Composition Taxpayer)

Pt. I	Basic Details										
1	Financial Year										
2	GSTIN										
3A	Legal Name	<auto></auto>									
3B	Trade Name (if any)	<auto></auto>									
4	Period of composition (From To)	scheme during	g the year								
5	Aggregate Turnover of	Previous Fin	ancial Year								
					(Amo	ount in ₹ in a	ll tables)				
Pt. II	Details of o	outward and in	ward supplie	es made di	uring the fina	ncial year					
	Description	Turnover	Rate of Tax	Central Tax	State / UT Tax	Integrated tax	Cess				
	1	2	3	4	5	6	7				
6	Detail	ls of Outward	supplies mad	de during	the financial	year					
A	Taxable										
В	Exempted, Nil-rated										
С	Total										
7	Details of inward supplies on which tax is payable on reverse charge basis (net of debit/credit notes) for the financial year										
	Description	Taxable Value	Central	Tax	State Tax / UT Tax	Integrated Tax	Cess				
	1	2	3		4	5	6				
A	Inward supplies liable to reverse charge received from registered persons										

²⁷ Inserted vide Notf no. 39/2018-ST dt. 04.10.2018 ²⁸ Substituted vide Notf no. 74/2018-ST dt 24.01.2019

В	Inward supplies liable to reverse charge received from unregistered persons						
С	Import of services						
D	Net Tax Payable on (A), (B) and (C) above						
8	Details of	other i	nward suppl	ies for the	financial year	ar	
A	Inward supplies from registered persons (other than 7A above)						
В	Import of Goods						
Pt. III	Details of tax paid	as decl	lared in retur	ns filed d	uring the fina	ncial year	
9	Description		Total tax j	payable	Paid		
	1		2	2		3	
	Integrated Tax						
	Central Tax						
	State/UT Tax						
	Cess						
	Interest	Interest					
	Late fee						
	Penalty						
Pt. IV	Particulars of the transactions of current FY or upto date o						-
	Description		Turnover	Central Tax	State Tax / UT Tax	Integrated Tax	Cess
	1		2	3	4	5	6
10	Supplies / tax (outward) declared through Amendments (+) (net of debit notes)						
11	Inward supplies liable to rever charge declared through Amendments (+) (net of debit notes)	se					
12	Supplies / tax (outward) reduction	ed					

	Amendments notes)	s (-) (net o	f credit							
13	Inward supple charge reduce Amendments notes)	ed through	ı							
14	Diffe	Differential tax paid on account of declaration made in 10, 11, 12 & 13 above								
		Desc	ription		Payable Paid					
			1			2	3			
	Integrated Ta	ax								
	Central Tax									
	State/UT Tax	X								
	Cess									
	Interest									
Pt. V				Other Infor	mation					
15			Particula	ars of Demar	ids and Re	efunds				
	Description	Central Tax	State Tax / UT Tax	Integrated Tax	Cess	Interest	Penalty	Late Fee / Others		
	1	2	3	4	5	6	7	8		
A	Total Refund claimed									
В	Total Refund sanctioned									
С	Total Refund Rejected									
D	Total Refund Pending									
Е	Total demand of taxes									

F	Total taxes paid in respect of E above							
G	Total demands pending out of E above							
16	Details of credit reversed or availed							
	Description			Central Tax	State Tax / UT Tax	Integrated Tax	Cess	
	1			2	3	4	5	
A	Credit reversed on opting in the composition scheme (-)							
В	Credit availed on opting out of the composition scheme (+)							
17	Late fee payable and paid							
	Description				Payable		Paid	d
	1					2	3	
A	Central Tax							
В	State Tax							

Verification:

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from and in case of any reduction in output tax liability the benefit thereof has been/will be passed on to the recipient of supply.

Place	Signature
	Name of Authorised Signatory

Date

Designation / Status

Instructions: –

1. It is mandatory to file all your **FORM GSTR-4** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 shall be provided in this return.

- **2.** It may be noted that additional liability for the FY 2017-18 not declared in **FORM GSTR-4** may be declared in this return.
- 3. Part I consists of basic details of taxpayer. The instructions to fill Part I are as follows:

Table No.	Instructions					
5	Aggregate turnover for the previous financial year is the turnover of the financial year					
	previous to the year for which the return is being filed. For example for the annual					
	return for FY 2017-18, the aggregate turnover of FY 2016-17 shall be entered into					
	this table. It is the sum total of turnover of all taxpayers registered on the same PAN.					

4. Part II consists of the details of all outward and inward supplies in the financial year for which the annual return is filed. The instructions to fill Part II are as follows:

Table No.	Instructions
6A	Aggregate value of all outward supplies net of debit notes / credit notes, net of
	advances and net of goods returned for the entire financial year shall be declared
	here. Table 6 and Table 7 of FORM GSTR-4 may be used for filling up these details.
6B	Aggregate value of exempted, Nil Rated and Non-GST supplies shall be declared
	here.
7A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable on reverse charge basis shall be declared here. Table 4B, Table 5 and
	Table 8A of FORM GSTR-4 may be used for filling up these details.
7B	Aggregate value of all inward supplies received from unregistered persons (other than
	import of services) on which tax is payable on reverse charge basis shall be declared
	here. Table 4C, Table 5 and Table 8A of FORM GSTR-4 may be used for filling up
	these details.
7C	Aggregate value of all services imported during the financial year shall be declared
	here. Table 4D and Table 5 of FORM GSTR-4 may be used for filling up these
	details.
8A	Aggregate value of all inward supplies received from registered persons on which tax
	is payable by the supplier shall be declared here. Table 4A and Table 5 of FORM
	GSTR-4 may be used for filling up these details.
8B	Aggregate value of all goods imported during the financial year shall be declared
	here.

5. Part IV consists of the details of amendments made for the supplies of the previous financial year in the returns of April to September of the current FY or date of filing of Annual Return for previous financial year (for example in the annual return for the FY 2017-18, the transactions declared in April to September 2018 for the FY 2017-18 shall be declared), whichever is earlier. The instructions to fill Part V are as follows:

Table No.	Instructions
	Details of additions or amendments to any of the supplies already declared in the
10,11,12,13	returns of the previous financial year but such amendments were furnished in Table
and 14	5 (relating to inward supplies) or Table 7 (relating to outward supplies) of FORM
	GSTR- 4 of April to September of the current financial year or upto the date of
	filing of Annual Return for the previous financial year, whichever is earlier shall be
	declared here.

6. Part V consists of details of other information. The instruction to fill Part V are as follows:

Table No.	Instructions					
15A, 15B,	Aggregate value of refunds claimed, sanctioned, rejected and pending for processing					
15C and	shall be declared here. Refund claimed will be the aggregate value of all the refund					
15D	claims filed in the financial year and will include refunds which have been					
	sanctioned, rejected or are pending for processing. Refund sanctioned means the					
	aggregate value of all refund sanction orders. Refund pending will be the aggregate					
	amount in all refund application for which acknowledgement has been received and					
	will exclude provisional refunds received. These will not include details of non-GST					
	refund claims.					
15E, 15F	Aggregate value of demands of taxes for which an order confirming the demand has					
and 15G	been issued by the adjudicating authority has been issued shall be declared here.					
	Aggregate value of taxes paid out of the total value of confirmed demand in 15E					
	above shall be declared here. Aggregate value of demands pending recovery out of					
	15E above shall be declared here.					
16A	Aggregate value of all credit reversed when a person opts to pay tax under the					
	composition scheme shall be declared here. The details furnished in FORM ITC-03					
	may be used for filling up these details.					
16B	Aggregate value of all the credit availed when a registered person opts out of the					
	composition scheme shall be declared here. The details furnished in FORM ITC-01					
	may be used for filling up these details.					
17	Late fee will be payable if annual return is filed after the due date.1;					

7. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select –Annual Returnl in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

FORM GSTR-9C ^{29 30}

See rule 80(3)

$PART-A \hbox{ - Reconciliation Statement} \\$

Pt. I	Basic Details							
1	Financial Year							
2	GSTIN							
3A	Legal Name	< Auto>						
3B	Trade Name (if any)	<auto></auto>						
4	Are you liable	to audit under any Act?	< <ple< td=""><td>ase specify>></td></ple<>	ase specify>>				
		(.	Amount	in ₹ in all tables)				
Pt. II	Reconciliation of turnover declared in audited Annual Financial Statement with turnover declared in Annual Return (GSTR9)							
5		Reconciliation of Gross Turno	ver					
A	Turnover (including exports) as per audited financial statements for the State / UT (For multi-GSTIN units under same PAN the turnover shall be derived from the audited Annual Financial Statement)							
В	Unbilled reven	ue at the beginning of Financial Year	(+)					
C	Unadjusted adv	vances at the end of the Financial Year	vances at the end of the Financial Year (+)					
D	Deemed Suppl	y under Schedule I	(+)					
Е		edit Notes issued after the end of the financial year but lected in the annual return (-)						
F	Trade Discounts accounted for in the audited Annual Financial Statement but are not permissible under GST (+)							
G	Turnover from	Turnover from April 2017 to June 2017 (-)						
Н	Unbilled reven	oilled revenue at the end of Financial Year (-)						
I	Unadjusted Ad	vances at the beginning of the Financial Year (-)						
J		ounted for in the audited Annual Financial re not permissible under GST (+)						
K	Adjustments of DTA Units	n account of supply of goods by SEZ units to						

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 ²⁹ Inserted vide Notf no. 49/2018-ST dt 05.10.2018
 ³⁰ Substituted vide Notf no. 74/2018-ST dt 24.01.2018

L	Turnover for the period under composition scheme (-)							
M	Adjustments in turnover under section 15 and rules thereunder (+/-)							
N	Adjustments in turnover due to foreign exchange fluctuations (+/-)							
О	Adjustments in turnover due to reasons not listed above (+/-)							
P	Annual turnover after ac	justments as	above			<a< th=""><th>uto></th></a<>	uto>	
Q	Turnover as declared in	Annual Retu	rn (GSTR9)					
R	Un-Reconciled turnover	(Q - P)				A	T1	
6	Reasons for	· Un - Recor	nciled differen	ice in Annu	al Gros	s Turnover		
A	Reason 1			< <tex< th=""><th></th><th></th><th></th></tex<>				
В	Reason 2			< <tex< th=""><th></th><th></th><th></th></tex<>				
С	Reason 3			< <tex< th=""><th></th><th></th><th></th></tex<>				
7			lliation of Tax		ver			
A	Annual turnover after ac					<auto></auto>		
В	Value of Exempted, Nil turnover							
C	Zero rated supplies with	out payment	of tax					
D	Supplies on which tax is to be paid by the recipient on reverse charge basis							
Е	Taxable turnover as per	adjustments	above (A-B-C	-D)		<auto></auto>		
F	Taxable turnover as per	liability decl	ared in Annua	l Return (GS	STR9)			
G	Unreconciled taxable tu	nover (F-E)				AT 2		
8		s for Un - Ro	econciled diff			urnover		
A	Reason 1			< <tex< th=""><th></th><th></th><th></th></tex<>				
В	Reason 2			< <tex< th=""><th></th><th></th><th></th></tex<>				
С	Reason 3			< <tex< th=""><th>t>></th><th></th><th></th></tex<>	t>>			
Pt. III	Reconciliation of tax paid							
9	Reconcilia	tion of rate	wise liability					
	Tax payable							
	Description Taxa	ole Value	Central tax	State tax / UT tax	Integ	grated Tax	Cess, if applicable	
	1	2	3	4		5	6	
A	5%							

В	5% (RC)						
	12%						
С							
D	12% (RC)						
E	18%						
F	18% (RC)						
G	28%						
Н	28% (RC)						
I	3%						
J	0.25%						
K	0.10%						
L	Interest						
M	Late Fee						
N	Penalty						
О	Others						
P	Total amount to be paid as per tables above			<auto></auto>	<auto></auto>	<auto></auto>	<auto></auto>
	ubove			\(\alpha\) idio>	(Tato)	120007	
Q	Total amount paid as declared in Annual Return (GSTR 9)			VIIII02			
Q R	Total amount paid as declared in Annual Return						
	Total amount paid as declared in Annual Return (GSTR 9) Un-reconciled payment of amount	Rea	sons for u	n-reconciled			
R	Total amount paid as declared in Annual Return (GSTR 9) Un-reconciled payment of amount	Rea	sons for u			amount	
R 10	Total amount paid as declared in Annual Return (GSTR 9) Unreconciled payment of amount (PT1)	Rea	sons for u		payment of	f amount	
10 A	Total amount paid as declared in Annual Return (GSTR 9) Unreconciled payment of amount (PT1)	Rea	sons for u		payment of	f amount	
10 A B	Total amount paid as declared in Annual Return (GSTR 9) Unreconciled payment of amount (PT1) Reason 1 Reason 2 Reason 3			n-reconciled	payment of <-Text <-Text oreasons sp	f amount	
R 10 A B C	Total amount paid as declared in Annual Return (GSTR 9) Unreconciled payment of amount (PT1) Reason 1 Reason 2 Reason 3			n-reconciled ot paid (due to	payment of <th>f amount</th> <th></th>	f amount	

	Description	Taxable Value	Central tax	State tax / UT tax	Integrate	ed tax	Cess, if applicable
	1	2	3	4	5		6
	5%						
	12%						
	18%						
	28%						
	3%						
	0.25%						
	0.10%						
	Interest						
	Late Fee						
	Penalty						
	Others						
	(please specify)						
Pt.							
IV			tion of Input				
12		Reconciliatio					
A		per audited Annual Fi -GSTIN units under sa from books of	me PAN this				
В	ITC booked	in earlier Financial Year Financial Year		n current	(+)		
С	ITC booked in subsequent Fin	current Financial Year ancial Years	r to be claimed	l in	(-)		
D	ITC availed as	per audited financial s	statements or b	ooks of acc	ount	<a< th=""><th>Auto></th></a<>	Auto>
Е	ITC claimed in	Annual Return (GST)	R9)				
F	Un-reconciled	ITC				II	TC 1
13		Reasons for	un-reconcileo	l difference	in ITC		
A	Reason 1			< <tex< th=""><th>t>></th><th></th><th></th></tex<>	t>>		
В	Reason 2			< <tex< th=""><th>t>></th><th></th><th></th></tex<>	t>>		
C	Reason 3			< <tex< th=""><th>t>></th><th></th><th></th></tex<>	t>>		
14		of ITC declared in A s per audited Annual					on expenses

	Description	Value	Amount of Total ITC	Amount of eligible ITC availed
	1	2	3	4
A	Purchases			
В	Freight / Carriage			
C	Power and Fuel			
D	Imported goods (Including received from SEZs)			
E	Rent and Insurance			
F	Goods lost, stolen, destroyed, written off or disposed of by way of gift or free samples			
G	Royalties			
Н	Employees' Cost (Salaries, wages, Bonus etc.)			
I	Conveyance charges			
J	Bank Charges			
K	Entertainment charges			
L	Stationery Expenses (including postage etc.)			
M	Repair and Maintenance			
N	Other Miscellaneous expenses			
О	Capital goods			
P	Any other expense 1			
Q	Any other expense 2			
R	Total amount of eligible ITC availed			< <auto>></auto>
S	ITC claimed in Annual Return (GSTR9)			
T	Un-reconciled ITC (ITC 2)			
15	Re	asons for un - reconcile	d difference in IT	

A	Reason 1		< <text>></text>					
В	Reason 2		< <text>></text>					
C	Reason 3		< <text>></text>					
16	Tax payable on un-reconciled difference in ITC (due to reasons specified in 13 and above)					13 and 15		
	Description		Am	ount Payabl	e			
	Central Tax							
	State/UT Tax							
	Integrated							
	Tax							
	Cess							
	Interest							
	Penalty							
Pt. V	Audito	r's recommendation	on additional	Liability du	ue to non-reconcili	ation		
				To be pa	id through Cash			
	Description	Value	Central tax	State tax / UT tax	Integrated tax	Cess, if applicable		
	1	2	3	4	5	6		
	5%							
	12%							
	18%							
	28%							
	3%							
	0.25%							
	0.10%							
	Input Tax Credit							
	Interest							
	Late Fee							
	Penalty							
	Any other amount paid for supplies not included in Annual							

	Return (GSTR 9)					
	Erroneous refund to be paid back					
	Outstanding demands to be settled					
	Other (Pl. specify)					
Verifi	cation:					
	-	rm and declare that the dge and belief and noth	-			orrect to
**(Sig	gnature and stam	p/Seal of the Auditor)				
Place:						
Name	of the signatory					
Memb	ership No					
Date:						
Full a	ddress					
Verifi	cation of register	red person:				
GSTR in the	R-9C prepared an statement. I am	firm and declare that I and duly signed by the also uploading other and balance sheet etc.	Auditor and no statements, as	othing has b	een tampered or alt	ered by me
Place:						Signature
Date:						
Duic.				,	Name of Authorized	d Signatorv
						ation/status
Instru	ıctions: –				= -228	

1. Terms used:

(a) GSTIN: Goods and Services Tax Identification Number

- 2. It is mandatory to file all your **FORM GSTR-1, FORM GSTR-3B and FORM GSTR -9** for the FY 2017-18 before filing this return. The details for the period between July 2017 to March 2018 are to be provided in this statement for the financial year 2017-18. The reconciliation statement is to be filed for every GSTIN separately.
- 3. The reference to current financial year in this statement is the financial year for which the reconciliation statement is being filed for.
- 4. Part II consists of reconciliation of the annual turnover declared in the audited Annual Financial Statement with the turnover as declared in the Annual Return furnished in **FORM GSTR-9** for this GSTIN. The instructions to fill this part are as follows:-

Table No.	Instructions
5A	The turnover as per the audited Annual Financial Statement shall be declared here.
	There may be cases where multiple GSTINs (State-wise) registrations exist on the
	same PAN. This is common for persons / entities with presence over multiple States.
	Such persons / entities, will have to internally derive their GSTIN wise turnover and
	declare the same here. This shall include export turnover (if any). It may be noted that
	reference to audited Annual Financial Statement includes reference to books of
	accounts in case of persons / entities having presence over multiple States.
5B	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting in the last financial year and was carried forward to the current
	financial year shall be declared here. In other words, when GST is payable during the
	financial year on such revenue (which was recognized earlier), the value of such
	revenue shall be declared here.
	(For example, if rupees Ten Crores of unbilled revenue existed for the financial year
	2016-17, and during the current financial year, GST was paid on rupees Four Crores
	of such revenue, then value of rupees Four Crores rupees shall be declared here)
5C	Value of all advances for which GST has been paid but the same has not been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
5D	Aggregate value of deemed supplies under Schedule I of the CGST Act, 2017 shall
	be declared here. Any deemed supply which is already part of the turnover in the
	audited Annual Financial Statement is not required to be included here.
5E	Aggregate value of credit notes which were issued after 31st of March for any supply
	accounted in the current financial year but such credit notes were reflected in the
	annual return (GSTR-9) shall be declared here.
5F	Trade discounts which are accounted for in the audited Annual Financial Statement
	but on which GST was leviable (being not permissible) shall be declared here.
5G	Turnover included in the audited Annual Financial Statement for April 2017 to June
	2017 shall be declared here.
5H	Unbilled revenue which was recorded in the books of accounts on the basis of accrual
	system of accounting during the current financial year but GST was not payable on
	such revenue in the same financial year shall be declared here.
5I	Value of all advances for which GST has not been paid but the same has been
	recognized as revenue in the audited Annual Financial Statement shall be declared
	here.
5J	Aggregate value of credit notes which have been accounted for in the audited Annual
	Financial Statement but were not admissible under Section 34 of the CGST Act shall
	be declared here.
5K	Aggregate value of all goods supplied by SEZs to DTA units for which the DTA
	units have filed bill of entry shall be declared here.

5L	There may be cases where registered persons might have opted out of the
	composition scheme during the current financial year. Their turnover as per the
	audited Annual Financial Statement would include turnover both as composition
	taxpayer as well as normal taxpayer. Therefore, the turnover for which GST was paid
	under the composition scheme shall be declared here.
5M	There may be cases where the taxable value and the invoice value differ due to
	valuation principles under section 15 of the CGST Act, 2017 and rules thereunder.
	Therefore, any difference between the turnover reported in the Annual Return (GSTR
	9) and turnover reported in the audited Annual Financial Statement due to difference
	in valuation of supplies shall be declared here.
5N	Any difference between the turnover reported in the Annual Return (GSTR9) and
	turnover reported in the audited Annual Financial Statement due to foreign exchange
	fluctuations shall be declared here.
5O	Any difference between the turnover reported in the Annual Return (GSTR9) and
	turnover reported in the audited Annual Financial Statement due to reasons not listed
	above shall be declared here.
5Q	Annual turnover as declared in the Annual Return (GSTR 9) shall be declared here.
	This turnover may be derived from Sr. No. 5N, 10 and 11 of Annual Return (GSTR
	9).
6	Reasons for non-reconciliation between the annual turnover declared in the audited
	Annual Financial Statement and turnover as declared in the Annual Return (GSTR 9)
	shall be specified here.
7	The table provides for reconciliation of taxable turnover from the audited annual
	turnover after adjustments with the taxable turnover declared in annual return
	(GSTR-9).
7A	Annual turnover as derived in Table 5P above would be auto-populated here.
7B	Value of exempted, nil rated, non-GST and no-supply turnover shall be declared here.
	This shall be reported net of credit notes, debit notes and amendments if any.
7C	Value of zero rated supplies (including supplies to SEZs) on which tax is not paid
	shall be declared here. This shall be reported net of credit notes, debit notes and
	amendments if any.
7D	Value of reverse charge supplies on which tax is to be paid by the recipient shall be
	declared here. This shall be reported net of credit notes, debit notes and amendments
	if any.
7E	The taxable turnover is derived as the difference between the annual turnover after
	adjustments declared in Table 7A above and the sum of all supplies (exempted, non-
	GST, reverse charge etc.) declared in Table 7B, 7C and 7D above.
7F	Taxable turnover as declared in Table $(4N - 4G) + (10-11)$ of the Annual Return
	(GSTR9) shall be declared here.
8	Reasons for non-reconciliation between adjusted annual taxable turnover as derived
	from Table 7E above and the taxable turnover declared in Table 7F shall be specified
	here.

5. Part III consists of reconciliation of the tax payable as per declaration in the reconciliation statement and the actual tax paid as declared in Annual Return (GSTR9). The instructions to fill this part are as follows:-

Table No.	Instructions
9	The table provides for reconciliation of tax paid as per reconciliation statement and

	(CCTD 0) II 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
	amount of tax paid as declared in Annual Return (GSTR 9). Under the head labelled
	—RCI, supplies where tax was paid on reverse charge basis by the recipient (i.e. the
	person for whom reconciliation statement has been prepared) shall be declared.
9P	The total amount to be paid as per liability declared in Table 9A to 9O is auto
	populated here.
9Q	The amount payable as declared in Table 9 of the Annual Return (GSTR9) shall be
	declared here. It should also contain any differential tax paid on Table 10 or 11 of the
	Annual Return (GSTR9).
10	Reasons for non-reconciliation between payable / liability declared in Table 9P above
	and the amount payable in Table 9Q shall be specified here.
11	Any amount which is payable due to reasons specified under Table 6, 8 and 10 above
	shall be declared here.

6. Part IV consists of reconciliation of Input Tax Credit (ITC). The instructions to fill Part IV are as under:-

Table No.	Instructions
12A	ITC availed (after reversals) as per the audited Annual Financial Statement shall be
	declared here. There may be cases where multiple GSTINs (State-wise) registrations
	exist on the same PAN. This is common for persons / entities with presence over
	multiple States. Such persons / entities, will have to internally derive their ITC for
	each individual GSTIN and declare the same here. It may be noted that reference to
	audited Annual Financial Statement includes reference to books of accounts in case
	of persons / entities having presence over multiple States.
12B	Any ITC which was booked in the audited Annual Financial Statement of earlier
	financial year(s) but availed in the ITC ledger in the financial year for which the
	reconciliation statement is being filed for shall be declared here. This shall include
	transitional credit which was booked in earlier years but availed during Financial
	Year 2017-18.
12C	Any ITC which has been booked in the audited Annual Financial Statement of the
	current financial year but the same has not been credited to the ITC ledger for the said
	financial year shall be declared here.
12D	ITC availed as per audited Annual Financial Statement or books of accounts as
	derived from values declared in Table 12A, 12B and 12C above will be auto-
	populated here.
12E	Net ITC available for utilization as declared in Table 7J of Annual Return (GSTR9)
- 10	shall be declared here.
13	Reasons for non-reconciliation of ITC as per audited Annual Financial Statement or
	books of account (Table 12D) and the net ITC (Table 12E) availed in the Annual
	Return (GSTR9) shall be specified here.
14	This table is for reconciliation of ITC declared in the Annual Return (GSTR9) against
	the expenses booked in the audited Annual Financial Statement or books of account.
	The various sub-heads specified under this table are general expenses in the audited
	Annual Financial Statement or books of account on which ITC may or may not be
	available. Further, this is only an indicative list of heads under which expenses are
	generally booked. Taxpayers may add or delete any of these heads but all heads of
14R	expenses on which GST has been paid / was payable are to be declared here.
	Total ITC declared in Table 14A to 14Q above shall be auto populated here.
14S	Net ITC availed as declared in the Annual Return (GSTR9) shall be declared here.

	Table 7J of the Annual Return (GSTR9) may be used for filing this Table.
15	Reasons for non-reconciliation between ITC availed on the various expenses declared
	in Table 14R and ITC declared in Table 14S shall be specified here.
16	Any amount which is payable due to reasons specified in Table 13 and 15 above shall
	be declared here.

- 7. Part V consists of the auditor's recommendation on the additional liability to be discharged by the taxpayer due to non-reconciliation of turnover or non-reconciliation of input tax credit. The auditor shall also recommend if there is any other amount to be paid for supplies not included in the Annual Return. Any refund which has been erroneously taken and shall be paid back to the Government shall also be declared in this table. Lastly, any other outstanding demands which is recommended to be settled by the auditor shall be declared in this Table.
- 8. Towards the end of the return, taxpayers shall be given an option to pay any additional liability declared in this form, through **FORM DRC-03**. Taxpayers shall select -Reconciliation Statement in the drop down provided in **FORM DRC-03**. It may be noted that such liability shall be paid through electronic cash ledger only.

PART – B- CERTIFICATION

I. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is</u> drawn up by the person who had conducted the audit:

* I/we have examined the—
(a) balance sheet as on
(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on, and
(c) the cash flow statement for the period beginning fromto ending on, —attached herewith, of M/s(Name),(Address),
2. Based on our audit I/we report that the said registered person—
*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder
*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:
1.
2.
3.
3. (a) *I/we report the following observations/ comments / discrepancies / inconsistencies; if any:

3. (b) *I/we further report that, -
(A) *I/we have obtained all the information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit/ information and explanations which, to the best of *my/our knowledge and belief, were necessary for the purpose of the audit were not provided/partially provided to us.
(B) In *my/our opinion, proper books of account *have/have not been kept by the registered person so far as appears from*my/ our examination of the books.
(C) I/we certify that the balance sheet, the *profit and loss/income and expenditure account and the cash flow Statement are *in agreement/not in agreement with the books of account maintained at the Principal place of business at
4. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No. GSTR-9C.
5. In *my/our opinion and to the best of *my/our information and according to explanations given to *me/us, the particulars given in the said Form No.GSTR-9C are true and correct subject to following observations/qualifications, if any:
(a)
(b)
(c)
**(Signature and stamp/Seal of the Auditor)
Place:
Name of the signatory
Membership No
Date:
Full address
II. <u>Certification in cases where the reconciliation statement (FORM GSTR-9C) is drawn up by a person other than the person who had conducted the audit of the accounts:</u>
*I/we report that the audit of the books of accounts and the financial statements of M/s. (Name and address of the assessee with GSTIN) was conducted by M/s. (full name and address of auditor along with status), bearing membership number in pursuance of the provisions of the

(b) the *profit and loss account/income and expenditure account for the period beginning fromto ending on,
(c) the cash flow statement for the period beginning fromto ending on, and
(d) documents declared by the said Act to be part of, or annexed to, the *profit and loss account/income and expenditure account and balance sheet.
2. I/we report that the said registered person—
*has maintained the books of accounts, records and documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder
*has not maintained the following accounts/records/documents as required by the IGST/CGST/<<>>GST Act, 2017 and the rules/notifications made/issued thereunder:
1.
2.
3.
3. The documents required to be furnished under section 35 (5) of the CGST Act / SGST Act and Reconciliation Statement required to be furnished under section 44(2) of the CGST Act / SGST Act is annexed herewith in Form No.GSTR-9C.
4. In *my/our opinion and to the best of *my/our information and according to examination of books of account including other relevant documents and explanations given to *me/us, the particulars given in the said Form No.9C are true and correct subject to the following observations/qualifications, if any:
(a)
(b)
(c)
**(Signature and stamp/Seal of the Auditor)
Place:
Name of the signatory
Membership No
Date:
Full address

FORM GSTR-10 ³¹ (See rule 81)

Final Return

1.	GSTIN
2.	Legal name
3.	Trade Name, if any
4.	Address for future correspondence
5.	Effective date of cancellation of registration
	(Date of closure of business or the date from which
	registration is to be cancelled)
6.	Reference number of cancellation order
7.	Date of cancellation order

8. Details of inputs held in stock, inputs contained in semi-finished or finished goods held in stock, and capital goods/plant and machinery on which input tax credit is required to be reversed and paid back to Government

S		Inv	oic	Descriptio	Unit	Qt	Value	Input ta	/		
r.	GST	e/B	ill	n of inputs	Quanti	y	(As	Tax payable (whichever is			
N	IN	of		held in	ty		adjuste	higher) (Rs.)			
o.		Ent	try	stock,	Code		d by				
		N	D	inputs	(UQC)		debit /	Centra	State	Integrate	Ces
		o.	at	contained	, ,		credit	1 tax	/	d tax	S
			e	in semi-			note)		Unio		
				finished or					n		
				finished					territ		
				goods held					ory		
				in stock					tax		
				and capital							
				goods							
				/plant and							
				machinery							
1	2	3	4	5	6	7	8	9	10	11	12
8 (a) Inpu	ts he	ld in	stock (where	invoice	is ava	ilable)				
8 (b) Inpu	ts co	ntaiı	ned in semi-fi	nished or	finis	hed goods	held in sto	ock (who	ere invoice i	S

available)

³¹ Inserted vide Notf no. 21/2018-ST dt 26.04.2018

8 (c) Capital goods/plant and machinery held in stock										
	8 (d) Inputs held in stock or inputs as contained in semi-finished /finished goods held in stock (where invoice is not available)									

9. Amount of tax payable and paid (based on Table 8)

Sr. No	Descripti	ITC reversible/T	versible/T along e tax t paid electronic						
	on	ax payable	with applicatio n for cancellati on of registratio n (GST REG-16)	payabl e (3-4)	throug h debit to electron ic cash ledger	Centr al Tax	State/ Union territor y Tax	Integrat ed Tax	Ces s
1	2	3	4	5	6	7	8	9	10
1.	Central Tax								
3.	State/ Union territory Tax Integrate								
	d Tax								
4.	Cess								

10. Interest, late fee payable and paid

Description	Amount payable	Amount Paid
1	2	3
(I) Interest on account of		
(b) Integrated Tax		
(b) Central Tax		
(c) State/Union territory Tax		
(d) Cess		
(II) Late fee		
(a) Central Tax		
(b) State/Union territory tax		

11. Verification

I hereby solemnly affirm and declare that the information given hereinabove is true and

Name ______
Designation/Status _____

correct to the best of my knowledge and belief and nothing has been concealed there from.

Instructions:

1. This form is not required to be filed by taxpayers or persons who are registered as:-

Date - dd/mm/yyyy

- (i) Input Service Distributors;
- (ii) Persons paying tax under section 10;
- (iii) Non-resident taxable person;
- (iv) Persons required to deduct tax at source under section 51; and
- (v) Persons required to collect tax at source under section 52.
- 2. Details of stock of inputs, inputs contained in semi-finished or finished goods and stock of capital goods/plant and machinery on which input tax credit has been availed.
- 3. Following points need to be taken care of while providing details of stock at Sl. No.8:
 - (i) where the tax invoices related to the inputs held in stock or inputs contained in semi-finished or finished goods held in stock are not available, the registered person shall estimate the amount under sub-rule (3) of rule 44 based on prevailing market price of the goods;
 - (ii) in case of capital goods/ plant and machinery, the value should be the invoice value reduced by 1/60th per month or part thereof from the date of invoice/purchase taking useful life as five years.

The details furnished in accordance with sub-rule (3) of rule 44 in the Table at Sl. No. 8 (against entry 8 (d)) shall be duly certified by a practicing chartered accountant or cost accountant. Copy of the certificate shall be uploaded while filing the details.

FORM GSTR-11 ³² [See rule 82]

Statement of inward supplies by persons having Unique Identification Number (UIN)

Year		
Tax		
Period		

1.	UIN								
2.	Name of the person having	Auto							
	UIN	populated							

3. Details of inward supplies received

(Amount in Rs. for all Tables)

GSTIN	Inv	oice	/Debit	Rate	Taxable		Am	ount of tax		Place of			
of	N	ote/C	redit		value								
supplier	N	ote d	etails										
	No	Date	Value			Integrated	Central	State/	CESS				
						tax	Tax	UT Tax					
1	2	3	4	5	6	7	8	9	10	11			
3A. Invo	oices	rece	ived										
3B. Debit/Credit Note receive			ed										
			·										

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Place Signature

Name of Authorised Signatory

Date

Designation /Status

Instructions:-

1. Terms Used:-

a. GSTIN:- Goods and Services Tax Identification Number

b. UIN:- Unique Identity Number

³² Substituted vide S.O. No. 5 – Dated- 03.01.2018

- 2. Refund applications has to be filed in the same State in which the Unique Identity Number has been allotted.
- 3. For refund purposes only those invoices may be entered on which refund is sought.

[See rule 83(1)]

Application for Enrolment as Goods and Services Tax Practitioner $\underline{Part} - \underline{A}$

		State /UT – District -	∇						
(i)	Name of the Goods and Services Tax Practiti	oner							
	(As mentioned in PAN)								
	(As mentioned in 1 Aiv)								
(ii)	PAN								
(iii)	Email Address								
(iv)	Mobile Number								
N T . 4		e I C P CH D D							
Ivote	- Information submitted above is subject to online verifice	шоп вејоте ргосеешту ю јш ир ғап-ъ.							
	PART	<u>B</u>							
1.	Enrolling Authority	Centre							
		Charles							
		State							
2.	State/UT								
3.	Date of application								
4	Enrolment sought as:	 (1) Chartered Accountant holding COP (2) Company Secretary holding COP (3) Cost and Management Accountant hold (4) Advocate (5) Graduate or Postgraduate degree in Cor (6) Graduate or Postgraduate degree in Bar (7) Graduate or Postgraduate degree in Bus (8) Graduate or Postgraduate degree in Bus (9) Degree examination of any recognized (10) Retired Government Officials (11) [Sales Tax practitioner under existing lates than five years (12) Tax return preparer under existing law than five years]³³ 	mmerce nking siness Administration siness Management Foreign University aw for a period of not						
5.	Membership Number	, ,							
5.1	Membership Type (drop down will change								
	based the institute selected)								
5.2	Date of Enrolment / Membership								
5.3	Membership Valid upto								
6	Advocates registered with Bar (Name of Bar Council)								
6.1	Registration Number as given by Bar								
6.2	Date of Registration								

33 Inserted vide Notf no. 26/2018-ST dt.28.06.2018

6.3

Valid up to

7	Retired Government Officials	Retired from Centre/ State
7.1	Date of Retirement	
7.2	Designation of the post held at the time of	Scanned copy of Pension Certificate issued by AG office or any
	retirement	other document evidencing retirement
8.	Applicant Details	
8.1	Full name as per PAN	
8.2	Father's Name	
8.3	Date of Birth	
8.4	Photo	
8.5	Gender	
8.6	Aadhaar	<optional></optional>
8.7	PAN	< Pre filled from Part A>
8.8	Mobile Number	<pre a="" filled="" from="" part=""></pre>
8.9	Landline Number	
8.10	Email id	< Pre filled from Part A>
9.	Professional Address	(Any three will be mandatory)
9.1	Building No./ Flat No./ Door No.	
9.2	Floor No.	
9.3	Name of the Premises / Building	
9.4	Road / Street Lane	
9.5	Locality / Area / Village	
9.6	District	
9.7	State	
9.8	PIN Code	
10.	Qualification Details	
10.1	Qualifying Degree	
10.2	Affiliation University / Institute	
	Consent	

I on behalf of the holder of Aadhaar number <pre-filled based on Aadhaar number provided in the form> give consent to "Goods and Services Tax Network" to obtain my details from UIDAI for the purpose of authentication. "Goods and Services Tax Network" has informed me that identity information would only be used for validating identity of the Aadhaar holder and will be shared with Central Identities Data Repository only for the purpose of authentication.

/Declaration

I hereby declare that:

- a) I am a citizen of India;
- b) I am a person of sound mind;
- c) I have not been adjudicated as an insolvent; and
- d) I have not been convicted by a competent court.]³⁴

Verification

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

		age and vertey and norming has even conceaned merely.							
	Place	< DSC /E-sign of the Applicant/EVC>							
	Date	< Name of the Applicant>							

	Place	< DSC/E-sign of the Applicant/EVC>						
	Date	< Name of the Applicant>						
Acknowledgment								
A	Application Reference Number (ARN) -							
-								

You have filed the application successfully.
GSTIN, if available:
Legal Name:
Form No.:
Form Description:
Date of Filing:
Time of filing:
Center Jurisdiction:
State Jurisdiction:
Filed by:
Temporary reference number, (TRN) if any:
Place:

It is a system generated acknowledgement and does not require any signature.

Note - The status of the application can be viewed through -Track Application Status at dash board on the GST Portal.

[See rule 83(2)]

Enrolment Certificate of Goods and Services Tax Practitioner

1.	Enrolment Number						
2.	PAN						
3.	Name of the Goods and Services Tax						
	Practitioner						
4.	Address and Contact Information						
5.	Date of enrolment as GSTP						
Date		Signature of the					
Enro	lment Authority						
Name and Designation.							
		Centre / State					

[See rule 83(4)]

Reference No.	Date
To	
Name	
Address of the Applicant	
GST practitioner enrolment No.	
Show Cause Notice for disqualification	
It has come to my notice that you are guilty of misconduct, the detail hereunder: 1. 2.	s of which are given
You are hereby called upon to show cause as to why the certificate you should not be rejected for reasons stated above. You are reresponse within <15> days to the undersigned from the date of receip Appear before the undersigned on (date) (Time	quested to submit your of this notice.
If you fail to furnish a reply within the stipulated date or fail to app on the appointed date and time, the case will be decided ex parte of records and on merits	
	Signature
	Name
	(Designation)

[See rule 83(4)]

Reference No.	Date-
To Name Address Enrollment Number	
Order of rejection of enrolment a	s GST Practitioner
This has reference to your reply dated in response to Whereas no reply to notice to show cause has been Whereas on the day fixed for hearing you did not a Whereas the undersigned has examined your reply and is of the opinion that your enrolment is liable to be 1. 2. The effective date of cancellation of your enrolment is	submitted; or appear; or and submissions made at the time of hearing, cancelled for following reason(s).
	Signature Name (Designation)

[See rule 83(6)]

Authorisation / withdrawal of authorisation for Goods and Services Tax Practitioner

To The Authorised Officer Central Tax/State Tax.

PART-A

Sir/Madam

I/We <Name of the Proprietor/all Partners/Karta/Managing Directors and whole time Director/Members of Managing Committee of Associations/Board of Trustees etc.) do hereby

- 1. *solemnly authorise,
- 2. *withdraw authorisation of

----- (Name of the Goods and Services Tax Practitioner), bearing Enrolment Number--------- for the purposes of Section 48 read with rule 83 to perform the following activities on behalf of ------ (Legal Name) bearing << GSTIN - >>:

Sr.	List of Activities	Check box
No.		
1.	To furnish details of outward and inward supplies	
2.	To furnish monthly, quarterly, annual or final return	
3.	To make deposit for credit into the electronic cash ledger	
4.	To file an application for claim of refund	
5.	To file an application for amendment or cancellation of registration	
[6	To furnish information for generation of e-way bill	
7	To furnish details of challan in FORM GST ITC-04	
8	To file an application for amendment or cancellation of enrolment under rule 58	
9	To file an intimation to pay tax under the composition scheme or withdraw from the said scheme.] ³⁵	

2.	The consent of the	(Name	of Goods	and Services	Tax Practitioner)	is
attache	ed herewith*.					

*!	Strike	out	whic.	hever	is	not	appl	lical	bl	e
----	--------	-----	-------	-------	----	-----	------	-------	----	---

³⁵ Inserted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

	Designation/Status
Date	
Place	
Part -B	
Consent of the Goods and Services Tax Practitioner	
I <<(Name of the Goods and Services Tax Practitioner>>< Enrolment is solemnly accord my consent to act as the Goods and Services Tax Practition (Legal name), GSTIN only in respect of the activities specified by GSTIN	ner on behalf of

Date

Signature of the authorised signatory

Signature

Name

Enrolment No.

Name

Results of Matching after filing of the Returns of September (to be filed by 20th October)

	<u>-</u>	,		ing arter ming c	Title Retail	113 01 00	ptemb	CI (LO L	oc filed by 20	OOLOBCI	<u></u>	
		Bi	II of Entry No						_			
		Note/Credit Note			ITC/Output Liability				Interest			
							State					
	Month	Date	Number	Taxable Value	Integrated	Central	/UT	Cess	Integrated	Central	State	Cess
	Finally Accep	•										
Details		bit and (Credit Notes	of the month of Sep	tember that ha	ve matche	d					
1	September								Nil			
2	September								Nil			
Details	of Invoices, De	bit and (Credit Notes	of the month of Aug	ust that were fo	ound to ha	ve mism	atched i	n the return of the i	month of A	ugust filed by	⁄ 20th
Septen	nber but mismat	tch was	rectified in th	e return for the mon	th of Septemb	er filed by 2	20th Oct	ober				
1	August								Nil			
2	August								Nil			
Details	of Invoices, De	bit and (Credit Notes	of the month of July	and before bu	t not earlie	r than A	oril of the	e previous Financia	al Year whic	ch had becor	ne
payable	e but the pairing	supplie	er/recipient ha	as included the detai	ils of correspor	nding docui	ment in l	his returi	n of the month of S	eptember f	iled by 20th	
Octobe	r and the reclai	m is bei	ng allowed a	longwith refund of in	terest.							
1	Month								Refund			
2	Month								Refund			
В.	Mismatches	/Duplic	ates that h	ave led to increa	se of liability	in the re	turn fo	r Septe	mber filed by 20	th Octobe	er	
Details	of Invoices, De	bit and (Credit Notes	of the month of July	that were four	nd to have i	mismato	hed in th	ne return of the mo	nth of July	filed by 20th	
August	but mismatch v	vas not	rectified in th	e return for the mon	th of August file	ed by 20th	Septem	ber and	have become paya	able in the r	return for mo	nth of
Septen	nber to be filed 2	20th Oc	tober									
1	July								Two Months			
2	July								Two Months			
Details	of Invoices, De	bit and (Credit Notes	of the month of Aug	ust that were fo	ound to be	duplicat	es and h	ave become payal	ole in the re	eturn	1
Septen	nber filed by 20t	h Octob	er									
1	August								One Month			
2	August								One Month			
Details	of Invoices, De	bit and	Credit Notes	of the month of Aug	ust where reve	ersal was re	eclaimed	in viola	tion of Section 42/	43 and that	have becom	пе
	e in the return o			-								
1	August								One Month-high			
2	August								One Month-high			
		1	1	I	<u> </u>	1	<u> </u>	l	<u> </u>	l .	I .	<u> </u>

C.	Mismatches/D	uplicat	es that will	lead to increase of	liability in the	return for	Octobe	er to be	filed by 20th Nove	ember		
Detail	s of Invoices, D	ebit an	nd Credit No	otes of the month o	of August that	were four	id to ha	ave misi	natched in the re	turn of the	month of	
Augus	st filed by 20th	Septen	nber but mis	smatch was not red	ctified in the re	eturn for th	ne mon	th of Se	ptember filed by	20th Octo	ber and will	
becon	ne payable in th	ne retui	rn for month	n of October to be	filed 20th Nov	ember						
1	August								Two Months			
2	August								Two Months			
Details	of Invoices, Del	bit and (Credit Notes	of the month of Sep	tember that we	re found to	be dup	licate an	d will be become p	ayable in th	ne return for	
Octobe	er to be filed by 2	Oth Nov	/ember									
1	September								One Month			
2	September								One Month			
Details	of Invoices, Del	bit and (Credit Notes	of the month of Sep	tember where i	reversal wa	s reclai	med in v	iolation of Section	42/43 and t	hat will beco	me
payabl	e in the return of	Octobe	er return to b	e filed by 20th Novel	mber							
1	September								One Month-high			
2	September								One Month-high			
D.	Mismatches/D	uplicat	es that may	lead to increase o	f liability in the	e return fo	r Nover	mber to	be filed by 20th D	ecember		
Details	of Invoices, Deb	oit and C	Credit Notes	of the month of Sept	tember that hav	ve been fou	ınd to ha	ave misr	natched and may b	ecome pay	able in the re	eturn
for Nov	ember to be file	d by 201	th December	r in case mismatch n	ot rectified in th	ne return fo	r Octob	er to be	filed by 20th Nover	mber		
1	September								Nil/Two Months			
2	September								Nil/Two Months			

FORM GST PMT -01

[See rule 85(1)]

Electronic Liability Register of Registered Person (Part–I: Return related liabilities)

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) – Trade name, if any

Tax Period -

Act -Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All (Amount in Rs.)

Ī	Sr.	Date	Reference	Ledger	Description	Type of	Ar	nount debit	ed / credite	ed (Cei	ntral Tax/S	State		Е	Balance (I	Payab	le)	
	No.	(dd/mm/ yyyy)	No.	used for discharging		Transaction [Debit (DR) (Payable)] /			t (DR) (Central Tax/State I								x/UT Tax/Integrated S/Total)	
				liability		[Credit (CR) (Paid)/]	Tax	Interest	Penalty	Fee	Others	Total	Tax	Interest	Penalty	Fee	Others	Total
	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18
Ī																		ļ ļ

Note -

- 1. All liabilities accruing due to return and payments made against the same will be recorded in this ledger.
- 2. Under description head liabilities due to opting for composition, cancellation of registration will also be covered in this part. Such liabilities shall be populated in the liability register of the tax period in which the date of application or order falls, as the case may be.

- 3. Return shall be treated as invalid if closing balance is positive. Balance shall be worked out by reducing credit (amount paid) from the debit (amount payable).
- 4. Cess means cess levied under Goods and Services Tax (Compensation to States) Act, 2017.

FORM GST PMT -01

[See rule 85(1)]

Electronic Liability Register of Taxable Person

(Part–II: Other than return related liabilities)

(To be maintained at the Common Portal)

Demand ID -- GSTIN/Temporary Id -

Demand date - Name (Legal) –

Trade name, if any -

Stay status – Stayed/Un-stayed Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

(Amount in Rs.)

[Sr No.	Date	Reference	Tax	Ledg	ger	Descripti	Type of	Ar	nount deb	ited/credit	ed (C	entral Ta	x/State			Balan	ce (P	ayable)		
	(dd/ mm/ yyyy)	No.	Period, if applica ble	used	for hargi	on	Transaction [Debit (DR) (Payable)] / [Credit (CR) (Paid)] / Reduction (RD)/ Refund adjusted (RF)/]	Ta	Interes	/Integrate ler existin Penalt y			Total	Ta		State Tax/ount unde Penalt y	UT T	ax/Integr	ated Tax	Status (Staye d /Un- stayed
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21] ³⁶

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³⁶ Table amended *vide* Notf no. 60/2018 – ST dt. 07.12.2018

Note -

- 1. All liabilities accruing, other than return related liabilities, will be recorded in this ledger. Complete description of the transaction to be recorded accordingly.
- 2. All payments made out of cash or credit ledger against the liabilities would be recorded accordingly.
- 3. Reduction or enhancement in the amount payable due to decision of appeal, rectification, revision, review etc. will be reflected here.
- 4. Negative balance can occur for a single Demand ID also if appeal is allowed/partly allowed. Overall closing balance may still be positive.
- 5. Refund of pre-deposit can be claimed for a particular demand ID if appeal is allowed even though the overall balance may still be positive subject to the adjustment of the refund against any liability by the proper officer.
- 6. The closing balance in this part shall not have any effect on filing of return.
- 7. Reduction in amount of penalty would be automatic, based on payment made after show cause notice or within the time specified in the Act or the rules.
- 8. Payment made against the show cause notice or any other payment made voluntarily shall be shown in the register at the time of making payment through credit or cash ledger. Debit and credit entry will be created simultaneously.

FORM GST PMT -02

[See rule 86(1)]

Electronic Credit Ledger of Registered Person

(To be maintained at the Common Portal)

GSTIN -

Name (Legal) –

Trade name, if any -

Period - From ----- To ----- (dd/mm/yyyy)

Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS /All

 ∇

(Amount in Rs.)

Sr	Date	Refere	Tax	Description	Transaction			Credit /	Debit				В	alance a	availabl	e	
No.	(dd/m	nce	Period,	(Source of credit &	Type												
	m/ yyyy)	No.	if any	purpose of utilisation)	[Debit (DR) / Credit (CR)]	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total	Central Tax	State Tax	UT Tax	Integr ated Tax	CESS	Total
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18

Balance of Provisional credit

Sr.	Tax period		Amount of provisional credit balance									
No.		Central	State	UT Tax	Integrated	Cess	Total					
		Tax	Tax		Tax							
1	2	3	4	5	6	7	8					

Mismatch credit (other than reversed)

Sr.	Tax period		Amount of mismatch credit										
No.		Central	State	UT Tax	Integrated	Cess	Total						
		Tax	Tax		Tax								
1	2	3	4	5	6	7	8						

Note -

- 1. All type of credits as per return, credit on account of merger, credit due on account of pre-registration inputs, etc., credit due to opting out from composition scheme, transition etc. will be recorded in the credit ledger.
- 2. Description will include sources of credit (GSTR-3, GSTR-6 etc.) and utilisation thereof towards liability related to return or demand etc. Refund claimed from the ledger will be debited and if the claim is rejected, then it will be credited back to the ledger to the extent of rejection.

FORM GST PMT -03

[See rules86(4) & 87(11))]

Order for re-credit of the amount to cash or credit ledger on rejection of refund claim

Reference No.	Date –
1. GSTIN –	
2. Name (Legal) –	
3. Trade name, if any	
4. Address –	
5. Period / Tax Period to which the credit relates, if any –	From To
6. Ledger from which debit entry was made for claiming refund -	cash / credit ledger
7. Debit entry no. and date -	
8. Application reference no. and date –	
9. No. and date of order vide which refund was rejected	

Sr. No.	Act (Central	Amount of credit (Rs.)										
	Tax/State	Tax	Interest	Penalty	Fee	Other	Total					
	Tax/ UT Tax											
	Integrated											
	Tax/ CESS)											
1	2	3	4	5	6	7	8					

10. Amount of credit -

Signature Name

Designation of the officer

Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

FORM GST PMT -04

[See rules85(7), 86(6) & 87(12)]

Application for intimation of discrepancy in Electronic Credit Ledger/Cash Ledger/ Liability Register

1.	GSTIN			
2.	Name (Legal)			
3.	Trade name, if any			
4.	Ledger / Register in which discrepancy noticed	Credit le	edger Cash ledg	er Liability register
5.	Details of the discrepancy			
	Date	Type of tax	Type of discrepancy	Amount involved
		Central Tax		
		State Tax		
		UT Tax		
		Integrated Tax		
		Cess		
6.	Reasons, if any			
7.	Verification			
	I hereby solemnly affirm a correct to the best of my k		· ·	n herein above is true and
				Signature

Place	Name of Authorized Signatory
Date	Designation /Status

Note -

'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

FORM GST PMT -05

[See rule 87(1)]

Electronic Cash Ledger

(To be maintained at the Common Portal)

GSTIN/Temporary Id – Name (Legal) -Trade name, if any Period - From ----- To ----- (dd/mm/yyyy) Act - Central Tax/State Tax/UT Tax/Integrated Tax/CESS/All

(Amount in Rs.)

Sr.	Date of	Time	Reportin	Referenc	Tax	Descriptio	Type of	Amo	ount debit	ed / credit	ed (Ce	entral Tax	x/State			Balaı	nce		
No	deposit	of	g date	e No.	Period, if	n	Transactio	Tax/UT Tax/Integrated Tax/CESS/Total)			(Ce	(Central Tax/State Tax/UT Tax/Integrated							
	/Debit	deposi	(by		applicabl		n									Tax/CESS	S/Tota	1)	
	(dd/mm	t	bank)		e		[Debit	Ta	Interes	Penalt	Fe	Other	Tota	Ta	Interes	Penalt	Fe	Other	Tota
	/ yyyy)						(DR) /	X	t	y	e	S	1	X	t	у	e	S	1
							Credit												
							(CR)]												
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20

Note -

1. Reference No. includes BRN (Bank Reference Number), debit entry no., order no., if any, and acknowledgment No. of return in case of TDS & TCS credit.

- 2. Tax period, if applicable, for any debit will be recorded, otherwise it will be left blank.
- 3. GSTIN of deductor or tax collector at source, Challan Identification Number (CIN) of the challan against which deposit has been made, and type of liability for which any debit has been made will also recorded under the head –descriptionl.
- 4. Application no., if any, Show Cause Notice Number, Demand ID, pre-deposit for appeal or any other liability for which payment is being made will also be recorded under the head –description.
- 5. Refund claimed from the ledger or any other debits made against any liability will be recorded accordingly.
- 6. Date and time of deposit is the date and time of generation of CIN as reported by bank.
- 7. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States)

FORM GST PMT -06

[See rule 87(2)]

Challan for deposit of goods and services tax

CPIN	<< Auto Generated after submission	Date << Current date>>	Challan Expiry Date
	of information>>		

GSTIN	<< Filled in/Auto
	populated>>
Name	< <auto populated="">></auto>
(Legal)	
Address	< <auto populated="">></auto>

Email address	< <auto populated="">></auto>
Mobile No.	< <auto populated="">></auto>

			Details of	f Deposit		(All Amount in Rs.)		
Government	Major			N	Inor Head			
	Head	Tax	Interest	Penalty	Fee	Others	Total	
Government of India	Central Tax () Integrated Tax () CESS () Sub-Total							
State (Name)	State Tax							

			<u> </u>							
LITE (N.	()									
UT (Name)	UT Tax									
	()									
Total Challan An	nount									
Total Amount in	words									
Mode of 1	Payment (relev	ant part will be	come active	when the pa	rticular m	ode is	s selected)			
	-	_								
☐e-Payment			□Over the	Counter (O'	TC)					
(This will include all			Bank (Where	cash or instrui	ment is					
such as CC/DC and		payer	proposed to be deposited)							
will choose one of the	118)			Details	s of Instru	ment				
			□Cash	□Cash □ Cheque □De						
□NEFT/RTGS				l	_	I				
Remitting bank										
Beneficiary name	2			GST						
Beneficiary Acco	ount Number (CPIN)		<cpin></cpin>						
Name of benefici	ary bank			Reserve Bank f India						
Beneficiary Bank	Beneficiary Bank's Indian Financial System C				BI					
Amount										
Note: Charges to	be separately	son making p	oayment.							
Particulars of dep	oositor									
Name										
Designation/ Stat	us (Manager, 1	partner etc.)								
Signature										

Date			
	Paid Chal	lan Information	
GSTIN			
Taxpayer Name			
Name of Bank			
Amount			
Bank Reference No. (BRN)/UTR			
CIN			
Payment Date			
Bank Ack. No. (For Cheque / DD			
deposited at Bank's counter)			

Note - UTR stands for Unique Transaction Number for NeFT / RTGS payment.

FORM GST PMT -07

[See rule 87(8)]

Application for intimating discrepancy relating to payment

1.	GSTIN						
2.	Name (Legal)						
3.	Trade name, if any						
4.	Date of generation of challan						
	from Common Portal						
5.	Common Portal Identification						
	Number (CPIN)						
6.	Mode of payment (tick one)	Net	CC/DC	NEFT/R	TGS	OTC	
		banking		_			
7.	Instrument detail, for OTC	Cheque /	ue / Date Bank/brane			nch on which	
	payment only	Draft No.			drawn		
8.	Name of bank through which						
	payment made						
9.	Date on which amount						
	debited / realized						
10.	Bank Reference Number						
	(BRN)/ UTR No., if any						
11.	Name of payment gateway						
	(for CC/DC)						
12.	Payment detail	Central Tax	State	UT Tax	Integrate	ed Cess	
			Tax		Tax		

13.	Verification	Verification (by authorized signatory)									
	I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief.										
	Signature										
	Place			Name	e of Auth	norized Signato	ory				
	Date	Designation /Sta	atus								

Note -

- 1. The application is meant for the taxpayer where the amount intended to be paid is debited from his account but CIN has not been conveyed by bank to Common Portal or CIN has been generated but not reported by concerned bank.
- 2. The application may be filed if CIN is not conveyed within 24 hours of debit.
- 3. Common Portal shall forward the complaint to the Bank concerned and intimate the aggrieved person.
- 4. 'Central Tax' stands for Central Goods and Services Tax; 'State Tax' stands for State Goods and Services Tax; 'UT Tax' stands for Union territory Goods and Services Tax; 'Integrated Tax' stands for Integrated Goods and Services Tax and 'Cess' stands for Goods and Services Tax(Compensation to States).

FORM-GST-RFD-01³⁷

[See rule 89(1)]

Application for Refund

(Applicable for casual or non-resident taxable person, tax deductor, tax collector, unregistered person and other registered taxable person)

1.	GSTIN /							
	Temporary							
	ID							
2.	Legal							
	Name							
3.	Trade							
	Name, if							
	any							
4.	Address							
5.	Tax period	From	<year< td=""><td>r><month></month></td><td>То</td><td><yea< td=""><td>r><month></month></td><td></td></yea<></td></year<>	r> <month></month>	То	<yea< td=""><td>r><month></month></td><td></td></yea<>	r> <month></month>	
	(if							
	applicable)							
6.	Amount of	Act	Tax	Interest	Penalty	Fees	Others	Total
	Refund							
	Claimed	Central						
	(Rs.)	tax						
		State /						
		UT tax						
		Integrated						
		tax						
		Cess						
		Total						
7.	Grounds of	(a)		ss balance in F				
	refund	(b)	Expo	orts of services	- with payı	ment of t	ax	
	claim	(c)	Expo	orts of goods /	services- w	ithout p	ayment of ta	X
	(select from		,	imulated ITC)				
	drop down)	(d)	On a	ccount of orde	r			
			Sr.	Type of	Order	Order	Order	Payment
			No.	order	no.	date	Issuing	reference
							Authority	no., if
								any

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 $^{^{37}}$ Substituted vide Notf no. 74/2018-ST dt 30.01.2019

			(i)	Asse	essment						
			(ii)	Fina	lization						
				of							
				Prov	risional						
				asses	ssment						
			(iii)	App	eal						
			(iv)	Any	other						
				orde	r						
				(spec	cify)						
		(e)	ITC a	accum	ulated du	e to i	inver	ted tax s	structu	re	
			[clau	[clause (ii) of first proviso to section 54(3)]							
		(f)	On a	ccoun	t of suppl	ies m	nade t	to SEZ ı	ınit/ Sl	EZ dev	eloper
			(with	payn	nent of tax	x)					
		(g)	On a	ccoun	t of suppl	ies m	nade t	to SEZ ı	ınit/ Sl	EZ dev	eloper
			(with	out pa	ayment of	tax)					
		(1.)	D :	• ,	C 1			1. /	G 1'	C 1	•
		(h)		-	of deemed	ı exp	ort su	ipplies/	Suppli	er of d	eemed
		(*)	-	rt sup	-	1 .			.1 1	*.1	1 11
		(i)	_					-			wholly or
					e paymen		iivoic	e nas no	n been	issuec	d (tax paid
		(j)					A CUID	nly whi	ch ic cı	ıbsagıı	ently held
		())	_		State sup		_			_	=
		(k)			ment of t				CHAILE	50 01 1	
		(l)		•	(specify)	, 11	uiiy				
8.	Details of	Name of	Addr		IFSC		Tvn	e of acc	count	Acco	ount No.
	Bank	bank	of		_~~		- J P		- -		
	account		branc	ch							
9.	Whether So	elf-Declarati	on f	ïled	by	_	Y	es	-		No
	Applicant u/s	54(4), if app	olicabl	e		Ш					

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature

Name -

Designation / Status[]

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of input tax credit claimed in the application does not include ITC availed on goods or services used for making _nil' rated or fully exempt supplies.

Signature

Signature
Name –

Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name -

Designation / Status]³⁸

DECEMBER OF THE OFFERENCE
(For recipient/supplier of deemed export)
case refund claimed by recipient
hereby declare that the refund has been claimed only for those in

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed and the amount does not exceed the amount of input tax credit availed in the valid return filed for the said tax period. I also declare that the supplier has not claimed refund with respect to the said supplies.

DECLARATION [rule 89(2)(g)]

In case refund claimed by supplier

I hereby declare that the refund has been claimed only for those invoices which have been detailed in statement 5B for the tax period for which refund is being claimed. I also declare that the recipient shall not claim any refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such supplies.

Signature

Name -

Designation / Status

UNDERTAKING

I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in case it is found subsequently that the requirements of clause (c) of sub-

³⁸ Substituted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

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section (2) of section 16 read with sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the amount refunded.

Signature
Name –

Designation / Status

SELF-	<u>DECLARA</u>	110N	rule 89(2	<u>2)(1) </u>
	(Applicant)	having	GSTIN/	temr

[Applicant) having GSTIN/ temporary Id -----, solemnly affirm and certify that in respect of the refund amounting to Rs. ---/ with respect to the tax, interest, or any other amount for the period from---to----, claimed in the refund application, the incidence of such tax and interest has not been passed on to any other person.

Signature

Name -

Designation / Status

(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)

10. Verification

I/We *<Taxpayer Name>* hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom. I/We declare that no refund on this account has been received by me/us

earlier.

Place Date Signature of Authorised Signatory (Name)

Designation/ Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

Sl N	of in	war		oices plies ived	Tax paid on inward supplies of inputs			Details of invoices of outward supplies issued			Tax paid on outward supplies			
0.	GS TIN of the sup plier *	N o.	D at e	Tax able Val ue	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax	N o.	D at e	Tax able Val ue	Invoic e type (B2B/ B2C)	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

^{*} In case of imports or supplies received under reverse charge mechanism [sub-section (3) of section 9 of the CGST Act/SGST Act or sub-section (3) of section 5 of IGST Act], the GSTIN of supplier will mean GSTIN of applicant (recipient).

Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

Sr.	Invoi	ce d	etails	Integrate	ed tax	Cess	Bl	RC/	Integrated	Integrated	Net
No.							FI	RC	tax and	tax and	Integrated
	No F	Doto	Volue	Taxable	A mt		No	Date	cess	cess	tax and
	NO. L	Jaic	varue		AIIII.		110.	Date	involved	involved	cess
				value					in debit	in credit	(6+7+10
									note, if	in credit note, if	(0+/+10 -

									any	any	11)
1	2	3	4	5	6	7	8	9	10	11	12

Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

(Amount in Rs.)

Sr.	Iı	Invoice details		Goods/	Shipping bill/ Bill of			EGM		BR	.C/
No.					export			Details		FII	RC
) T	D .	T7 1	(G/S)	D . 1) T	ъ.	D. C	ъ.	N.T.	ъ.
	No.	Date	Value		Port code	No.	Date	Ref	Date	No.	Date
								No.			
1	2	3	4	5	6	7	8	9	10	11	12

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

GSTIN	Invoice details	Shipping	Integrated	Ces	Integrat	Integrat	Net
of		bill/ Bill	Tax	S	ed tax	ed tax	Integrat
recipie		of			and cess	and cess	ed tax
nt		export/			involve	involve	and cess
		Endorsed			d in	d in	(9 + 0 + 10
		invoice			debit	credit	(8+9+10

				by	SEZ				note, if	note, if	-11)
	No	Dot	Valu	No	Dot	Toyok	A 222		any	any	
	No	Dat	Valu	No	Dat	Taxab	Am				
	•	e	e	•	e	le	t.				
						Value					
1	2	3	4	5	6	7	8	9	10	11	12

Statement-5 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (without payment of tax)

(Amount in Rs.)

Sr. No.		Invoice detail	ls	Goods/	Shipping bill/ B	Bill of export/
				Services (G/S)	Endorsed in	voice no.
	No.	Date	Value	-	No.	Date
1	2	3	4	5	6	7

Statement-5A [rule 89(4)]

Refund Type:On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Net input tax	Adjusted total	Refund amount
credit	turnover	(1×2÷3)
2	3	4
	•	-

Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

Sl. No.	Details of invoices of outward supplies in case refund is claimed by supplier/Details of invoices of invard supplies in case refund is	Tax paid
	inward supplies in case refund is claimed by recipient	
	ciainled by recipient	

	GSTIN of the supplier	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union Territory Tax	Cess
1	2	3	4	5	6	7	8	9

Statement-6 [rule **89(2)(j)**]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77 (1) and (2), if any: Order No: Order Date:

(Amount in Rs.)

Recipien		Invo	ice d	etails	Deta	ails of t	ax pa	id o	n	Taxes re-assessed on				n
t's					transaction considered as intra				transaction which were held				held	
GSTIN/					-State / i	inter-St	ate tr	ansa	ction	inter State / intra-State supply				upply
UIN						earl	ier				subseq	uentl	y	
Name					Integrat	Centr	Stat	Ces	Place	Integrat	Centr	Stat	Ces	Place
Ivanic	N	Dot	Volu	Taxab	ed tax	al tax	e/	S	of	ed tax	al tax	e/	S	of
(in case				_			UT		Suppl			UT		Suppl
B2C)	0.	e	е	le			tax		y			tax		y
				Valu										
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

Statement-7 [rule **89**(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

(Amount in Rs.)

Tax period	ARN of	Date of	Tax Payable				
	return	filing	Integrated	Central	State/	Cess	
		return	tax	tax	UT tax		
1	2	3	4	5	6	7	

Annexure-2

Certificate [rule 89(2)(m)]

This is to certify that in respect of the refund amounting to Rs.<>> ------ (in words) claimed by M/s----- (Applicant's Name) GSTIN/ Temporary ID----- for the tax period < ---->, the incidence of tax and interest, has not been passed on to any other person. This certificate is based on the examination of the books of account and other relevant records and returns particulars maintained/ furnished by the applicant.

Signature of the Chartered Accountant/ Cost Accountant:

Name:

Membership Number:

Place:

Date:

Note - This Certificate is not required to be furnished by the applicant, claiming refund under clause (a) or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54 of the Act.

Instructions -

1. Terms used:

a. B to C: From registered person to unregistered person

b. EGM: Export General Manifest

c. GSTIN: Goods and Services Tax Identification Number

d. IGST: Integrated goods and services tax

e. ITC: Input tax credit

f. POS: Place of Supply (Respective State)

g. SEZ: Special Economic Zone

h. Temporary ID: Temporary Identification Number

i. UIN: Unique Identity Number

- 2. Refund of excess amount available in electronic cash ledger can also be claimed through return or by filing application.
- 3. Debit entry shall be made in electronic credit or cash ledger at the time of filing the application.
- 4. Acknowledgement in **FORM GST RFD-02**will be issued if the application is found complete in all respects.
- 5. Claim of refund on export of goods with payment of IGST shall not be processed through this application.
- 6. Bank account details should be as per registration data. Any change in bank details shall first be amended in registration particulars before quoting in the application.
- 7. Declaration shall be filed in cases wherever required.

- 8. _Net input tax credit' means input tax credit availed on inputs during the relevant period for the purpose of Statement-1 and will include ITC on input services also for the purpose of Statement-3A and 5A.
- 9. _Adjusted total turnover' means the turnover in a State or a Union territory, as defined under clause (112) of section 2 excluding the value of exempt supplies other than zero-rated supplies, during the relevant period.
- 10. For the purpose of Statement-1, refund claim will be based on supplies reported in GSTR-1 and GSTR-2.
- 11. BRC or FIRC details will be mandatory where refund is claimed against export of services details of shipping bill and EGM will be mandatory to be provided in case of export of goods.
- 12. Where the invoice details are amended (including export), refund shall be allowed as per the calculation based on amended value.
- 13. Details of export made without payment of tax shall be reported in Statement-3.
- 14. Availability of refund to be claimed in case of supplies made to SEZ unit or SEZ developer without payment of tax shall be worked out in accordance with the formula prescribed in rule 89(4).
- 15. _Turnover of zero rated supply of goods and services' shall have the same meaning as defined in rule 89(4).

FORM-GST-RFD-01 A³⁹

[See rules 89(1) and 97A]

Application for Refund (Manual)

(Applicable for casual taxable person or non-resident taxable person, tax deductor, tax collector and other registered taxable person)

1.	GSTIN /										
	Temporary ID										
2.	Legal Name										
3.	Trade Name, if										
	any										
4.	Address										
5.	Tax period	From	<year></year>	<month></month>	То		<year><1</year>	Month>			
	(if applicable)										
6.	Amount of Refund Claimed (Rs.)	1	Act	Tax	Inte	rest P	Penalty	Fees	Oth	ers	Total
	, ,	Centra	al tax								
		State	UT tax								
		Integr	ated tax								
		Cess									
		Total									
7.	Grounds of	(a)	Excess	s balance in	Electro	onic Cas	sh Ledger	•			
	Refund Claim	(b)	Expor	ts of services	s- with	payme	nt of tax				
	(select from drop	(c)	Expor	ts of goods /	servic	es- with	nout payn	nent of tax	(accı	umula	ated ITC)
	down)	(d)		ocumulated of to section:		inverted	l tax struc	cture [unde	er claı	use (i	i) of first
		(e)		count of suppent of tax)	plies n	nade to	SEZ unit/	SEZ deve	elopei	r (wit	h
		(f)		count of suppent of tax)	plies n	nade to	SEZ unit/	SEZ deve	elopei	r (wit	hout
		(g)	Recipi supplie	ent of deeme es	ed exp	ort supp	olies/ Sup	plier of de	eemed	l expo	ort
		(h)	_								
				ecount of ord							
			Sl.	Type of ore	der	Order		Order			ment
			No.			No.	date	Issuing			rence
								Authori	ty	no.,	if any
			(i)	Assessmen	ıt						

_

 $^{^{39}\}mbox{Substituted}$ vide Notf no. 74/2018-ST dt 30.01.2019

be .

[DECLARATION [second proviso to section 54(3)]

I hereby declare that the goods exported are not subject to any export duty. I also declare that I have not availed any drawback of central excise duty/service tax/central tax on goods or services or both and that I have not claimed refund of the integrated tax paid on supplies in respect of which refund is claimed.

Signature

Name –

Designation / Status].

DECLARATION [section 54(3)(ii)]

I hereby declare that the refund of ITC claimed in the application does not include ITC availed on goods or services used for making _nil' rated or fully exempt supplies.

Signature

Name -

Designation / Status

DECLARATION [rule 89(2)(f)]

[I hereby declare that tax has not been collected from the Special Economic Zone unit /the Special Economic Zone developer in respect of supply of goods or services or both covered under this refund claim.

Signature

Name -

Designation / Status]⁴⁰

⁴⁰ Substituted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019. Before substitution it was "I hereby declare that the Special Economic Zone unit / the Special Economic Zone developer has not availed of the input tax credit of the tax paid by the application covered under this refund claim."

DECLARATION [rule 89(2)(g)]
(For recipient/supplier of deemed export)
In case refund claimed by recipient
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the amount does not exceed the
amount of input tax credit availed in the valid return filed for the said tax period. I also declare that
the supplier has not claimed refund with respect to the said supplies.
In case refund claimed by supplier
I hereby declare that the refund has been claimed only for those invoices which have been detailed in
statement 5B for the tax period for which refund is being claimed and the recipient shall not claim any
refund with respect of the said supplies and also, the recipient has not availed any input tax credit on such
supplies.
Signature
Name –
Designation / Status
<u>UNDERTAKING</u>
I hereby undertake to pay back to the Government the amount of refund sanctioned along with interest in
case it is found subsequently that the requirements of clause (c) of sub-section (2) of section 16 read with
sub-section (2) of section 42 of the CGST/SGST Act have not been complied with in respect of the
amount refunded.
Signature
Name –
Designation / Status
SELF- DECLARATION [rule 89(2)(1)]
I/We (Applicant) having GSTIN/ temporary Id, solemnly affirm and
certify that in respect of the refund amounting to Rs/ with respect to the tax, interest, or any other
amount for the period fromto, claimed in the refund application, the incidence of such tax and
interest has not been passed on to any other person.
interest has not occur passed on to any other person.
Signature
Name –
Designation / Status
(This Declaration is not required to be furnished by applicants, who are claiming refund under clause (a)
or clause (b) or clause (c) or clause (d) or clause (f) of sub-section (8) of section 54.)
8. Verification

I/We<*Taxpayer Name*> hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my/our knowledge and belief and nothing has been concealed therefrom.

I/We declare that no refund on this account has been received by me/us earlier.

Place Signature of Authorised Signatory Date (Name)

Designation/ Status

Annexure-1

Statement -1 [rule 89(5)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

(Amount in Rs.)

Turnover of	Tax payable	Adjusted	Net input tax	Maximum refund
inverted rated	on such	total	credit	amount to be
supply of	inverted rated	turnover		claimed
goods and	supply of			[(1×4÷3)-2]
services	goods and			
	services			
1	2	3	4	5

Statement 1A [rule 89(2)(h)]

Refund Type: ITC accumulated due to inverted tax structure [clause (ii) of first proviso to section 54(3)]

S	of in	ıwar		oices plies	inward	x paid l suppl inputs			outw	Tax paid on outward supplies issued				
O	GS TIN of the sup plier *	N o.	D at e	Tax able Val ue	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax	N o.	D at e	Tax able Val ue	Invoic e type (B2B/ B2C)	Integ rated Tax	Cen tral Tax	Stat e Tax /Uni on terri tory Tax
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

^{*} In case of imports or supplies received under reverse charge mechanism [sub-section (3) of section 9 of the CGST Act / SGST Act or sub-section (3) of section 5 of IGST Act], the GSTIN of supplier will mean GSTIN of applicant (recipient).

Statement- 2 [rule 89(2)(c)]

Refund Type: Exports of services with payment of tax

(Amount in Rs.)

Sr. No.	Inv	oice d	etails	Integrate	ed tax	Cess		RC/	Integrated tax and	Integrated tax and	Net		
NO.							FIRC		TIKC		cess	cess	Integrated tax and
									involved	involved	cess		
									in debit	in credit	(6+7+10 -		
									note, if	note, if	11)		
									any	any			
	No.	Date	Value	Taxable value	Amt.		No.	Date					
1	2	3	4	5	6	7	8	9	10	11	12		

Statement- 3 [rule 89(2)(b) and 89(2)(c)]

Refund Type: Export without payment of tax (accumulated ITC)

(Amount in Rs.)

Sr. No.	Ir	nvoice det	ails	Goods/ Services	Shipping	g bill/ B xport	ill of	EC Det			RC/ RC
	No.	Date	Value	(G/S)	Port code	No.	Date	Ref No.	Date	No.	Date
1	2	3	4	5	6	7	8	9	10	11	12

Statement- 3A [rule 89(4)]

Refund Type: Export without payment of tax (accumulated ITC) – calculation of refund amount

(Amount in Rs.)

Turnover of zero rated supply of goods and services	Net input tax credit	Adjusted total turnover	Refund amount (1×2÷3)
1	2	3	4

Statement-4 [rule 89(2)(d) and 89(2)(e)]

Refund Type: On account of supplies made to SEZ unit or SEZ Developer (on payment of tax)

(Amount in Rs.)

(GSTIN	Inv	oice d	letails	_	ping	Integrated		Ces	Integrate	Integrate	Net
	of				bill	/ Bill	Tax		S	d tax and	d tax and	Integrate
r	ecipien				(of				cess	cess	d tax and
	t				exp	ort/				involved	involved	cess
					End	orsed				in debit	in credit	(8+9+10
					inv	oice				note, if	note, if	-11)
					by	SEZ				any	any	
		No	Dat	Valu	No	Dat	Taxabl	Amt				
			e	e	•	e	e					
							Value					
	1	2	3	4	5	6	7	8	9	10	11	12

Statement-5A [rule 89(4)]

Refund Type: On account of supplies made to SEZ unit / SEZ developer without payment of tax (accumulated ITC) – calculation of refund amount

Turnover of zero rated	Net input tax	Adjusted total	Refund amount
supply of goods and	credit	turnover	(1×2÷3)
services			
1	2	3	4

Statement 5B [rule 89(2)(g)]

Refund Type: On account of deemed exports

(Amount in Rs)

Sl. No.	supplies by supp inward	in cas lier/Do suppli	se refun etails o	of outward ad is claimed f invoices of ase refund is ipient	Tax paid							
	GSTIN of the supplier	No.	Date	Taxable Value	Integrated Tax	Central Tax	State Tax /Union Territory Tax	Cess				
1	2	3	4	5	6	7	8	9				

Statement-6 [rule **89(2)(j)**]

Refund Type: On account of change in POS (inter-State to intra-State and vice versa)

Order Details (issued in pursuance of sections 77(1) and 77(2), if any	Order Details ((issued in	pursuance	of sections	77(1)	and 77(2)	, if any
--	-----------------	------------	-----------	-------------	-------	-----------	----------

Order No: Order Date:

(Amount in Rs.)

Recipients'		Invo	oice de	etails	Details o	of tax pai	d on tr	ansa	ction	Taxes re	e-assesse	d on tra	ansac	ction
GSTIN/					considered	as intra	-State	/ inte	er-State	which we	ere held i	nter St	ate /	intra-
UIN					tı	ransactic	n earli	er		State	supply s	subsequ	uentl	У
Name					Integrated	Central	State/	Cess	Place	Integrated	Central	State/	Cess	Place
				<u> </u>	tax	tax	UT		of	tax	tax	UT		of
(in case	No.	Date	Value	Taxable			tax		Supply			tax		Supply
B2C)				Value										
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

Statement-7 [rule **89**(2)(k)]

Refund Type: Excess payment of tax, if any in case of last return filed.

Tax period	ARN of	Date of	Tar	x Paid in I	Excess	
	return	filing	Integrated	Central	State/	Cess
		return	tax	tax	UT tax	
1	2	3	4	5	6	7

FORM-GST-RFD-01 B

[See rules 91(2), 92(1), 92(3), 92(4), 92(5) and 97A]

Refund Order details

1.	ARN	1																						
2.	GST ID	'IN /	Ten	npor	ary																			
3.	Lega	al Na	ame																					
4.	Filin	g D	ate																					
5.	Reas	son (of Re	efunc	1																			
6.	Fina	ncia	l Ye	ar																				
7.	Mon	th																						
8.	Orde	er N	o.:																					
9.	Orde	er iss	suan	ce D	ate:																			
10.	Payr	nent	Adv	vice	No.:																			
11.	Payr	nent	Adv	vice	Date	:																		
12.	Refu	ınd l	ssue	d To) :	Ι	Orop	dow	n: Ta	axpa	yer /	Cor	nsum	ner V	Velfa	re F	und							
13.	Issue	ed b	y:																					
14.	Rem	arks	3:																					
15.	Тур	e of	Orde	er		Ι	Orop	Dow	n: R	FD-	04/	06/ (07 (F	Part A	A)									
16.					l An	ount	(As 1	per t	he m	nanua	ally i	issue	ed O	rder)):									
Descri				ated '						1 Ta	-					UT t	ax				С	ess		
ption																								
	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total	Tax	Interest	Penalty	Fees	Others	Total
a. Refu nd amou nt claim ed																								
b. Refu nd Sanct ioned on provi siona 1 basis c. Rem																								
ainin g Amo unt																								

d. Refu																				
nd																				
amou																				
nt in-																				
admi																				
ssible																				
e. Gros																				
S																				
amou																				
nt to																				
be																				
paid																				
f. Inter																				
est (if																				
any)																				
g. Amo																				
unt																				
adjus																				
ted .																				
again																				
st																				
outst																				
andin																				
g																				
dema																				
nd																				
under																				
the																				
existi																				
ng																				
law																				
or																				
under																				
the																				
Act																				
h. Net																				
amou																				
nt to																				
be																				
paid																				
17.	A +++	achn	aante	s (Or	dore	`		DEL) -04;	DEI) ()	6. DI	ED (7 (D	ort /					
	Alli	aciiii	ients	(UI	uers	,							י עיו)) (P	art F	1)				
Date:								oign	atur	e (D	SC):									
Place:								Nam												
								Desi	gnat	10n:										
							Offi	ce A	adre	SS:										

[See rules90(1), 90(2) and 95(2)]

Acknowledgment

Your application for refund is hereby acknowledged against <application number="" reference=""></application>								
Acknowledgement Numb	er		:					
Date of Acknowledgemen	nt		:					
GSTIN/ UIN/ Temporary	ID, if app	licable	:					
Applicant's Name			:					
Form No.			:					
Form Description			:					
Jurisdiction (tick appropr	riate)		:					
Centre State	e/	Union Terri	itory:					
Filed by	:							
		Refund Appli	cation Details					
Tax Period								
Date and Time of Filing								
Reason for Refund								
Amount of Refund Claimed:								
	Tax	Interest	Penalty	Fees	Others	Total		

Central Tax			
State /UT tax			
Integrated Tax			
Cess			
Total			

Note 1: The status of the application can be viewed by entering ARN through < Refund > Track Application Status" on the GST System Portal.

Note 2: It is a system generated acknowledgement and does not require any signature.

[See rule 90(3)]

Deficiency Memo

Referen	nce No. :	Date: <dd mm="" th="" yy<=""><th>YYY></th></dd>	YYY>
To			
	(GSTIN/ UIN/ Temporary ID)		
	(Name)		
	(Address)		
Sir/Mad	dam, as reference to your above mentioned applicat	Dated <dd mm="" yyyy="">ion filed under section 54 of the Act. Upon scruti</dd>	Reg. ny of your application, certain deficiencies have been
Sr No	Description(select the reason from the drop do	wn of the Refund application)	
1.	<multi option="" select=""></multi>		
2.			
		than the reason select from the "reason master"}	
You are	re advised to file a fresh refund application af	ter rectification of above deficiencies	
Date:		Signature (DSC):	
Place:		Name of Proper Officer:	
		Designation:	

Office Address:

[See rule 91(2)]

Sanction Order No:	Date: <dd mm="" yyyy=""></dd>
То	
(GSTIN)	
(Name)	
(Address)	
	Provisional Refund Order
Refund Application Reference No. (ARN)Date	ed <dd mm="" yyyy=""></dd>
Acknowledgement NoDated <dd mn<="" td=""><td>M/YYYY></td></dd>	M/YYYY>
Sir/Madam, With reference to your above mentioned application for a	refund, the following amount is sanctioned to you on a provisional basis:
	

Sr.	Description	Central	State /UT	Integrated Tax	Cess
No		Tax	tax		
i.	Amount of refund				
1.	claimed				
ii.	10% of the amount				
11.	claimed as refund				
	(to be sanctioned later)				
iii.	Balance amount (i-ii)				
iv.	Amount of refund				
17.	sanctioned				
	Bank Details				
v.	Bank Account No. as per				
٧.	application				

vi.	Name of the Bank		
vii.	Address of the Bank		
VII.	/Branch		
viii.	IFSC		
ix.	MICR		

Date:	Signature (DSC)
Place:	Name:
	Designation:
	Office Address:

[See rule 91(3), 92(4), 92(5) & 94]

Payment Advice

Payment Advice	Payment Advice No: -												Date: <dd mm="" yyyy=""></dd>													
To <centre> I</centre>	PAO/	Treas	sury/	RBI/	Bank																					
Refund Sanctic	on Ord	er No																								
Order Date	. <dd< th=""><th>/MM</th><th>YYY</th><th>Y></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th><th></th></dd<>	/MM	YYY	Y>																						
GSTIN/ UIN/ T	Гетро	orary l	D <>																							
Name: <>																										
Refund Amoun	nt (as p	er Or	der):																							
Description			Inte	egrated	d Tax				C	entral	Tax				Sta	ate/ U	T tax					Cess	3			
	Т	I	P	F	О	Total	Т	I	P	F	О	Total	Т	I	P	F	О	Total	T	I	P	F	О	Total		
Net Refund																										

Note - T' stands	Tax· I	stands for I	nterest:	P' stand	s for Pe	enalty:	· F'sta	ee and O	' stand	ls for C)thers	

amount sanctioned Interest on delayed Refund Total

	Details of the Bank	
i.	Bank Account no as per application	
ii.	Name of the Bank	

iii.	Name and Address of the Bank /branch	
iv.	IFSC	
v.	MICR	

Date:		Signature (DSC):
Place:		Name:
		Designation:
		Office Address:
To		
	(GSTIN/ UIN/ Temporary ID)	
	(Name)	
	(Address)	

[See rule 92(1), 92(3), 92(4), 92(5) & 96(7)]

Order No.:	Date: <dd mm="" yyyy=""></dd>	
To		
(GSTIN/ UIN/ Temporary	ID)	
(Name)		
(Address)		
Show cause notice No. (If applicable)		
Acknowledgement No	Dated DD/MM/YYYY>	
	Refund Sanction/Rejection Order	
	ned application for refund filed under section 54 of the Act*/ interest on refund*. granting or rejecting refund >>	
	ne amount of refund sanctioned to you, after adjustment of dues (where applicable) is as follows:	
*Strike out whichever is not applicable		
Description	Integrated Tax Central Tax State/ UT tax Cess	
	T I P F O Total T I P F O Total T I P F O T	Γota

Description		Integrated Tax						Central Tax						State/ UT tax							Cess					
	Т	I	P	F	0	Total	T	I	P	F	О	Total	Т	I	P	F	О	Total	T	I F	P	О	Total			
1. Amount of refund/interest*																										
claimed																										
2. Refund sanctioned on provisional																										
basis (Order Nodate) (if																										

applicable)																								
3. Refund amount inadmissible																								
< <reason dropdown="">></reason>																								
<multiple allowed="" be="" reasons="" to=""></multiple>																								
4. Gross amount to be paid (1-2-3)																								
5. Amount adjusted against																								
outstanding demand (if any) under																								
the existing law or under the Act.																								
Demand Order No date,																								
Act Period																								
<multiple add="" possible-="" row="" rows="" td="" to<=""><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td><td></td></multiple>																								
be given>																								
6. Net amount to be paid																								
*Strike out whichever is not applicable &1. I hereby sanction an amount of INR_ @Strike out whichever is not applicable (a) #and the amount is to be paid to										r sul	b-se	ction (5)) of se	ectio	n 54)	of the	e Ac	ct/unde	r sect	ion	56	of t	he Ad	:t [@]
(b) the amount is to be adjusted tow	ards re	ecovery	of a	arrears	as sp	ecified	l at serial	l numb	er 5 o	f the	Tab	ole abov	e;											
(c) an amount ofrupees is to be be paid to the bank account spec #Strike-out whichever is not applicable. Or &2. I hereby credit an amount of INR	rified b	y him	in hi	s appli	catio	on#	-									and tl	he re	emainir	ıg am	10 U	nt o	·f	-rupe	es is to
&3. I hereby reject an amount of INR & Strike-out whichever is not applicable		_to M	/s			having	GSTIN	u	nder s	ub-s	ectio	on () o	of Sec	ction	()	of the	e Ac	t.						
Date:							Sign	ature (DSC)	:														

Place:	Name:
	Designation:
	Office Address:

FORM-GST-RFD-07

[See rule 92(1), 92(2) & 96(6)]

Reference No.	Date: <dd mm="" yyyy=""></dd>	
То		
(GSTIN/UIN/Temp.ID No.)		
(Name)		
(Address)		
Acknowledgement No	Dated <dd mm="" yyyy=""></dd>	
Order for Complete adjustment of sanctioned Refund		

Part- A

Sir/Madam,

With reference to your refund application as referred above and further furnishing of information/ filing of documents against the amount of refund sanctioned to you has been completely adjusted against outstanding demands as per details below:

	Refund Calculation	Integrated	Central	State/ UT	Cess
		Tax	Tax	Tax	
i.	Amount of Refund claimed				
ii.	Net Refund Sanctioned on Provisional Basis (Order Nodate)				
iii.	Refund amount inadmissible rejected < <reason dropdown="">></reason>				
iv.	Refund admissible (i-ii-iii)				
V.	Refund adjusted against outstanding demand (as per order no.) under existing law or under this law. Demand Order No date <multiple be="" given="" may="" rows=""></multiple>				
vi.	Balance amount of refund	Nil	Nil		Nil

I hereby, order that the amount of claimed / admissible refund as shown above is completely adjusted against the outstanding demand under this Act / under the existing law. This application stands disposed as per provisions under sub-section (...) of Section (...) of the Act.

OR

Part-B

Order for withholding the refund

This has reference to your refund application referred to above and information/ documents furnished in the matter. The amount of refund sanctioned to you has been withheld due to the following reasons:

Refur	nd Order No.:				
Date	of issuance of Order:				
Sr.	Refund Calculation	Integrated	Central	State/UT Tax	Cess
No.		Tax	Tax		
i.	Amount of Refund Sanctioned				
ii.	Amount of Refund Withheld				
iii.	Amount of Refund Allowed				

ii. Amount of Refund Withheld			
Amount of Refund Allowed			
Reasons for withholding of the refund:			
<	<text>></text>		
I hereby, order that the amount of claimed / admissib reasons. This order is issued as per provisions under			ove mention
Date: Place:		Signature (DSC): Name: Designation: Office Address:	

FORM-GST-RFD-08

[See rule 92(3)]

Notice for rejection of application for refund

SCN N <dd n<="" th=""><th>Jo.: MM/YYYY></th><th>Date:</th><th></th></dd>	Jo.: MM/YYYY>	Date:	
To			
	(GSTIN/ UIN/ Temporary ID)		
	(Name)		
	(Address)		
ACKN	IOWLEDGEMENT No		
ARN.		Dated <dd mm="" yyyy=""></dd>	
	amination, it appears that refund applicat	plication for refund, filed under section 54 of the Action is liable to be rejected on account of the following	
Sr No	Description (select the reasons of inadmis refund from the drop down)	sibility of Amount Inadmissible	
i.			
ii			
iii	Other{ any other reason other than the reamentioned in "reason master"}	sons	
specifi □You of this □ You If you	ed above, should not be rejected for reas are hereby directed to furnish a reply to notice. are also directed to appear before the ur- fail to furnish a reply within the stipul ted date and time, the case will be dec	o why your refund claim, to the extent of the amount ons stated above. this notice within fifteen days from the date of service adersigned on DD/MM/YYYY at HH/MM. ated date or fail to appear for personal hearing on the date of the basis of available records and of the date of the basis of available records and of the date of the basis of available records and of the date of the basis of available records and of the date of the basis of available records and of the date of the basis of available records and of the date of the dat	he
Date: Place:		Signature (DSC): Name: Designation: Office Address:	

FORM-GST-RFD-09

[See rule 92(3)]

Reply to show cause notice

Date: <DD/MM/YYYY>

1.	Reference No. of Notice	Date of issue
2.	GSTIN / UIN	
3.	Name of business (Legal)	
4.	Trade name, if any	
5.	Reply to the notice	
6.	List of documents uploaded	
7.		hereby solemnly affirm and tion given hereinabove is true and correct to the best of my I nothing has been concealed therefrom.
		Signature of Authorised Signatory Name
		Designation/Status
	Place	
	Date DD/MM/YYYY	,

Place Signature of Authorised Signatory

Date (Name)
Designation/ Status

FORM GST RFD-10⁴¹

[See rule 95(1)]

Application for Refund by any specialized agency of UN or any Multilateral Financial Institution and Organization, Consulate or Embassy of foreign countries, etc.

1.	UIN :				
2.	Name :				
3.	Address :				
4.	Tax Period (Quar	ter)	: F1	rom <dd mm="" yy=""></dd>	To <dd mm="" yy=""></dd>
5.	ARN and date of	GSTR11		: ARN <	> Date
	<dd mm="" yy=""></dd>				
6.	Amount of Refun	d Claim		: <inr><in td="" wo<=""><td>ords></td></in></inr>	ords>
	State	Central Tax	State /UT Tax	Integrated Tax	Cess
	Total				
7.	b. Bank Accc. Name ofd. Name of	count Number count Type the Bank	Holder/Operator		
8.	affirm and declare the belief and nothing has That we are eligible	at the information in the state of the state	on given herein above is therefrom. refund as specified agen	true and correct to the b acy of UNO/Multilateral other person/ class of person Signature Name:	ation >> hereby solemnly est of my knowledge and Financial Institution and sons specified/ notified by e of Authorised Signatory:
				=8	

Instructions

- 1. Application for refund shall be filed on quarterly basis.
- 2. Table No. 6 will be auto-populated from details furnished in table 3 of GSTR-11.
- 3. There will be facility to edit the refund amount as per eligibility.
- 4. Requisite certificate issued by MEA granting the facility of refund shall be produced before the proper officer for processing refund claim.

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 $^{^{\}rm 41}$ Substituted vide S.O. No. 5 - Dated- 03.01.2018

FORM GST RFD-11

[See rule 96A]

Furnishing of bond or Letter of Undertaking for export of goods or services

1. GSTIN							
2. Name							
3. Indicate	the type of document furnished	Bond:		Letter of Undertaki	ng		
4. Details	of bond furnished						
Sr. No.	Reference no. of the bank guarantee	Date		Amount	Name of babranch	nnk and	
1	2	3	}	4	4	5	

Note – Hard copy of the bank guarantee and bond shall be furnished to the jurisdictional officer.

5. Declaration -

- (i) The above-mentioned bank guarantee is submitted to secure the integrated tax payable on export of goods or services.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the amount of integrated tax payable in respect of export of goods or services.

Signature of Authorized Signatory

Name
Designation / Status
Date

Bond for export of goods or services without payment of integrated tax

(See rule 96A)

Letter of Undertaking for export of goods or services without payment of integrated tax

(See rule 96A)

То	
The President of India (hereinafter called the "F	President"), acting through the proper officer
I/We of	(address of the registered person) having Goods &
undertaker(s) including my/our respective heir	, hereinafter called "the s, executors/ administrators, legal representatives/successors and everally undertake on this
(a) to export the goods or services supplied with (1) of rule 96A;	hout payment of integrated tax within time specified in sub-rule
(b) to observes all the provisions of the Goods export of goods or services;	and Services Tax Act and rules made thereunder, in respect of
	of failure to export the goods or services, along with an amount in the amount of tax not paid, from the date of invoice till the date
I/We declare that this undertaking is given under which the public are interested.	er the orders of the proper officer for the performance of enacts in
IN THE WITNESS THEREOF these presents I undertaker(s)	nave been signed the day hereinbefore written by the
Signature(s) of undertaker(s).	
Date : Place :	
Witnesses	
(1) Name and Address	Occupation
(2) Name and Address	Occupation
Date Place	
Accepted by me this	day of (year)
	of
	for and on behalf of the President of India

[See rule 98(1)]

Application for Provisional Assessment under section60

1.GST	N							
2. Nam								
3. Add	ress							
4. Deta	ils of Comr	nodity / Service	for which	tax rate	e / valuation	is to b	e determine	ed
Sr.	HSN	Name of		Tax	x rate		Valuatio	Average
No.		commodity /service	Centra	State	Integrate	Ces	n	monthly turnover
			1 tax	/	d tax	S		of the
				UT				commodit
				tax				y / service
1	2	3	4	5	6	7	8	9
	5. Reason for seeking provisional assessment							
6. Doci	uments filed	1						
7. Veri	fication-			I				
Ι	hereby	solemnly affirm	and decl	are that	the informa	ation gi	ven hereina	bove is true
and co		best of my kno						
from.								
					Çi.~	naturo :	of Authoric	ad
			Signature of Authorised Signatory					
					Nar	-		

Designation / Status -----

Date -----

[See rule 98(2)]

	, <u>, , , , , , , , , , , , , , , , , , </u>
Reference No.:	Date:
To	
GSTIN	
Name	
(Address)	
Application Reference No. (ARN)	Dated
Notice for Seeking Additional Information / Cla assessment	rification / Documents for provisional
Please refer to your application referred to above provisional assessment, it has been found that the required for processing the same:	
<< text >>	
You are, therefore, requested to provide the informat days>>from the date of service of this notice to enamatter. Please note that in case no information is application is liable to be rejected without any further You are requested to appear before the unders TimeVenue>>.	able this office to take a decision in the sereceived by the stipulated date your reference to you.
	Signature
	Name
	Designation
	=

[See rule 98(2)]

Reply to the notice seeking additional information

1. GSTIN		
2. Name		
3. Details of notice vide which additional	Notice No.	Notice date
information sought		
4. Reply		
5. Documents filed		
6. Verification-		
T	1 1 1 1 00	111 44
I_	_hereby solemnly affin	
the information given hereinabove is true and corre	ect to the best of my Kr	nowledge and belief
and nothing has been concealed there from.		
	Signature of Authori	sed Signatory
		Name
		Designation / Status
		Date

[See rule 98(3)]

Reference No.:	Date
То	
GSTIN -	
Name -	
Address -	
Application Reference No. (ARN)	Dated
Order of Provisional Assessm	ent
This has reference to your application mentioned above a	nd reply dated, furnishing
information/documents in support of your request for	provisional assessment. Upon
examination of your application and the reply, the provis	sional assessment is allowed as
under:	
<< text >>	
The provisional assessment is allowed subject to furnishing of (in words) in the form of (mode) and bond (date).	
Please note that if the bond and security are not furnished	d within the stipulated date, the
provisional assessment order will be treated as null and vo	oid as if no such order has been
issued.	
	Signature
	Name
	Designation

[See rule 98(4)]

Furnishing of Security

1. GSTIN						
2. Name						
3. Order vide which security is prescribed			Order N	Order No. Order date		
4. Detail	ls of the securi	ty furnished				
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount		Name of Bank
1	2	3	4	5		6

Note – Hard copy of the bank guarantee and bond shall be submitted on or before the due date mentioned in the order.

5. Declaration -

- (i) The above-mentioned bank guarantee submitted to secure the differential tax on the supply of goods and/or services in respect of which I/we have been allowed to pay taxes on provisional basis.
- (ii) I undertake to renew the bank guarantee well before its expiry. In case I/We fail to do so the department will be at liberty to get the payment from the bank against the bank guarantee.
- (iii) The department will be at liberty to invoke the bank guarantee provided by us to cover the provisional assessment in case we fail to furnish the required documents/information to facilitate finalization of provisional assessment.

Signature of Authorised Signatory
Name
Designation / Status
Date

Bond for provisional assessment

[Rule 98(3) & 98(4)]

I/Weof,hereinafter called "obligor(s)", am/are held and firmly bound to the President of India (hereinafter called "the President"/ the Governor of(State) (hereinafter called the "Governor") in the sum ofrupees to be paid to the President/ Governor for which payment will and truly to be made. I/We jointly and severally bind myself/ourselves and my/our respective heirs/ executors/ administrators/ legal representatives/successors and assigns by these presents; Dated thisday of;
WHEREAS final assessment of Integrated tax/ central tax/ State tax / Union territory taxon
AND WHEREAS the Commissioner has required the obligor to furnish bank guarantee for an amount of
And if all dues of Integrated tax/Central tax/ State tax/Union territory tax or other lawful charges, which shall be demandable after final assessment, are duly paid to the Government along with interest, if any, within thirty days of the date of demand thereof being made in writing by the said Officer, this obligation shall be void;
OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force and virtue:
AND the President/ Governor shall, at his option, be competent to make good all the loss and damages from the amount of bank guarantee or by endorsing his rights under the above-written bond or both; I/We further declare that this bond is given under the orders of the Central Government/ State Government for the performance of an act in which the public are interested;
IN THE WITNESS THEREOF these presents have been signed the day hereinbefore written by the obligor(s). Signature(s) of obligor(s).

Date:		
Place:		
Witnesses		
(1) Name and Address	Occupation	
(2) Name and Address	Occupation	
Date		
Place		
Witnesses		
(1) Name and Address	Occupation	
(2) Name and Address	Occupation	
Accepted by me this	day of (month) (ye	oor)
Accepted by me this	, ,	ear)
	of(Designation)	
	for and on behalf of the President of	of
	India./Governor of(state)".	

[See rule 98(5)]

Reference No.: To	Date:
GSTIN -	
Name -	
Address -	
Application Reference No. (ARN)	Date
Provisional Assessment order no	Date
Notice for seeking additional information / clarificat	tion / documents for final assessment
Please refer to your application and provisional assessment of the second of the secon	
<< text >>	
You are, therefore, requested to provide the information days>>from the date of receipt of this notice to enabout matter. Please note that in case no information is application is liable to be rejected without making any You are requested to appear before the undersigned Time Venue>>.	le this office to take a decision in the received by the stipulated date your further reference to you.
	Signature
	Name
	Designation

[See rule 98(5)]

Reference No.:	Date
То	
GSTIN	
Name	
Address	
Provisional Assessment order No	dated
Final Assessment Ord	ler
Preamble - << Standard >>	
In continuation of the provisional assessm	ment order referred to above and on
the basis of information available / documents furnished,	, the final assessment order is issued
as under:	
Brief facts –	
Submissions by the applicant -	
Discussion and finding -	
Conclusion and order -	
The security furnished for the purpose can	be withdrawn after compliance
with the order by filing an application.	
	Signature
	Name
	Designation

[See rule 98(6)]

Application for Withdrawal of Security

1. GST	IN				
2. Name	;				
3. Detail	ls vide which	security furnished	ARI	N	Date
4. Detail	ls of the secur	ity to be withdrawn			
Sr. No.	Mode	Reference no. / Debit entry no. (for cash payment)	Date	Amount	Name of Bank
1	2	3	4	5	6
5. Verifi	cation-		1		'
I			here	by solemnly af	firm and declare that
		hereinabove is true and concealed there from.	correct to	the best of my	knowledge and belief
Signature	e of Authorised	Signatory			
Name					
Designat	ion / Status -				
Date -					

[See rule 98(7)]

Reference No.:	Date		
То			
GSTIN			
GSTIN Name			
Address			
Application Reference No	dated		
Order for release of security	or rejecting the application		
This has reference to your app	lication mentioned above regarding release of		
security amounting to Rs [Rupees (in words)]. Your application has		
been examined and the same is found to b	e in order. The aforesaid security is hereby		
released. Or			
Your application referred to above regarding rewas not found to be in order for the following results.	•		
<< text >>			
Therefore, the application for release of	security is rejected.		
	Signature		
	Name		
	Designation		
	Date		

[See rule 99(1)]

То	
GSTIN:	
Name:	
Address:	
Tax period - F.Y	

Reference No : Date:

Notice for intimating discrepancies in the return after scrutiny

This is to inform that during scrutiny of the return for the tax period referred to above, the following discrepancies have been noticed:

<< text >>

> Signature Name Designation

[See rule 99(2)]

Reply to the notice issued under section61 intimating discrepancies in the return

1. GSTIN							
2. Name							
3. Details of the notice		Refere	Reference No.		ate		
4. Tax Per	4. Tax Period						
5. Reply t	o the disci	repancies					
Sr. No.		Discrepan	псу	Reply			
6. Amoun	t admitted	and paid, if a	ny -				
Ad	et	Tax	Interest	Others		Total	
7. Verific	ation-						
	_	en hereinaboven concealed the		hereby sole orrect to the bes	=	rm and declar nowledge ar	
Signature	of Author	rised Signatory	y				
Name							
Designati	on / Status	S					
Date –							

[See rule 99(3)]

Reference No.:			Date:
To GSTIN Name Address			
	Tax period - ARN -	F.Y Date -	

Order of acceptance of reply against the notice issued under section61

This has reference to your reply dated ----- in response to the notice issued vide reference no. ----- dated --- . Your reply has been found to be satisfactory and no further action is required to be taken in the matter.

Signature Name Designation

[See rule 100(1)]

Reference No.:		Date:
To		
GSTIN -		
Name -		
Address -		
Tax Period -	F.Y. – Return Type) -
Notice Reference No		Date -
	Assessment order under section 62	

Preamble - << standard >>

The notice referred to above was issued to you under section 46 of the Act for failure to furnish the return for the said tax period. From the records available with the department, it has been noticed that you have not furnished the said return till date.

Therefore, on the basis of information available with the department, the amount assessed and payable by you is as under:

Introduction

Submissions, if any

Discussions and Findings

Conclusion

Amount assessed and payable (Details at Annexure):

(Amount in Rs.)

Sr.	Tax Period	Act	Tax	Interest	Penalty	Others	Total
No.							
1	2	3	4	5	6	7	8
Total							

Please note that interest has been calculated up to the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are also informed that if you furnish the return within a period of 30 days from the date of service of this order, the order shall be deemed to have been withdrawn; otherwise, proceedings shall be initiated against you after the aforesaid period to recover the outstanding dues.

Signature Name Designation

[See rule 100(2)]

Reference No:	Date:
To	
Name	
Address	
Tax Period	F.Y
Sho	ow Cause Notice for assessment under section 63
under section of the Act, h the tax and other liabilities under Brief Facts - Grounds - Conclusion - OR It has come to my notice that yo	that you/your company/firm, though liable to be registered ave/has failed to obtain registration and failed to discharge the said Act as per the details given below: our registration has been cancelled under sub-section (2) of and that you are liable to pay tax for the above mentioned
interest not be created against you liable for registration and why pe of the Act or the rules made there	y directed to show cause as to why a tax liability along with u for conducting business without registration despite being enalty should not be imposed for violation of the provisions under. e directed to appear before the undersigned on (date)
	Signature Name Designation

[See rule 100(2)]

Reference No.: Date:

To

Temporary ID

Name

Address

Tax Period -

F.Y. – SCN reference no. -

Date -

Assessment order under section 63

Preamble - << standard >>

The notice referred to above was issued to you to explain the reasons for continuing to conduct business as an un-registered person, despite being liable to be registered under the Act.

OR

The notice referred to above was issued to you to explain the reasons as to why you should not pay tax for the period as your registration has been cancelled under sub-section (2) of section 29 with effect from-----

Whereas, no reply was filed by you or your reply was duly considered during proceedings held on ----- date(s).

On the basis of information available with the department / record produced during proceedings, the amount assessed and payable by you is as under:

Introduction

Submissions, if any

Conclusion (to drop proceedings or to create demand)

Amount assessed and payable:- (details at Annexure)

(Amount in Rs.)

Sr No.	Tax	Act	Tax	Interest	Penalty	Others	Total
	Period						
1	2	3	4	5	6	7	8
Total							

Please note that interest has been calculated up to the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

> Signature Name

[See rule 100(3)]

	-	(/ 2	
Reference No.:			Date:
To			
GSTIN/ID			
Name			
Address			

Tax Period - F.Y. –

Assessment order under section 64

Preamble - << standard >>

It has come to my notice that un-accounted for goods are lying in stock at godown ---- (address) or in a vehicle stationed at ------ (address & vehicle detail) and you were not able to, account for these goods or produce any document showing the detail of the goods.

Therefore, I proceed to assess the tax due on such goods as under:

Introduction

Discussion & finding

Conclusion

Amount assessed and payable (details at Annexure)

(Amount in Rs.)

Sr. No.	Tax	Act	Tax	Interest,	Penalty	Others	Total
	Period			if any			
1	2	3	4	5	6	7	8
Total							

Please note that interest has been calculated up to the date of passing the order. While making payment, interest for the period between the date of order and the date of payment shall also be worked out and paid along with the dues stated in the order.

You are hereby directed to make the payment by << date >> failing which proceedings shall be initiated against you to recover the outstanding dues.

Signature Name

[See rule 100(4)]

$Application \ for \ with drawal \ of \ assessment \ order \ is sued \ under \ section \ 64$

1. GSTIN /ID		
2. Name		
3. Details of the order	Reference No.	Date of issue of order
4. Tax Period, if any		
5. Grounds for withdrawal		
6. Verification-		
I information given hereinabove	hereby soler is true and correct to the best of i	mnly affirm and declare that the my knowledge and belief and
nothing has been concealed the	re from.	
Signature of Authorised Signator	ory	
Name		
Designation / Status		
Date -		

[See rule 100(5)]

Reference No.:		Date:
GSTIN/ID		
Name		
Address		
ARN -	Date –	
Accepta	nnce or Rejection of application file	d under section 64 (2)
2 0	le application referred to above has beent order no dated	
The reply furnished by you vide for the following reasons:	le application referred above has not	been found to be in order
	< <text box="">></text>	
i nerefore, the application filed	l by you for withdrawal of the order i	s nereby rejected.

FORM GST ADT - 01

[See rule 101(2)]

Reference No.:	Date:
To,	
GSTIN	
Name	
Address	
Period - F.Y.(s)	
Notice	e for conducting audit
financial year(s) to	ake audit of your books of account and records for the in accordance with the provisions of section 65. I office/at your place of business on
other documents as may be required in	y facility to verify the books of account and records or this context, and nay be required and render assistance for timely
(date) at	erson or through an authorised representative on(place) before the undersigned and to cords for the aforesaid financial year(s) as required for
possession of such books of account a	is notice, it would be presumed that you are not in and proceedings as deemed fit may be initiated as per es made there under against you without making any
	Signature
	Name
	Designation

FORM GST ADT – 02

[See rule 101(5)]

Reference No.:	ence No.: Date:				
То,					
GSTIN					
Name		••••			
Address					
Audit Report No	dated				
	Audit R	eport under secti	ion 65(6)		
	epared on the basis		has been exvailable / documents		
Short payment of	Integrated tax	Central tax	State /UT tax	Cess	
Tax					
Interest					
Any other					
amount					
[Upload pdf file co	ontaining audit obse	ervation]			
the Act and the r		nder, failing whic	in this regard as per h proceedings as de	-	
			Signature		
			Name		
			Designation		

FORM GST ADT - 03

[See rule 102(1)]

Reference No.:	Date:
То,	
GSTIN	
Name	
Address	
Tax period - F.Y.(s)	
Communication to the registered person for conduct of s	special audit under section 66
Whereas the proceedings of scrutiny of return /enquiry/invest	igation/ are going on;
And whereas it is felt necessary to get your books of accound audited by	
You are hereby directed to get your books of account and reconstructed accountant / cost accountant.	ords audited by the said
	Signature
	Jame
Des	signation

FORM GST ADT – 04

[See rule 102(2)]

Reference No.:			Date:			
То,						
GSTIN						
	Information	of Findings upon	Special Audit			
(chartered acco	ountant/cost accoun	tant) and this Aud	has been examinated the findings/discondings.	ed on the basis of		
Short payment of	Integrated tax	Central tax	State /UT tax	Cess		
Tax						
Interest						
Any other amount						
[Upload pdf file co	ontaining audit obs	ervation]				
the Act and the r		nder, failing which	in this regard as per h proceedings as de	-		
			Signature Name			
			Designation			

FORM GST ARA -01

[See Rule 104(1)]

Application Form for Advance Ruling

1.	GSTIN Number, if any/ User-id				
2.	Legal Name of Applicant				
3.	Trade Name of Applicant (Optional)				
4.	Status of the Applicant [registered / un-registered]				
5.	Registered Address / Address provided while obtaining user id				
6.	Correspondence address, if different from above				
7.	Mobile No. [with STD/ISD code]				
8.	Telephone No. [with STD/ISD code]				
9.	Email address				
10	Jurisdictional Authority		< <name, address="" designation,="">></name,>		
11	i. Name of Authorised representative		Optional		ptional
	ii. Mobile No.		iii. Email Address		
12	Nature of activity(s) (proposed / present) in respect of which advance ruling sought				ruling sought
	A. Category				
	Factory / Manufacturing	Whole	esale Business		Retail Business
	Warehouse/Deport	Bonde	Bonded Warehouse		Service Provision
	Office/Sale Office	Leasii	Leasing Business		Service Recipient
	EOU/ STP/ EHTP	SEZ			Input Service Distributor (ISD)
	Works Contract				
	B. Description (in brief)	(Provision for file attachment also)			
13	13 Issue/s on which advance ruling required (Tick whichever is applicable) :-				
	(i) classification of goods and/or services or both				
	(ii) applicability of a notification issued under the provisions of the Act				

	(iii) determination of time and value of supply of goods or services or both				
	(iv) admissibility of input tax credit of tax paid or deemed to have been paid				
	(v) determination of the liability to pay tax on any goods or services or both				
	(vi) whether applicant is required to be registered under the Act				
	(vii) whether any particular thing done by the applicant with respect to any goods and/or services or both amounts to or results in a supply of goods and/or services or both, within the meaning of that term				
14	Question(s) on which advance ruling is required				
15	Statement of relevant facts having a bearing on the question(s) raised.				
16	Statement containing the applicant's interpretation of law and/or facts, as the case may be, in respect of the aforesaid question(s) (i.e. applicant's view point and submissions on issues on which the advance ruling is sought).				
17	17 I hereby declare that the question raised in the application is not (tick) -				
	a. Already pending in any proceedings in the applicant's case under any of the provisions of the Actb. Already decided in any proceedings in the applicant's case under any of the provisions of the Act				
18	Payment details	Challan Identification Number (CIN) – Date -			
		VERIFICATION			
appli this a	ated above and in the annexure	in full and in block letters), son/daughter/wife of muly declare that to the best of my knowledge and belief what (s), including the documents is correct. I am making this(designation) and that I am competent to make Signature Name of Applicant/Authorised Signatory			
Date		Designation/Status			

FORM GST ARA -02

[See Rule 106(1)]

Appeal to the Appellate Authority for Advance Ruling

Sr. No.	Particulars	Remarks				
1	Advance Ruling No.					
2	Date of communication of the advance ruling	DD/MM/YYYY				
3	GSTIN / User id of the appellant					
4	Legal Name of the appellant.					
5	Trade Name of the appellant (optional).					
6	Address of appellant at which notices may be sent					
7	Email Address of the appellant					
8	Mobile number of the appellant					
9	Jurisdictional officer / concerned officer					
10	Designation of jurisdictional officer / concerned officer					
11	Email Address of jurisdictional officer / concerned officer					
12	Mobile number of jurisdictional officer / concerned officer					
13	Whether the appellant wishes to be heard in person?	Yes/No				
14.	The facts of the case (in brief)					
15.	Ground of Appeal					
16.	Payment details	Challan Identification Number (CIN) –				
		Date -				
	Prayer					
	In view of the foregoing, it is respectfully prayed that the Ld. A may be pleased to:					
	a. set aside/modify the impugned advance ruling passed by the Authority for Advance Ruling as prayed above;					
	b. grant a personal hearing; and					
	c. pass any such further or other order (s) as may be deemed fit and proper in facts and circumstances of the case.					
	And for this act of kindness, the appellant, as is duty bound, shall ever pray.					

VERIFICATION

Ι,	name in	full a	and in	block	letters),	son/daughter/w	ife of
do he	reby solemnl	y declare	that to t	the best	of my kno	wledge and belie	ef what
is stated above and in the	annexure(s),	includin	ng the d	ocumen	ts is corr	ect. I am makii	ng this
application in my capacity as			(desig	gnation)	and that I	am competent to	o make
this application and verify it.							
					Signa	ature	
Place			Name	e of App	ellant/Aut	thorised Signator	у
Date					Designatio	on/ Status	

FORM GST ARA -03

[See Rule 106(2)]

Appeal to the Appellate Authority for Advance Ruling

Particulars	Remarks
Advance Ruling No.	
Date of communication of the advance ruling	DD/MM/YYYY
GSTIN, if any / User id of the person who had sought advance ruling	
Legal Name of the person referred to in serial number 3.	
Name and designation of jurisdictional officer / concerned officer	
Email Address of jurisdictional officer / concerned officer	
Mobile number of jurisdictional officer / concerned officer	
Whether the jurisdictional officer / concerned officer wishes to be heard in person?	Yes/No
Facts of the case (in brief)	
Grounds of Appeal	
Prayer	
 In view of the foregoing, it is respectfully prayed that the Ld. Ap may be pleased to: a. set aside/modify the impugned advance ruling passed by the Ruling as prayed above; b. grant a personal hearing; and c. pass any such further or other order (s) as may be deemed fit 	Authority for Advance
	Advance Ruling No. Date of communication of the advance ruling GSTIN, if any / User id of the person who had sought advance ruling Legal Name of the person referred to in serial number 3. Name and designation of jurisdictional officer / concerned officer Email Address of jurisdictional officer / concerned officer Mobile number of jurisdictional officer / concerned officer Whether the jurisdictional officer / concerned officer wishes to be heard in person? Facts of the case (in brief) Grounds of Appeal Prayer In view of the foregoing, it is respectfully prayed that the Ld. Apmay be pleased to: a. set aside/modify the impugned advance ruling passed by the Ruling as prayed above; b. grant a personal hearing; and

VERIFICATION

I,	(name	in	full	and	in	block	letters),	son/daughter/wife	0
do herel	y sole	mnly	decla	re tha	t to	the best	of my kno	wledge and belief v	vha
is stated above and in the ann	nexure((s), i	nclud	ing th	e do	ocument	s are corr	rect. I am making	this
application in my capacity as				(desig	gnation)	and that I	am competent to m	ıake
this application and verify it.									
						Sig	nature		
Place				Name	and	l designa	ation of the	e concerned officer /	
				jurisd	ictio	nal offic	er		
Date									

FORM GST APL - 01

[See rule 108(1)]

Appeal to Appellate Authority

- 1. GSTIN/ Temporary ID/UIN-
- 2. Legal name of the appellant -
- 3. Trade name, if any –
- 4. Address -
- 5. Order no. Order date -
- 6. Designation and address of the officer passing the order appealed against -
- 7. Date of communication of the order appealed against -
- 8. Name of the authorised representative -
- 9. Details of the case under dispute -
- (i) Brief issue of the case under dispute -
- (ii) Description and classification of goods/ services in dispute-
- (iii)Period of dispute-
- (iv) Amount under dispute:

Description	Central	State/ UT tax	Integrated	Cess
	tax		tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 10. Whether the appellant wishes to be heard in person Yes / No
- 11. Statement of facts:-
- 12. Grounds of appeal:-
- 13. Prayer:-

14. Amount of demand created, admitted and disputed

Particulars	Par	rticulars	Central	State/	Integrated	Cess	Total a	mount
of demand/			tax	UT	tax			
refund				tax				
	Amount	a) Tax/ Cess					< total	
	of	a) Tax/ Ccss					>	
	demand	b) Interest					< total	< total
	created	b) interest					>	>
	(A)	c) Penalty					< total	
	(A)	c) i chaity					>	

d) Fees	
e) Other	
charges >	
a) Tax/ Cess < total	
a) Tax/ Cess	
< total	
Amount b) Interest >	
	< total
demand c) Penalty >	>
(B) d) Fees >	
e) Other < total	
charges >	
a) Tax/ Cess < total	
a) Tax/ Cess >	
A mount b) Interest	
Amount b) Interest >	
	< total
demand c) Penalty >	>
disputed < total	
(C) d) Fees	
e) Other < total	
charges >	

15. Details of payment of admitted amount and pre-deposit:-

(a) [Details of payment required

	Particulars		Centr	State/ UT	Integ	Cess	Total a	amount
			al tax	tax	rated			
					tax			
							<	
		Tax/ Cess					total	
							>	
							<	
	b obtinut A (o	Interest					total	
							>	< total
	a) Admittedamount	Penalty					<total< td=""><td>< 10tai</td></total<>	< 10tai
	amount	Tenanty					>	
							<	
		Fees					total	
							>	
		Other					<	
		charges					total	

(b) Details of payment of admitted amount and pre-deposit (pre-deposit 10% of the disputed tax and cess but not exceeding Rs. 25 crore each in respect of CGST, SGST or cess, or not exceeding Rs. 50 crore in respect of IGST and Rs. 25 crore in respect of cess)

Sr.	Description	Tax	Paid through	Debit		Amount	of tax paid				
No.		payable	Cash/ Credit Ledger	Cash/ Credit Ledger			entry no.	Central tax	State/UT tax	Integrated tax	CESS
1	2	3	4	5	6	7	8	9			
	Integrated		Cash Ledger								
1.	1. tax		Credit								
			Ledger								
	Central		Cash Ledger								
2.	tax		Credit								
	tax		Ledger								
	State/UT		Cash Ledger								
3.	tax		Credit								
	tax		Ledger								
			Cash Ledger								
4.	CESS		Credit			_	_				
			Ledger								

(c) Interest, penalty, late fee and any other amount payable and paid

Sr.	Descriptio	F	Amount p	payable		Debi		Amour	nt paid	
No	n	Integrate	Centr	State/U	CES	t	Integrate	Centr	State/U	CES
		d tax	al tax	T tax	S	entr	d tax	al tax	T tax	S
						У				
						no.				

1	2	3	4	5	6	7	8	9	10	11] 42
1.	Interest									
2.	Penalty									
3.	Late fee									
4.	Others (specify)									

- 16. Whether appeal is being filed after the prescribed period Yes / No
- 17. If 'Yes' in item 17
 - (a) Period of delay –
 - (b) Reasons for delay –
- 18. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 15 (item (a)), if any

Place of Supply (Name of State/UT)	Demand	Tax	Interest	Penalty	Other	Total
1	2	3	4	5	6	7] ⁴³
	Admitted amount [in the Table in sub-clause (a) of clause 15 (item (a))]					

Verification

I, <>, hereby solemnly affirm and declare that the
information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.
Place:
Date: <signature></signature>
Name of the Applicant:
FORM GST APL – 02
[See rule 108(3)]

⁴² Substituted vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

⁴³ Inserted *ibid*

Acknowledgment for submission of appeal

$<\!\!Name\ of\ applicant\!\!><\!\!GSTIN/Temp\ ID/UIN/Reference\ Number\ with\ date>$

Your appeal has been successfully filed against < Application Reference Number >

1. R	Reference Number-		
2. D	Date of filing-		
3. T	Cime of filing-		
4. P	Place of filing-		
5. N	Name of the person filing the appeal-		
6. A	Amount of pre-deposit-		
7. D	Date of acceptance/rejection of appeal-		
8. Date	e of appearance-	Date:	
Time:			
9. Cou	urt Number/ Bench	Court:Bench:	
Place:			
Date:			Signature>
		Name:	
		Designation:	
		On behalf of Appellate Authority/Appellate	
	Tribunal/Co	ommissioner / Additional or Joint Commissioner	

Tribunal/Commissioner / Additional of Joint Commissioner

FORM GST APL - 03

[See rule 109(1)]

Application to the Appellate Authority under sub-section (2) of Section 107

1. Name and designation of the appellant Name-

Designation-

Jurisdiction-State/Center-

Name of the State-

- 2. GSTIN/ Temporary ID /UIN-
- 3. Order no.

Date-

- 4. Designation and address of the officer passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute-
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute-

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

10. Amount of demand in dispute, if any -

Particulars of	Particulars		Central	State/UT	Integrated	Cess	То	tal
demand/refund,			tax	tax	tax		amo	ount
if any	Amount	a) Tax/					<	
	of	Cess					total	
	demand	CCSS					>	total
	created,						<	
	if any	b) Interest					total	>
	(A)						>	

		c) Penalty			< total >	
		d) Fees			< total >	
		e) Other charges			<pre>total ></pre>	
		a) Tax/ Cess			< total >	
		b) Interest			< total >	
	Amount under dispute (B)	c) Penalty			< total >	< total >
		d) Fees			< total >	
		e) Other charges			< total >	

Place:
Date:

Signature>

Name of the Applicant Officer:

Designation:

Jurisdiction:

$FORM\;GST\;RVN-01^{44}$

[See rule 109B]

Reference No.	Date –
To,	
GSTIN:	
Order No. –	
Date -	
Notice under sec	etion 108
Whereas it has come to the notice of the undersigned Act/ the << Name of the State>> Goods and Servand Services Tax Act, 2017/ the Union territory Goods and Services Tax (Compensation to States of officer) is erroneous in so far as it is prejudicial improper or has not taken into account certain material an order in revision under section 108 on grown herewith.	vices Tax Act, 2017/the Integrated Goods Goods and Services Tax Act, 2017 / the Act, 2017 by(Designation to the interest of revenue and is illegal or terial facts, and therefore, I intend to pass
You are hereby directed to furnish a reg days from the date of service of this notice.	ply to this notice within seven working
You are hereby directed to appear befor DD/MM/YYYY at HH/MM	
If you fail to furnish a reply within the stipulated dathe appointed date and time, the case will be detected and on merits	
Place:	Signature:
Date:	Designation:
	Jurisdiction / Office

⁴⁴ Inserted vide Notf no. 74/2018-ST dt 30.01.2019

FORM GST APL - 04⁴⁵

[See rules 109B, 113 (1) and 115]

SUMMARY OF THE DEMAND AFTER ISSUE OF ORDER BY THE APPELLATE AUTHORITY, REVISIONAL AUTHORITY, TRIBUNAL OR COURT

Reference no	Date -

- 1. GSTIN/ Temporary ID/UIN -
- 2. Name of the appellant / person -
- 3. Address of the appellant / person-
- 4. Order appealed against or intended to be revised Number- Date-
- 5. Appeal no. Date-
- 6. Personal Hearing –
- 7. Order in brief-
- 8. Status of order- Confirmed / Modified / Rejected
- 9. Amount of demand after appeal / revision:

Particu	Central tax State /		/ UT tax	Integrated tax		Cess		Total		
lars	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ	Amo	Determ
	unt	ined	unt	ined	unt	ined	unt	ined	unt	ined
	in	Amoun	in	Amoun	in	Amoun	in	Amoun	in	Amoun
	dispu	t	dispu	t	dispu	t	dispu	t	dispu	t
	te /		te /		te /		te /		te /	
	earlie		earlie		earlie		earlie		earlie	
	r		r		r		r		r	
	order		order		order		order		order	
1	2	3	4	5	6	7	8	9	10	11
a) Tax										
b)										
Interes										
t										
c)										
Penalt										
У										
d) Fees								·		

-

 $^{^{45}}$ Substituted vide Notf no. 74/2018-ST dt 30.01.2019

e)					
Others					
f)			;		
Refun					
d					

10. Place of supply wise details of IGST demand

Place of Supply	Demand	Tax	Interest	Penalty	Other	Total
(Name of State /						
UT)						
1	2	3	4	5	6	7
	Amount in dispute					
	/ earlier order					
	Determined					
	Amount					

Place:	
Date:	
	Signature:
	Name of the Appellate Authority / Revisional
	Authority/ Tribunal / Jurisdictional Officer
	Designation:

Jurisdiction:

FORM GST APL - 05

[See rule 110(1)]

Appeal to the Appellate Tribunal

- 1. GSTIN/ Temporary ID /UIN -
- 2. Name of the appellant -
- 3. Address of the appellant –
- 4. Order appealed against-

Number- Date-

- 5. Name and Address of the Authority passing the order appealed against -
- 6. Date of communication of the order appealed against -
- 7. Name of the representative -
- 8. Details of the case under dispute:
 - (i) Brief issue of the case under dispute
 - (ii) Description and classification of goods/ services in dispute
 - (iii) Period of dispute
 - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- (v) Market value of seized goods
- 9. Whether the appellant wishes to be heard in person?
- 10. Statement of facts
- 11. Grounds of appeal
- 12. Prayer
- 13. Details of demand created, disputed and admitted

Particulars	Particu	lars	Central	State/UT	Integrated	Cess	Total a	mount
of demand			tax	tax	tax			
		a) Tax/					<total< td=""><td></td></total<>	
		Cess					>	
	Amount demanded/	b)					<	
		Interest					total	
		micrest					>	<total< td=""></total<>
	rejected >,	c)					<	> \tota1
	if any	Penalty					total	
	(A)	Tenanty					>	
		d) Fees					<total< td=""><td></td></total<>	
		u) i ces					>	
		e)					<	

	Other			total	
	charges			>	
				<	
	a) Tax/			total	
	Cess			>	
	1.			<	
	b) Interest			total	
Amount	mierest			>	
under	c)			<	<
dispute	Penalty			total	total
(B)	Tenarry			>	>
(D)				<	
	d) Fees			total	
				>	
	e)			<	
	Other			total	
	charges			>	
	a) Tax/			<	
	Cess			total	
				>	
	b)			<	
	Interest			total	
				>	
Amount	c)			<	<
admitted	Penalty			total	total
(C)				>	>
	d) Fees			< total	
	d) rees				
	e)			> <	
	Other			total	
	charges			> totai	
	charges				

14. Details of payment of admitted amount and pre-deposit: (a)Details of amount payable :

Particulars		Central	State/UT	Integrated	Cess	Total amount	
		tax	tax	tax			
	Tax/ Cess					<total< td=""><td></td></total<>	
	Tax/ Cess					>	
a) Admitted						<	<total< td=""></total<>
amount	Interest					total	>
						>	
	Penalty					<	

				total	
				>	
				<	
	Fees			total	
				>	
	0.1			<	
	Other			total	
	charges			>	
b) Pre-deposit					
[20% of					
disputed					
tax/cess but					
not exceeding					
Rs.50 crore					
each in					
respect of				<	
CGST, SGST	Tax/ Cess			total	
or cess or not				>	
exceeding					
Rs.100 crore					
in respect of					
IGST and					
Rs.50 crore in					
respect of					
cess] ⁴⁶					

(b) Details of payment of admitted amount and [pre-deposit of 20% of the disputed tax and cess but not exceeding Rs. 50 crore each in respect of CGST, SGST or cess or not exceeding Rs.100 crore in respect of IGST and Rs. 50 crore in respect of cess]⁴⁷

Sr.	Description	Tax	Paid through	Debit		Amount o	f tax paid				
No.		payable Cash/ Credit entry Ledger no.	Cash/ Credit Ledger				entry no.	Integrated tax	Central tax	State/UT tax	CESS
1	2	3	4	5	6	7	8	9			
1.	Integrated tax		Cash Ledger Credit Ledger								
2.	Central tax		Cash Ledger Credit								

⁴⁶ Substituted for "20% of disputed tax "vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

 47 Substituted for "pre-deposit 20% of the disputed admitted tax and cess" vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

_

		Ledger			
	State/UT	Cash Ledger			
3.	tax	Credit			
	ıax	Ledger			
		Cash Ledger			
4.	CESS	Credit			
		Ledger			

(c) Interest, penalty, late fee and any other amount payable and paid:

Sr.	Description		Amount payable			Debit	bit Amount paid			
No.		Integrated	Central	State/UT	CECC	entry	Integrated	Central	State/UT	CECC
		tax	tax	tax	CESS	no.	tax	tax	tax	CESS
1	2	3	4	5	6	7	8	9	10	11
1.	Interest									
2.	Penalty									
3.	Late fee									
4	Others									
4.	(specify)									

15. [Place of supply wise details of the integrated tax paid (admitted amount only) mentioned in the Table in sub-clause (a) of clause 14 (item (a)), if any

Place of Supply (Name of State/UT)	Demand	Tax	Interest	Penalty	Other	Total
1	2	3	4	5	6	71 ⁴⁸
1	Admitted amount [in the Table in sub-clause (a) of clause 14 (item (a))]	3	7	3	0	,1

Verification

I, <>, hereby solemnly affirm and declare that the
information given hereinabove is true and correct to the best of my knowledge and belief
and nothing has been concealed there from.

-

 $^{^{\}rm 48}\, \rm Inserted$ vide Notf no. 03/2019-ST dt. 27.02.2019 wef 01.02.2019

Place:	
Date:	

Signature>

Name of the Applicant: Designation /Status:

FORM GST APL – 06

[See rule 110(2)]

Cross-objections before the Appellate Tribunal

under sub-section (5) of section 112

Sr. No.	Particulars								
1	Appeal No	Date of f	iling -						
2	GSTIN/ Temporary ID/UIN-								
3	Name of the appellant-								
4	Permanent address of the appe	ellant-							
5	Address for communication-								
6	Order no.		Date-						
7.	Designation and Address of the officer passing the order appealed against-								
8.	Date of communication of the order appealed against-								
9.	Name of the representative-								
10.	Details of the case under dispute-								
(i)	Brief issue of the case under dispute-								
(ii)	Description and classification of goods/ services in dispute-								
(iii)	Period of dispute-								
(iv)	Amount under dispute	Central tax	State/UT tax	Integrated tax	Cess				
	a) Tax								
	b) Interest								
	c) Penalty								
	d) Fees								
	e) Other charges (specify)								
(v)	Market value of seized goods-			,					
11	State or Union Territory and the Commissionerate (Centre) in which the order or decision waspassed(Jurisdiction details)-								
12	Date of receipt of notice of app Tribunal by the appellant or the case may be-				as the				

1.0	Whether the decision or order appealed against involves any question relating to place of supply -							
13	Yes	No						
14	In case of cross-objections filed by a person other than the Commissioner of State/UT tax/Central tax							
	(i)			cating Authority	-			
	(ii)		er Number and d					
	(iii) (iv)		IN/UIN/Tempo: ount involved:	rary ID-				
	Head	Tax	Interest	Penalty	Refund	Total		
	Integrated							
	tax							
	Central tax							
	State/UT							
	tax							
	Cess							
15	Details of pa	ayment						
	Head	Tax	Interest	Penalty	Refund	Total		
	Central tax							
	State/UT tax							
	Integrated tax							
	Cess							
	Total							
16	In case of cr	oss-obj	ections filed by	the Commission	er State/UT tax/Ce	entral tax:		

	(i)	Amount of tax demand dropped or reduced for the period of dispute	
	(ii)	Amount of interest demand dropped or reduced for the period of dispute	
	(iii)	Amount of refund sanctioned or allowed for the period of dispute	
	(iv)	Whether no or lesser amount imposed as penalty	
		TOTAL	
17	Reliefs	s claimed in memorandum of cross -objections.	
18	Ground	ds of Cross objection	
		Verification	
	I,declare	the that what is stated above is true to the best of my informat	e respondent, do hereby ion and belief.
	Verifie	ed today, theday of	20
	Place: Date:	<signature></signature>	
			me of the Applicant/ Officer: Status of Applicant/ officer:

FORM GST APL - 07

[See rule 111(1)]

Application to the Appellate Tribunal under sub section (3) of Section 112

1. Name and Designation of the appellant Name:

Designation
Jurisdiction
State/Center-

Name of the State:

- 2. GSTIN/ Temporary ID /UIN-
- 3. Appellate Order no.

Date-

- 4. Designation and Address of the Appellate Authority passing the order appealed against-
- 5. Date of communication of the order appealed against-
- 6. Details of the case under dispute:
 - (i) Brief issue of the case under dispute-
 - (ii) Description and classification of goods/ services in dispute-
 - (iii) Period of dispute-
 - (iv) Amount under dispute:

Description	Central tax	State/ UT	Integrated	Cess
		tax	tax	
a) Tax/ Cess				
b) Interest				
c) Penalty				
d) Fees				
e) Other charges				

- 7. Statement of facts-
- 8. Grounds of appeal-
- 9. Prayer-

10. Amount demanded, disputed and admitted:

Particulars	Particulars		Centr	State/	Integ	Cess	Total a	mount
of					rated			
demand, if				tax	tax			
any	Amount of	a) Tax/ Cess					< total	
	demand	a) Tax/ Cess					>	<
	created, if	created, if					< total	total
	any	b) Interest					>	>
	(A)	c) Penalty					< total	

					>	
		d) Fees			< total	
		u) i ces			>	
		e) Other			< total	
		charges			>	
		a) Tax/ Cess			< total	
		a) Tax/ Cess			>	
		b) Interest			< total	
	Amount	b) interest			>	<
	under	c) Penalty			< total	total
	dispute	c) I charty			>	> total
	(B)	d) Fees			< total	
		u) rees			>	
		e) Other			< total	
		charges			>	

Place: Date:		< Signature
	Designation:	Name of the Officer:
	Designation.	Jurisdiction:-

FORM GST APL – 08

[See rule 114(1)]

Appeal to the High Court under section 117

1.	Appeal filed byTaxable person / Government of <>							
2.	GSTIN/ Temporary ID/UIN-							
	Name of the appellant/ of	fficer-						
3.	Permanent address of the appellant, if applicable-							
4.	Address for communication-							
5.	Order appealed against Number Date-							
6.	Name and Address of the	Appellate Trib	ounal passing t	he order appea	aled against-			
7.	Date of communication of	the order app	ealed against-					
8.	Name of the representative	e						
9.	Details of the case under d	lispute:						
	(i) Brief issue of the case	e under disput	e with synops	is				
	(ii) Description and class	sification of go	oods/ services	in dispute				
	(iii) Period of dispute							
	(iv) Amount under disput	e						
	Description	Central tax	State/ UT	Integrated	Cess			
			tax	tax				
	a) Tax/ Cess							
	b) Interest							
	c) Penalty							
	d) Fees							
	e) Other charges							
10	(v) Market value of seize	ed goods						
10. 11.	Statement of facts							
11. 12.	Grounds of appeal Prayer							
13.	Annexure(s) related to gro	unds of annea	.1					
13.	Anniexure(s) related to gro	unds of appea	11					
		Verifica	ntion					
I, < hereinabov from.	>, he ve is true and correct to the best	ereby solemnly of my knowledg	affirm and dec ge and belief and	clare that the in nothing has been	nformation given n concealed there			
Place: Date:								
					<signature< td=""></signature<>			
					Name:			
				De	esignation/Status:			

FORM GST TRAN - 1

[See rule 117(1), 118, 119 & 120]

Transitional ITC / Stock Statement

- 1. GSTIN -
- 2. Legal name of the registered person -
- 3. Trade Name, if any -
- 4. Whether all the returns required under existing law for the period of six months immediately preceding the appointed date have been furnished:- Yes/No
- 5. Amount of tax credit carried forward in the return filed under existing laws:
- (a) Amount of Cenvat credit carried forward to electronic credit ledger as central tax (Section 140(1), Section 140 (4) (a) and Section 140(9))

Sl. no.	Registration no.	Tax period to which the	Date of filing	Balance cenvat credit carried	Cenvat Credit admissible
	under existing law (Central Excise and Service Tax)	last return filed under the existing law pertains	of the return specified in Column no. 3	forward in the said last return	as ITC of central tax in accordance with transitional provisions
1	2	3	4	5	6
	Total				

(b) Details of statutory forms received for which credit is being carried forward

Period: 1st Apr 2015 to 30th June 2017

TIN of Issuer	Name of Issuer	Sr. No. of Form	Amount	Applicable VAT Rate
C-Form				
Total				

F-Form							
Total							
H/I-Form							
Total							

(c) Amount of tax credit carried forward to electronic credit ledger as State/UT Tax(For all registrations on the same PAN and in the same State)

	Balance of	C Forms		F Forms			H/I	Forms	
	ITC of VAT		Difference				Turnover		
Registration	and [Entry	Turnover for	tax	Turnover for		ITC reversal	for which		Transition
No. in	Tax] in last	which forms	payable	which forms	Tax payable	relatable to	forms	Tax payable	ITC 2-
existing law	return	Pending	on (3)	Pending	on (5)	[(3) and] (5)	Pending	on (7)	(4+6-7+9)
1	2	3	4	5	6	7	8	9	10

6. Details of capitals goods for which unavailed credit has not been carried forward under existing law (section140(2)).

(a) Amount of unavailed cenvat credit in respect of capital goods carried forward to electronic credit ledger as central tax

Sr.	Invoice /	Invoice /	Supplier's	Recipients'	Details of capital goods		Total eligible	Total cenvat	Total cenvat credit	
no	Document	document	registration no.	registration no.	on which credit has been		cenvat credit under	credit availed	unavailed under	
	no.	Date	under existing	under existing	partially a	partially availed		existing	under existing	existing law
			law	law	Value	Value Duties and		law	law	(admissible as ITC of
					taxes paid				central tax) (9-10)	
						ED/	SAD			
						CVD				
1	2	3	4	5	6	7 8		9	10	11

	Total				

(b) Amount of unavailed input tax credit carried forward to electronic credit ledger as State/UT tax (For all registrations on the same PAN and in the same State)

Sr.	Invoice / Document	Invoice / document	Supplier's registration	Recipients' registration no.	_	ding capital goods	Total eligible VAT [and ET]	Total VAT [and ET] credit availed under	Total VAT [and ET] credit unavailed under existing
110	no.	Date	no.	under existing	Value	Taxes paid VAT	credit under	existing law	law (admissible as ITC of
	110.	Bute	under	law	, arac	[and ET]	existing	omoting in w	State/UT tax) (8-9)
			existing				law		
			law						
1	2	3	4	5	6	7	8	9	10
		Total							

- 7. Details of the inputs held in stock in terms of sections 140(3), 140(4)(b), 140(5) and 140(6).
- (a) Amount of duties and taxes on inputs claimed as credit excluding the credit claimed under Table 5(a) (under sections 140(3), 140(4)(b), 140(6) and 140(7))

Sr. no.	Details of input	s held in stoc	k or inputs	contained in semi-finis	hed or finished goods held in stock						
	HSN as applicable	Unit	Qty.	Value	Eligible Duties paid on such inputs						
1	2	3	4	5	6						
7A Whe	ere duty paid invoices (inc	cluding Cre	dit Transfe	r Document (CTD)) a	re available						
Inputs	Inputs										
Inputs co	ontained in semi-finished a	and finished	goods								
7B Whe	ere duty paid invoices are	not availab	le (Applica	ble only for person of	her than manufacturer or service						
provide	er) – Credit in terms of Rule 117 (4)										
	Inputs										

(b) Amount of eligible duties and taxes/VAT/[ET] in respect of inputs or input services under section 140(5) and section 140(7):

Registration	Invoice	Invoice date	Description	Quantity	UQC	Value	Eligible	VAT/[ET]	Date on which
number of	number						duties and		entered in
the supplier							taxes (central		recipients books
or input							taxes)		of account
service									
distributor									
1	2	3	4	5	6	7	8	9	10

(c) Amount of VAT and Entry Tax paid on inputs supported by invoices/documents evidencing payment of tax carried forward to electronic credit ledger as SGST/UTGST under sections 140(3), 140(4)(b) and 140(6)

		Deta	ils of inputs in	stock	Total input tax credit	Total input tax credit related	Total Input tax credit
Description	Unit	Qty	Value	VAT [and Entry Tax] paid	claimed under earlier law	to exempt sales not claimed under earlier law	admissible as SGST/UTGST
1	2	3	4	5	6	7	8
Inputs							
Inputs contai	ned in s	emi-finishe	d and finished g	goods			
							_

(d) Stock of goods not supported by invoices/documents evidencing payment of tax (credit in terms of rule 117 (4)) (To be there only in States having VAT at single point)

Details of inputs in stock										
Description Unit Qty Value Tax paid										
1	1 2 3 4 5									

Details of description and quantity of inputs / input services as well as date of receipt of goods or services (as entered in books of accounts) is also required.

8. Details of transfer of cenvat credit for registered person having centralized registration under existing law (Section 140(8))

Sl. No.	Registration no.	Tax period to	Date of filing of	Balance eligible	GSTIN of receivers	Distributi	on documen	ITC of CENTRAL
	under existing	which the last	the return	cenvat credit	(same PAN) of ITC of	/in	voice	TAX transferred
	law (Centralized)	return filed under	specified in	carried forward in	CENTRAL TAX	No.	Date	
		the existing law	Column no. 3	the said last				
		pertains		return				
1	2	3	4	5	6	7	8	9
	Total							

- 9. Details of goods sent to job-worker and held in his stock on behalf of principal under section 141
- a. Details of goods sent as principal to the job worker under section 141

Sr. No.	Challan No.	Challan date	Type of goods (inputs/ semi-finished/		Details	of goods w	vith job- wor	ker
INO.	NO.	uate	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	of Job Worker,	if available						
	Total							

b. Details of goods held in stock as job worker on behalf of the principal under section 141

Sr. No.	Challan No.	Challan Date	Type of goods (inputs/ semi-finished/		Details	of goods w	vith job- wor	·ker
	110.	Date	finished)	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9
GSTIN	GSTIN of Manufacturer							

Total				

- 10. Details of goods held in stock as agent on behalf of the principal under section 142 (14) of the SGST Act
- a. Details of goods held as agent on behalf of the principal

Sr. No.	GSTIN of Principal		De	etails of goo	ds with Agent							
NO.		Description	Description Unit Quantity Value Input Tax to be taken									
1	2	3	4	5	6	7						

b. Details of goods held by the agent

Sr. No.	GSTIN of Principal	Details of goods with Agent						
NO.		Description Unit Quantity Value Input Tax to be taken						
1	2	3	4	5	6	7		

11. Details of credit availed in terms of Section 142 (11 (c))

Sr. no.	Registration No of	Service Tax	Invoice/docu	Invoice/	Tax Paid	VAT paid Taken as SGST Credit or
	VAT	Registration No.	ment no.	document date		Service Tax paid as Central Tax
						Credit
1	2	3	4	5	6	7
			Total			

12. Details of goods sent on approval basis six months prior to the appointed day (section 142(12))

Sr	Document	Document GSTIN no. of		ument GSTIN no. of Name & addres Details of goods sent on appro					S
No.	no.	Date	recipient, (if applicabl	of recipient	HSN	Description	Unit	Quantity	Value
1	2	3	4	5	6	7	8	9	10
	Total								

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from

Signature

Place

Name of Authorised Signatory

Date

Designation /Status

Instructions:

- 1. Central Tax credit in terms of sub-section (9) of section 140 of the CGST Act, 2017 shall be availed in column 6 of table 5 (a).
- 2. Registered persons availing credit through Credit Transfer Document (CTD) shall also file TRANS 3 besides availing credit in table 7A under the heading –inputs.

FORM GST TRAN - 2

[See Rule 117(4)]

- 1. GSTIN -
- 2. Name of Taxable person -
- 3. Tax Period: month..... year.....
- 4. Details of inputs held on stock on appointed date in respect of which he is not in possession of any invoice/document evidencing payment of tax carried forward to Electronic Credit ledger.

Opening stock for the tax period				Out	Closing balance			
HSN as applicable	Unit	Qty.	Qty	Value	Central Tax	Integrated Tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

5. Credit of State Tax on the stock mentioned in 4 above (To be there only in States having VAT at single point)

Opening stock f	Outward supply made					Closing balance		
HSN as applicable	Unit	Qty.	Qty	Value	State Tax	Integrate d tax	ITC allowed	Qty
1	2	3	4	5	6	7	8	9

Verification (by authorised signatory)

I hereby solemnly affirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and nothing has been concealed there from

	Signature
Place	Name of Authorised Signatory
Date	
	Designation / Status

[FORM GST EWB-01

(See rule 138)

E-Way Bill

E-Way Bill No. :

E-Way Bill date :

Generator :

Valid from :

Valid until :

	ı	
PART-A		
A.1	GSTIN of Supplier	
A.2	Place of Dispatch	
A.3	GSTIN of Recipient	
A.4	Place of Delivery	
A.5	Document Number	
A.6	Document Date	
A.7	Value of Goods	
A.8	HSN Code	
A.9	Reason for Transportation	
PART-B		
B.1	Vehicle Number for Road	
	Transport Document Number/Defence Vehicle No./	
	Temporary Vehicle Registration	
B.2	No./Nepal or Bhutan Vehicle Registration No.	

Notes:

- 1. HSN Code in column A.8 shall be indicated at minimum two digit level for taxpayers having annual turnover upto five crore rupees in the preceding financial year and at four digit level for taxpayers having annual turnover above five crore rupees in the preceding financial year.
- 2. Document Number may be of Tax Invoice, Bill of Supply, Delivery Challan or Bill of Entry.
- 3. Transport Document number indicates Goods Receipt Number or Railway Receipt Number or Forwarding Note number or Parcel way bill number issued by railways or

Airway Bill Number or Bill of Lading Number.

- 4. Place of Delivery shall indicate the PIN Code of place of delivery.
- 5. Place of dispatch shall indicate the PIN Code of place of dispatch.
- 6. Where the supplier or the recipient is not registered, then the letters -URP are to be filled-in in column A.1 or, as the case may be, A.3.
- 7. Reason for Transportation shall be chosen from one of the following:-

Code	Description
1	Supply
2	Export or Import
3	Job Work
	SKD or CKD [or
4	supply in batches or lots] ⁴⁹
5	Recipient not known
6	Line Sales
7	Sales Return
8	Exhibition or fairs
9	For own use
0	Others

-

⁴⁹ Inserted vide Notf no. 39/2018-ST dt. 04.10.2018

FORM GST EWB-02

(See rule 138)

Consolidated E-Way Bill

Consolidated E-Way Bill No.

Consolidated E	-Way Bill Date	:
Generator		:
Vehicle Number		:
Number of E-Way Bills		
E-Way	y Bill Number	

FORM GST EWB-03

(See rule138C) Verification Report

Part A	
Name of the Officer	
Place of inspection	
Time of inspection	
Vehicle Number	
E-Way Bill Number	
Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry date	
Tax Invoice or Bill of Supply or Delivery Challan or Bill of Entry Number	
Name of person in-charge of vehicle	

Description of goods	
Declared quantity of goods	
Declared value of goods	
Brief description of the discrepancy	
Whether goods were detained?	
If not, date and time of release of vehicle	
Part B	
Actual quantity of goods	
Actual value of the Goods	
Tax payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	
Penalty payable	
Integrated tax	
Central tax	
State or Union territory tax	
Cess	
Details of Notice	
Date	
Number	
Summary of findings	

FORM GST EWB-04

(See rule138D) Report of detention

E-Way Bill Number	
Approximate Location of	
detention	
Period of detention	
Name of Officer in-charge	(if known)
Date	
Time	
i e e e e e e e e e e e e e e e e e e e	

FORM GST INV – 1

(See rule 138A) Generation of Invoice Reference Number

IRN:					Date:		
Details of Su	ipplier						
GSTIN							
Legal Name							
Trade name,	if any						
Address							
Serial No. of	Invoice						
Date of Invo	ice						
		Details of	Recipient (Billed to)	Details of Consignee (Shipped to)			
GSTIN or U	IN, if						
Name							
Address							
State (name	and code)						
Type of supp	oly –						
	B to B su	ipply					
	B to C su	ipply					
	Attracts I	Attracts Reverse Charge					
	Attracts	ГCS	GSTIN of operator				
	Attracts	ΓDS	GSTIN of TDS Authority				
	Export						
	Supplies	made to SI	EZ			2	

Deemed export			
Deemed export			

Sl. No	Descriptio n of	Qty Uni e (per	e Tota	Discoun	Taxabl	Central tax		State or Union territory tax		Integrated tax		Cess				
	Goods	N			unit)	valu e	t, if any	e value	Rat e	Amt .	Rat e	Amt .	Rat e	Amt .	Rat e	Amt .
											-					
	Freight															
	Insuranc	e														
	Packing and Forwarding Charges etc.															
Tota	al															
Tota	Total Invoice Value (In figure)				<u> </u>					•						
Tota	Total Invoice Value (In Words)															

Signature Name of the Signatory Designation or Status||]⁵⁰

-

 $^{^{50}}$ Substituted vide Notf. No. 12/2018-ST dt. 30.03.2018. Note: Earlier FORMS were notified vide S.O. No. 74- Dated. 7-09-2017, and amended vide Notfn. No. 3/2018-ST dt. 30.01.2018.

FORM GST INS-01 AUTHORISATION FOR INSPECTION OR SEARCH

[See rule 139 (1)]

То	
(3.7	
(N	ame and Designation of officer)
tha	Whereas information has been presented before me and I have reasons to believe t—
A.]	M/s
	has suppressed transactions relating to supply of goods and/or services
	has suppressed transactions relating to the stock of goods in hand,
	has claimed input tax credit in excess of his entitlement under the Act
	has claimed refund in excess of his entitlement under the Act
	has indulged in contravention of the provisions of this Act or rules made there under to evade tax under this Act;
	OR
В.	M/s
	is engaged in the business of transporting goods that have escaped payment of tax
	is an owner or operator of a warehouse or a godown or a place where goods that have escaped payment of tax have been stored
	has kept accounts or goods in such a manner as is likely to cause evasion of tax payable under this Act.
	OR
C.	
	goods liable to confiscation / documents relevant to the proceedings under the Act are secreted in the business/residential premises detailed herein below << Details of the Premises>
Th	erefore,—
	in exercise of the powers conferred upon me under sub-section (1) of section 67 of the Act, I authorize and require you to inspect the premises belonging to the above mentioned person with such assistance as may be necessary for inspection of goods or documents and/or any other things relevant to the proceedings under the said Act and rules made there under.

	in exercise of the powers conferred upon me under sub-section (2) of section 67 of the
	Act, I authorize and require you to search the above premises with such assistance as may
	be necessary, and if any goods or documents and/or other things relevant to the
	proceedings under the Actare found, to seize and produce the same forthwith before me
	for further action under the Act and rules made there under.
Any	attempt on the part of the person to mislead, tamper with the evidence, refusal to answer
the	questions relevant to inspection / search operations, making of false statement or
pro	viding false evidence is punishable with imprisonment and /or fine under the Act read

Given under my hand & seal this day of (month) 20.... (year). Valid for day(s).

Seal

Place

Signature, Name and designation of the issuing authority

Name, Designation & Signature of the Inspection Officer/s

with section 179, 181, 191 and 418 of the Indian Penal Code.

- (i)
- (ii)

FORM GST INS-02 ORDER OF SEIZURE

[See rule 139 (2)]

Whereas an inspection under sub-section (1)/search under sub-section (2) of Section 67 was conducted by me on/_/at:AM/PM in the following premise(s):
< <details of="" premises="">></details>
which is/are a place/places of business/premises belonging to:
< <name of="" person="">> <<gstin, if="" registered="">></gstin,></name>
in the presence of following witness(es):

- 1. <<Name and address>>
- 2. <<Name and address>>

and on scrutiny of the books of accounts, registers, documents / papers and goods found during the inspection/search, I have reasons to believe that certain goods liable to confiscation and/or documents and/or books and/or things useful for or relevant to proceedings under this Act are secreted in place(s) mentioned above.

Therefore, in exercise of the powers conferred upon me under sub-section (2) of section 67, I hereby seize the following goods/ books/ documents and things:

A) Details of Goods seized:

Sr.	Description	Quantity or units	Make/mark or	Remarks
No	of goods		model	
1	2	3	4	5

B) <u>Details of books / documents / things seized</u>:

Sr.	Description	No. of books /	Remarks
No	of books / documents /	documents / things	
	things seized	seized	
1	2	3	4

and these goods and or things are being handed over for safe upkeep to:

//N	ama	and	0	ress>>
< < IN	ите	ana	200	ress>>

with a direction	that he sha	all not remove,	part with,	or otherwise	deal	with the	goods c	or things
except with the p	previous p	permission of th	e undersig	ned.				

Place:	Name and Designation of the Officer
Date:	

Signatu	re of the	Witnesses

Sr. No.	Name and address	Signature
1.		
2.		

To:
< <name address="" and="">></name>

FORM GST INS-03 ORDER OF PROHIBITION

[See rule 139(4)]

	Whereas an inspection unconducted on/_/	, ,			` '
< <deta< td=""><td>nils of premises>></td><td></td><td></td><td></td><td></td></deta<>	nils of premises>>				
which is	s/are a place/places of bu	ısiness/premises belon	ıging	; to:	
	ne of Person>> TIN, if registered>>				
in the pr	resence of following with	ness(es):			
	< <name address="" and="">> <<name address="" and="">></name></name>				
during confisca	scrutiny of the books of the inspection/search, ation and/or documents lings under this Act are se	I have reasons to s and/or books and	belie /or t	eve that certain things useful t	n goods liable to
hereby	ore, in exercise of the povorder that you shall not/ds except without the pre	shall not cause to rer	nove	e, part with, or o	
Sr.	Description	Quantity or units	N	Make/mark or	Remarks
No	of goods			model	
1	2	3		4	5
Place: Name and Designation of the Officer					
Date:					
Signatu	are of the Witnesses				
	Name and address Signature				

1.	
2.	

To:

<<Name and address>>

FORM GST INS-04 BOND FOR RELEASE OF GOODS SEIZED

[See rule 140(1)]

Iofhereinafter called "obligor(s)" am held and firmly bound to the President of India (hereinafter called "the President") and/or the Governor of(State) (hereinafter called -the Governor) in the sum ofrupees to be paid to the President / the Governor for which payment will be made. I jointly and severally bind myself and my heirs/ executors/ administrators/legal representatives/successors and assigns by these presents; dated thisday of
WHEREAS in accordance with the provisions of sub-section (2) of section 67, the goods have been seized vide order number
WHEREAS I undertake to produce the said goods released provisionally to me as and when required by the proper officer duly authorized under the Act.
And if all taxes, interest, penalty, fine and other lawful charges demanded by the proper officer are duly paid within ten days of the date of demand thereof being made in writing by the said proper officer, this obligation shall be void.
OTHERWISE and on breach or failure in the performance of any part of this condition, the same shall be in full force:
AND the President/Governor shall, at his option, be competent to make good all the losses and damages from the amount of the security deposit or by endorsing his rights under the above-written bond or both;
IN THE WITNESS THEREOF these presents have been signed the day herein before written by the obligor(s).
Signature(s) of obligor(s).
Date: Place:
Witnesses
(1) Name and Address
(2) Name and Address

Date				
Place				
Accepted	by (month)	me	thisday	of
		President /Governo	(desi or.	gnation of
			(Signature of t	he Officer)

FORM GST INS-05 ORDER OF RELEASE OF GOODS/ THINGS OF PRISHABLE OR HAZARDOUS NATURE

[See rule 141(1)]

		[See rule 141(1)]		
Whereas the following goods and/or things were seized on/_/from the following premise(s):					
< <detail< td=""><td>ils of premises>></td><td></td><td></td><td></td></detail<>	ils of premises>>				
which is	/are a place/places of bu	usiness/premises belor	nging to:		
	e of Person>> IN, if registered>>				
Details	of goods seized:				
Sr. No	Description of goods	Quantity or units	Make/mark or model	Remarks	
1	2	3	4	5	
Rsamount	ee these goods are of equivalent to the: ket price of such goods of amount of tax, interest are	or things	amount in words a		
has been paid, I hereby order the above mentioned goods be released forthwith.					
Place: Name and Designation of the Officer					
Date:					
To:					
< <name< td=""><td>e and Designation>></td><td></td><td></td><td></td></name<>	e and Designation>>				

[See rule 142(1)]

Reference No:						Date	:
То							
	GSTIN/	ID					
	Name						
	Address						
Tax Period				F.Y		Act -	-
Section / sub-section	on under	which SO	CN is be	ing issued -			
SCN Reference No				Date			
			Summa	ary of Show C	ause Noti	ce	
(a) Brief fa	cts of the	e case					
(4)							
(b) Ground	S						
.,							
(c) Tax and	l other d	ues					
					(A	amount in	Rs.)
	Sr. No.	Tax	Act	Place of	Tax /	Others	Total
		Period		supply (name	Cess		
		I		of Stata)			I

Sr. No.	Tax	Act	Place of	Tax /	Others	Total
	Period		supply (name	Cess		
			of State)			
1	2	3	4	5	6	7
Total						

[See rule 142(1)(b)]

eference No: Date:		
То		
GSTIN/ID		
Name		
Address		
SCN Ref. No	Date –	
Statement Ref. No	Date -	
Section /sub-section under whic	h statement is being issued -	
Summar	y of Statement	
(a) Brief facts of the case		
(b) Grounds		
(c) Tax and other dues		
	(Amount in Rs.)	

Sr. No.	Tax	Act	Place of	Tax/	Others	Total
	Period		supply (name	Cess		
			of State)			
1	2	3	4	5	6	7
Total						

FORM GST DRC- 03

[See rule 142(2) & 142 (3)]

Intimation of payment made voluntarily or made against the show cause notice (SCN) or statement

1.	GSTIN										
2.	Name										
3.	Cause of	payme	ent		<< dro	<< drop down>>					
						Audit, investigation, voluntary, SCN, others (specify)					
4.	Section under which voluntary paymen			ayment	<< dro	op down>>					
	is made										
5.	Details of show cause notice, if payment is made within 30 days of its issue				Refere	Reference No. Date of issue					
6.	Financial	Year				•					
7.	Details of	f paym	ent made includi	ng inter	est and p	enalty, if ap	plicabl	e			
								(Am	ount in F	Rs.)	
Sr. No.	Tax Period	Act	Place of supply (POS)	Tax/ Cess	Interest	Penalty, if applicable	Total	Ledger utilised (Cash / Credit)	Debit entry no.	Date of debit entry	
1	2	3	4	5	6	7	8	9	10	11	

8.	Reasons,	1 f	any -	
----	----------	------------	-------	--

9. Verification-

I hereby solemnly affirm and declare that the information given hereinabove is true and correct to the best of my knowledge and belief and nothing has been concealed there from.

Signature of Authorized Signatory	,
Name	
Designation / Status	
Date –	

<< Text box>>

[See rule 142(2)]

Reference No:	Date:
ToGSTIN/IDNameAddress	
Tax PeriodARN -	F.Y Date -
Acknowledge	ment of acceptance of payment made voluntarily
The payment made by you vie to the extent of the amount paid and to	de application referred to above is hereby acknowledged for the reasons stated therein.
	Signature
	Name Designation
Copy to -	
- · r J	

FORM GST DRC- 05

[See rule 142(3)]

Reference No:	Date:
То	
GSTIN/ID	
Name	
Address	
Tax Period	F.Y
SCN -	Date -
ARN -	Date -
Intimation of conclusion of	proceedings
This has reference to the show cause notic amount of tax and other dues mentioned in the penalty in accordance with the provisions of sections and notice are hereby concluded.	notice along with applicable interest and
	Signature Name
	Designation
Copy to - –	

[See rule 142(4)]

Reply to the Show Cause Notice

1. GSTIN		
2. Name		
3. Details of Show Cause	Reference	Date of issue
Notice	No.	
4. Financial Year		
5. Reply		
<< Text box >>		
6. Documents uploaded		
<< List of documents >>		
7. Option for personal hearing	Yes	No
8. Verification-		
I hereby solemnly affirm and declebest of my knowledge and belief a		formation given hereinabove is true and correct to the s been concealed there from.
		Signature of Authorized Signatory
		Name
		Designation / Status
		Date –

[FORM GST DRC-07

[See rule 142(5)]

Summary of the order

- 1. Details of order –
- (a) Order No.
- (b) Order date
- (c) Tax period -
- 2. Issues involved —<< drop down>> classification, valuation, rate of tax, suppression of turnover, excess ITC claimed, excess refund released, place of supply, others (specify)
 - 3. Description of goods / services -

Sr. No.	HSN	Description

4. Details of demand

(Amount in Rs.)

Sr. No.	Tax rate	Turnover	Place of supply	Act	Tax/ Cess	Interest	Penalty	Others
1	2	3	4	5	6	7	8	9

Signature

Name

Designation]⁵¹

-

 $^{^{51}\,\}mbox{Substituted}$ vide Notf. No. 21/2018-ST dt. 26.04.2018

[FORM GST DRC-07A

[See rule 142A(1)]

Summary of the order creating demand under existing laws

Reference No. Date -

	Part A – Ba	asic details
Sr.	Description	Particulars
No.		
(1)	(2)	(3)
1.	GSTIN	
	Legal name	< <auto>></auto>
3.	Trade name, if any	< <auto>></auto>
4.	Government Authority who passed the	State /UT
	order creating the demand	
		Centre
	Old Registration No.	
6.	Jurisdiction under earlier law	
7.	Act under which demand has been	
	created	
8.	Period for which demand has been	From – mm, yy To mm, yy
	created	
9.	Order No. (original)	
	Order date (original)	
11.	Latest order no.	
12.	Latest order date	
13.	Date of service of the order (optional)	
14.	Name of the officer who has passed the	
	order (Optional)	
	Designation of the officer who has	
	passed the order	
16.	Whether demand is stayed	
17.	Date of stay order	
18	Period of stay	From – to -

Part B – Demand details								
19.		Details of demand created						
		(Amount in Rs. in all Tables)						
Act	Tax	Interest	Penalty	Fee	Others	Total		
1	2	3	4	5	6	7		
Central								

Acts			
State/ UT Acts			
CST Act			

20.	Amount of demand paid under existing laws									
Act	Tax	Interest	Penalty	Fee	Others	Total				
1	2	3	4	5	6	7				
Central Acts										
State / UT Acts										
CST Act										

21.	Balance amount of demand proposed to be recovered under GST laws							
(19-20)								
			<< Auto-po	pulated	>>			
Act	Tax	Interest	Penalty	Fee	Others	Total		
1	2	3	4	5	6	7		
Central								
Acts								
State /								
UT								
Acts								
CST								
Act								

Signature

Name

Designation

Jurisdiction

То		
	(GSTIN/ID)	
	Name	
	(Address)	
Copy to -		

Note -

- 1. In case of demands relating to short payment of tax declared in return, acknowledgement / reference number of the return may be mentioned.
- 2. Only recoverable demands shall be posted for recovery under GST laws. Once, a demand has been created through **FORM GST DRC-07A**, and the status of the demand changes subsequently, the status may be amended through **FORM GST DRC-08A**.
- 3. Demand paid up to the date of uploading the summary of the order should only be mentioned in Table 20. Different heads of the liabilities under existing laws should be synchronized with the heads defined under Central or State tax.
- 4. Latest order number means the last order passed by the relevant authority for the particular demand.
- 5. Copy of the order vide which demand has been created can be attached. Documents in support of tax payment can also be uploaded, if available.]⁵²

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⁵² Inserted *vide* Notf no. 60/2018 – ST dt. 07.12.2018

[See rule 142(7)]

Reference No.:	Date:
----------------	-------

Rectification of Order

Preamble - << Standard >> (Applicable for orders only)

		• /
Particulars of original order		
Tax period, if any		
Section under which order is		
passed		
Order no.	Date of issue	
Provision assessment order	Order date	
no., if any		
ARN, if applied for	Date of ARN	
rectification		
	· · · · · · · · · · · · · · · · · · ·	· ·

$\overline{}$	Your application for rectification of the order referred to above has been found to be satisfactory;
\bigcup	satisfactory;
	It has come to my noticethat the above said order requires rectification; Reason for rectification -
	<< text box >>

Details of demand, if any, after rectification

(Amount in Rs.)

Sr. No.	Tax rate	Turnover	Place of supply	Act	Tax/ Cess	Interest	Penalty
1	2	3	4	5	6	7	8

The aforesaid order is rectified in exercise of the powers conferred under section 161 as under:

	<< text>>
То	
	(GSTIN/ID)
	Name
	(Address)
Copy to -	

[FORM GST DRC-08A

[See rule 142A(2)]

Amendment/Modification of summary of the order creating demand under existing laws

Reference no. Date -

	Part A – Basic details								
Sr. No.	Description	Particulars							
(1)	(2)	(3)							
1.	GSTIN								
1. 2. 3. 4.	Legal name	< <auto>></auto>							
3.	Trade name, if any	< <auto>></auto>							
	Reference no. vide which demand uploaded in FORM GST DRC-07A								
5.	Date of FORM GST DRC-07A vide which demand uploaded								
6.	Government Authority who passed the order creating the demand	State /UT Centre < <auto>></auto>							
7. 8.	Old Registration No.	<< Auto, editable>>							
8.	Jurisdiction under earlier law	< <auto, editable="">></auto,>							
9.	Act under which demand has been created	< <auto, editable="">></auto,>							
10.	Tax period for which demand has been created	< <auto, editable="">></auto,>							
11.	Order No. (original)	< <auto, editable="">></auto,>							
12.	Order date (original)	< <auto, editable="">></auto,>							
13.	Latest order no.	< <auto, editable="">></auto,>							
14.	Latest order date	< <auto, editable="">></auto,>							
15.	Date of service of the order	< <auto, editable="">></auto,>							
16.	Name of the officer who has passed the order (optional)	< <auto, editable="">></auto,>							
17.	Designation of the officer who has passed the order	< <auto, editable="">></auto,>							
18.	Whether demand is stayed	Yes No							
19.	Date of stay order								
20.	Period of Stay								
21.	Reason for updation	< <text box="">></text>							

Part B – Demand details							
Details of demand posted originally through Table 21 of FORM GST DRC-07A							
		(Am	ount in	Rs. in all	tables)		
< <auto>></auto>							
Tax	Interest	Penalty	Fee	Others	Total		
2	3	4	5	6	7		
	Tax	Tax Interest	Details of demand posted original (Am Tax Interest Penalty	Details of demand posted originally the (Amount in Tax Interest Penalty Fee	Details of demand posted originally through Ta (Amount in Rs. in all Tax Interest Penalty Fee Others		

23.	Updation of demand								
Act	Type of updation	Tax	Interest	Penalty	Fee	Others	Total		
1	2	3	4	5	6	7	8		
1.	Quashing of demand (Complete closure of demand)								
2.	Amount of reduction, if any								
3.	Total reduction (1+2)								

24.	Balance amount of demand required to be recovered under the Act								
(22-23)		<< Auto-populated >>							
Act	Tax	Tax Interest Penalty Fee Others Total							
1	2	3	4	5	6	7			
Central Acts									
State / UT									

Acts			
CST			
Act			

	Signature
	Name
	Designation
	Jurisdiction
То	
(GSTIN/ID)	
Name	
(Address)	
Copy to –	

Note -

- 1. Reduction includes payment made under existing laws. If the demand of tax is to be increased then a fresh demand may be created under **FORM GST DRC-07A**.
- 2. Copy of the order vide which demand has been modified /rectified / revised/ updated can be uploaded. Payment document can also be attached.
- 3. Amount recovered under the Act including adjustment made of refund claim will be automatically updated in the liability register. This form shall not be filed for such recoveries.1⁵³

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⁵³ Inserted *vide* Notf no. 60/2018 – ST dt. 07.12.2018

[See rule 143]

То								
Particulars of de	efaulter -							
GSTIN –								
Name -								
Demand order r	10.:			Date:				
Reference no. o	f recovery:			Date:				
Period:								
0	rder for re	covery thr	ough specific	ed officer under se	ection 79			
under the provi	sions of the	e < <sgst <="" td=""><td>UTGST/ CG</td><td>tax, cess, interest ST/ IGST/ CESS> mount. The details</td><td>> Act by the a</td><td>foresaid</td></sgst>	UTGST/ CG	tax, cess, interest ST/ IGST/ CESS> mount. The details	> Act by the a	foresaid		
					(Amount in	n Rs.)		
Act	Tax/Cess	Interest	Penalty	Others	Total			
1	2	3	4	5	6			
Integrated tax								
Central tax								
State/UT tax								
Cess								
Total								
			<< Remarks	>>				
You are, hereby	, required u	nder the pr	ovisions of se	ection 79 of the <<\$	SGST>> Actto	recover		
the amount due	from the <<	<pre>c person >></pre>	as mentioned	l above.				
				Signature				
				Name				
				Designation	on			
Place:								
Date:								

[See rule 144(2)]

Notice for Auction of Goods under section 79 (1) (b) of the Act

Date:

Demand order no.:

Date:

Period:							
specified in	Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.						
in the Sched liabilities and	The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.						
	will be held on at te of auction, the sale will	AM/PM. In the event the entill be stopped.	re amount due is paid				
•	ified officer and in defa	t the time of sale or as per the dault of payment, the goods shal					
		Schedule					
	Serial No.	Description of goods	Quantity				
	1	2	3				
		Signature Name Designation	n				
Place:							

[See rule 144(5) & 147(12)]

Notice to successful bidder

10,		
Please refer to Public Auction Reference no		
You are hereby, required to make payment of Rsfrom the date of auction.	within	a period of 15 days
The possession of the goods shall be transferred to you of the bid amount.	after you have ma	nde the full payment
	Signature	
	Name	
	Designation	
Place:		
Date:		

[See rule 144(5) & 147(12]

Sale Certificate

Demand	and order no.:						Date:			
Reference	rence no. of recovery:						Date	:		
Period:										
This is to	o certify th	at the follow	ing goo	ds:						
			Sched	ule (Mov	vable Go	ods)				
	Sr. N	О.	De	scription	of goods	S		Quantity		
-	1		2					3		
			Sch	edule (Ir	nmovab	le Goo	ds)			
Building No./ Flat No.	Floor No.	Name of the Premises /Building	Road / Street	Localit y/ Village	District	Stat e	PIN Code	Latitude (optional)	Longitude (optional)	
1	2	3	4	5	6	7	8	9	10	
	l		I	Sched	ule (Sha	res)		l		
Sr	. No.	Name of	f the Co	ompany		Quant	ity	Va	alue	
	1		2			3			4	
have bee	en sold to				at				in public	
auction o	of the good	ls held for re	covery	of rupee:	s	in acc	ordance	with the pro	visions of	
section '	79(1)(b)/(d) of the <<\$	SGST/U	JTGST/	CGST/ 1	GST/	CESS>>	Act and ru	ıles made	
there und	der on	and the s	said			(F	Purchaser) has been d	eclared to	
be the p	urchaser of	f the said go	ods at	the time	of sale.	The sa	le price o	of the said g	goods was	
received	on	The	sale wa	as confiri	med on		• • • • • • • • • • • • • • • • • • • •	••••		
						Sig	nature			
						Na				
						De	signation			
Place:										
Date:										

[See rule 145(1)]

Notice to a third person under section 79(1) (c)

10	
The	
Particulars of defaulter -	
GSTIN –	
Name -	
Demand order no.:	Date:
Reference no. of recovery:	Date:
Period:	
the provisions of the $<<$ SGST / UTG	nt of tax, cess, interest and penalty is payable under ST/CGST/ IGST>> Act by < <name ailed="" amount;="" and="" make="" of="" or<="" payment="" such="" taxable="" td="" to=""></name>
It is observed that a sum of rupeesperson from you; or	is due or may become due to the said taxable
It is observed that you hold or are likely the said person.	to hold a sum of rupees for or on account of
	rupees to the Government forthwith or upon n compliance of the provisions contained in clause e Act.
section 79 of the Act to have been made usertificate from the government in FO !	u in compliance of this notice will be deemed under nder the authority of the said taxable person and the RM GST DRC - 14 will constitute a good and ach person to the extent of the amount specified in
this notice, you will be personally liable to	y liability to the said taxable person after receipt of the State /Central Government under section 79 of arged, or to the extent of the liability of the taxable whichever is less.
·	e payment in pursuance of this notice, you shall be amount specified in the notice and consequences of I follow.
	Signature
	Name
	Designation
Place:	
Date:	

[See rule 145(2)]

Certificate of Payment to a Third Person

In response to the notice issued	to you in FORM GST DRC-13 bearing reference no.						
dated	, you have discharged your liability by making a pay	ment					
of Rsfor	for the defaulter named below:						
GSTIN –							
Name -							
Demand order no.:	Date:						
Reference no. of recovery:	Date:						
Period:							
	good and sufficient discharge of your liability to above at of the amount specified in the certificate.						
	Signature						
	Name						
	Designation						
Place:	S						
Date:							

FORM GST DRC-15

[See rule 146]

APPLICATION BEFORE THE CIVIL COURT REQUESTING EXECUTION FOR A DECREE

То		
The Magistrate /Judge of	the Court of	
Demand order no.:	Date:	Period
Sir/Ma'am,		
	-	ed in your Court on the day of
•	· ·	ne of defaulter) in Suit No
		aid person. However, the said person is
IGST/ CESS>> Act vide of	•	visions of the << SGST/UTGST/ CGST/
		it the net proceeds for settlement of the
outstanding recoverable a		-
C		
Place:		
Date:		
		Proper Officer/ Specified Officer

[See rule 147(1) & 151(1)]

To	
GSTIN -	
Name -	
Address -	
Demand order no.:	Date:
Reference no. of recovery:	Date:

Period:

Notice for attachment and sale of immovable/movable goods/shares under section 79

Whereas you have failed to pay the amount of Rs....., being the arrears of tax/cess/interest/penalty/ fee payable by you under the provisions of the <<SGST/UTGST/CGST/IGST/CESS>> Act.

The immovable goods mentioned in the Table below are, therefore, attached and will be sold for the recovery of the said amount. You are hereby prohibited from transferring or creating a charge on the said goods in any way and any transfer or charge created by you shall be invalid.

Schedule (Movable)

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village)	
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature
Name
Designation

Place: Date:

[See rule 147(4)]

Notice for Auction of Immovable/Movable Property under section 79(1) (d)

Demand order no.:	Date:
Reference number of recovery:	Date:
Period:	

Whereas an order has been made by me for sale of the attached or distrained goods specified in the Schedule below for recovery of Rs.......... and interest thereon and admissible expenditure incurred on the recovery process in accordance with the provisions of section 79.

The sale will be by public auction and the goods shall be put up for sale in the lots specified in the Schedule. The sale will be of the right, title and interests of the defaulter. And the liabilities and claims attached to the said properties, so far as they have been ascertained, are those specified in the Schedule against each lot.

The price of each lot shall be paid at the time of sale or as per the directions of the proper officer/ specified officer and in default of payment, the goods shall be again put up for auction and resold.

Schedule (Movable)

Sr. No.	Description of goods	Quantity
1	2	3

Schedule (Immovable)

Building	Floor	Name of the	Road/	Locality	District	State	PIN	Latitude	Longitude
No./	No.	Premises	Street	/			Code	(optional	(optional)
Flat No.		/Building		Village)	
1	2	3	4	5	6	7	8	9	10

Schedule (Shares)

Sr. No.	Name of the Company	Quantity
1	2	3

Signature Name Designation

Place: Date:

[See rule 155]

То	
Name & Address of District Collector	
Demand order no.:	Date:
Reference number of recovery: Period:	Date:
Certificate action under clause (e) of	Sub-section (1) section 79
I do hereby certify that a demanded from and is payable by M/s < <sgst cess="" cgst="" igst="" utgst="">> Act,but has from the said defaulter in the manner provided under</sgst>	not been paid and cannot be recovered
<< demand details >>	
The said GSTIN holder owns property/resides/carrier particulars of which are given hereunder: -	s on business in your jurisdiction the
< <description>></description>	
You are requested to take early steps to realise the su defaulter as if it were an arrear of land revenue.	am of rupees from the said
	Signature
	Name
Place:	Designation
Date:	

[See rule 156]

To,					
Magistrate,					
< <name addre<="" and="" td=""><td>ess of the Court>></td><td></td><td></td><td></td></name>	ess of the Court>>				
Demand order no.:		Date:			
Reference number Period:	of recovery:		Date:		
	Application to	the Magistrate for F	Recovery as Fine		
A sum of Rs. <<> >>is recoverable from < <name of="" person="" taxable="">> holding <<gstin>> on account of tax, interest and penalty payable under the provisions of the Act. You are requested to kindly recover such amount in accordance with the provisions of clause (f) of sub-section (1) of section 79 of the Act as if it were a fine imposed by a Magistrate.</gstin></name>					
	Г	Details of Amount			
Description	Central tax	State /UT tax	Integrated tax	CESS	
Tax/Cess					
Interest					
Penalty					
Fees					
Others					
Total					
Place: Date:			Signature Name Designation		

[See rule 158(1)]

Application for Deferred Payment/ Payment in Instalments

1. Name of the ta	xable person-				
2. GSTIN -					
3. Period					
extension of time	upto for pa	section 80 of the Act, syment of tax/ other d reasons stated below	lues or to allow me to		٦
Demand ID					
Description	Central tax	State /UT tax	Integrated tax	CESS	
Tax/Cess					-
Interest					_
Penalty					
Fees					
Others					
Total					
Reasons: -				Uploa	nd Document
		Verification			
•		that the information g nd belief and nothing			
Signature of Author	orized Signatory				
Name					
Place -					
Date -					

[See rule 158(2)]

Reference No <<>>	<< Date >>
То	
GSTIN	
Name	
Address	
Demand Order No.	Date:
Reference number of recovery:	Date:
Period -	
Application Reference No. (ARN) -	Date -
Order for acceptance/rejection of application for de	eferred payment / payment in
instalments	
This has reference to your above referred application, filed	
application for deferred payment / payment of tax/oth	
examined and in this connection, you are allowed to pay	•
or in this connection you are allowed to pay the tax and other	ner dues amounting to rupees
- in monthly instalments. OR	
This has reference to your above referred application, filed	Lunder section 80 of the Act Vour
application for deferred payment / payment of tax/other du	
examined and it has not been found possible to accede to y	
reasons:	our request for the following
Tousons.	
Reasons for rejection	
	Signature
	Name
	Designation
Place:	
Date:	

[See rule 159(1)]

Reference No.:	Date:
То	
Name Address	
(Bank/ Post Office/Financial Institution/Immovable property reg	gistering authority)
Provisional attachment of proportion of the provisional attachment of proportion of the provisional attachment of provisional attachment	rincipal place of business at (GSTIN/ID), PAN is Act. Proceedings have been <<>> of the said Act to a. As per information available
< <saving current="" depository="" fd="" rd="">>account in your << to institution>> having account no. << A/c no. >>;</saving>	oank/post office/financial
or	
property located at << property ID & location>>.	
In order to protect the interests of revenue and in exercise o section 83 of the Act, I (name), (design attach the aforesaid account / property.	-
No debit shall be allowed to be made from the said account or a by the aforesaid person on the same PAN without the prior perm	•
or	
The property mentioned above shall not be allowed to be disposed permission of this department.	sed of without the prior
	Signature Name
	Designation
Copy to –	

[See rule 159(3), 159(5) & 159(6)]

	$S_j, IS_j(S_j) \otimes IS_j(O_j)$
Reference No.:	Date:
То	
Name Address	
(Bank/ Post Office/Financial Institution/Imr	novable property registering authority)
Order reference No	Date –
Please refer to the attachment of << saving / office/financial institution>> having account order, to safeguard the interest of revenue in	ned property / bank account under section83 / current / FD/RD>> account in your<< bank/post t no. <<>>, attached vide above referred a the proceedings launched against the person. against the defaulting person which warrants the the said account may now be restored to the
or	
order to safeguard the interest of revenue Now, there is no such proceedings pending	<< ID /Locality>> attached vide above referred in the proceedings launched against the person. against the defaulting person which warrants the the said property may be restored to the person
	Signature Name
	Designation
Copy to -	

[See rule 160]

То						
The Liquidator/Rece	eiver,					
Name of the taxable p	erson:					
GSTIN:						
Demand order no.:	Date:			Period:		
	Iı	ntimation	to Liquida	tor for recovery of	amount	
appointment as lic connection, it is info	This has reference to your letter < <intimation &="" date="" no.="">>, giving intimation of your appointment as liquidator for the <<company name="">> holding <<gstin>>>.In this connection, it is informed that the said company owes / likely to owe the following amount to the State / Central Government: Current / Anticipated Demand</gstin></company></intimation>					
				(Ar	mount in Rs.)	
Act	Tax	Interest	Penalty	Other Dues	Total Arrears	
1	2	3	4	5	6	
Central tax						
State / UT tax						
Integrated tax						
Cess						
In compliance of the provisions of section 88 of the Act, you are hereby directed to make sufficient provision for discharge of the current and anticipated liabilities, before the final winding up of the company.						
				Namo	e	
				Desig	gnation	
Place: Date:						

[See rule 161]

Reference No << >> Date >>					<<
To GSTIN Name Address					
Demand Order No.: Reference number of rec Period:	covery:			Date:	
Reference No. in Appeal	l or Revisio	on or any oth	er proceeding	; -	Date:
Continuation of Recovery Proceedings This has reference to the initiation of recovery proceedings against you vide above referred recovery reference number for a sum of Rs					
Act	Tax	Interest	Penalty	Other Dues	Amount in Rs.) Total Arrears
1	2	3	4	5	6
Central tax					
State / UT tax					
Integrated tax					
Cess					
Place: Date:					Signature Name Designation

FORM GST CPD-01

[See rule 162(1)]

Application for Compounding of Offence

1.	GSTIN / Temporary ID			
2.	Name of the applicant			
3.	Address			
4.	The violation of provisions of the Act for which			
	prosecution is instituted or contemplated			
5.	Details of adjudication order/notice			
	Reference Number			
	Date			
	Tax			
	Interest			
	Penalty			
	Fine, if any			
6.	Brief facts of the case and particulars of the offence (s)			
	charged:			
7.	Whether this is the first offence under the Act			
8.	If answer to 7 is in the negative, the details of previous			
	cases			
9.	Whether any proceedings for the same or any other offence			
	are contemplated under any other law.			
10.	If answer to 9 is in the affirmative, the details thereof			

DECLARATION

- (1) I shall pay the compounding amount, as may be fixed by the Commissioner.
- (2) I understand that I cannot claim, as a matter of right, that the offence committed by me under the Act shall be compounded.

Signature of the applicant

Name

FORM GST CPD-02

[See rule 162(3)]

Reference N	lo:	Date:
То		
GSTIN/ID Name		
Address	ARN	Doto
	AKN	Date –
	Order for rejecti	on / allowance of compounding of offence
	• • •	ation referred to above. Your application has been examined as are as recorded below:
	<< text >>	•
	•	requirements to be allowed to compound the offences in column (2) of the table below on payment compounding
	cated in column (3):	column (2) of the table below on payment compounding
Sr. No.	Offence	Compounding amount (Rs.)
(1)	(2)	(3)
specified in (3), which	Column (2), the con is the maximum of	itted by the taxable person falls in more than one categor npounding amount shall be the amount specified in colum the amounts specified against the categories in which th
	•	the aforesaid compounding amount by (date) and or count, you will be granted immunity from prosecution for the
payment of offences list	eby directed to pay the	he aforesaid compounding amount by (date) and or tount, you will be granted immunity from prosecution for the
payment of	eby directed to pay the compounding am	he aforesaid compounding amount by (date) and or count, you will be granted immunity from prosecution for the
payment of offences list or	eby directed to pay the compounding am	he aforesaid compounding amount by (date) and one count, you will be granted immunity from prosecution for the he aforesaid table.
payment of offences list or	eby directed to pay the compounding among the directed in column (2) of the directed in column (2).	he aforesaid compounding amount by (date) and one to the aforesaid table. ed.
payment of offences list or	eby directed to pay the compounding among the directed in column (2) of the directed in column (2).	the aforesaid compounding amount by (date) and one to do not be aforesaid table.